

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL

BENCH, DELHI

ORIGINAL APPLICATION NO. 619/2022

IN THE MATTER OF:

MAST RAM & ANR.

...APPLICANT

VERSUS

STATE OF HIMACHAL PRADESH & ORS. ...RESPONDENT

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 THROUGH  
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PLACE: NEW DELHI

DATED: 02.06.2023

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BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, DELHI

ORIGINAL APPLICATION NO. 619/2022

IN THE MATTER OF:

MAST RAM & ANR.

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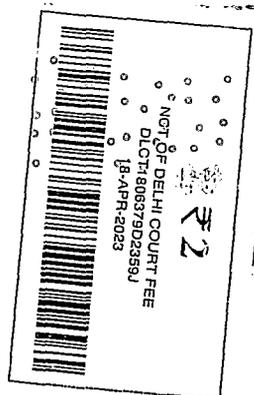
STATE OF HIMACHAL PRADESH & ORS. ...RESPONDENT

COMPLIANCE REPORT ON BEHALF OF THE PROJECT  
PROPONENT TO THE CONCERNS RAISED REGARDING  
PROJECT PROPONENT PRACTICES IN THE REPORT  
DATED 01.05.2023 OF THE JOINT COMMITTEE IN THE  
MATTER OF OA NO. 619 OF 2022; MAST RAM & ANR. VS.  
STATE OF HP & ORS.

Most Respectfully Submitted:

Preliminary submissions and objections:

1. The Project Proponent, namely Morepen Laboratories Ltd., is an Indian company incorporated under the provisions of the Companies Act, 1956, a pharmaceutical company engaged in the manufacturing of various medicines and active pharmaceutical ingredients, having its registered office at Morepen Village, Malkumajra, Nalagarh Road, Baddi, Distt. Solan (H.P.) 173205, India. The Project Proponent is a 37-



year-old pharmaceutical company and with a strong global presence, engaged in the manufacturing and marketing of various Active Pharmaceutical Ingredients (APIs) and exporting its products to more than 80 countries worldwide. That the Project Proponent's site located at Village Masulkhana, P.O. Parwanoo, Solan, Himachal Pradesh, 173220, India has been an integral part of the local village community since 1985. The copy of the incorporation certificate of Project Proponent is attached herewith as **ANNEXURE-1.**

2. That Mr. Satish Pandey is the duly authorized representative of the Project Proponent who has been duly authorized to represent the Project Proponent before this Hon'ble Tribunal vide board resolution dated 05.05.2022. A copy of the said board resolution dated 05.05.2022 is attached herewith as **ANNEXURE-2.**

3. The Project Proponent has been granted various accreditations from the reputed agencies like United States Food and Drug Administration (USFDA), Japan Pharmaceuticals and Medical Devices Agency (PMDA), ANVISA Brazil, TGA Australia, EDQM Europe, EU-GMP, WHO GMP for its quality systems and quality products. The copies of

accreditations are attached herewith as **ANNEXURE-3 (COLLY)**.

4. The Project Proponent is also in the process to implement environment and sustainability plans like ESG, Ecovadis in the near future.
5. The Project Proponent's Masulkhana site has an export turnover of 35 million US dollars for FY 2022-23, which contributes 51% of the total sales of 68 million US dollars contributing to the foreign exchange earnings to the country.
6. There are more than 500 employees working at this plant and most of them belongs to the nearby villages. The company is engaged in various CSR activities in the field of health, education, women empowerment, sports, and rural development in the surrounding areas. The printouts of photographs of CSR activity schemes are attached herewith as **ANNEXURE-4**.
7. The Project Proponent is running various social welfare programs like organising medical camps, tree plantation, sports events, and cultural programs from time to time in collaboration of local functional bodies. Further, the company is providing pension to 15 widows every month from more than 20 years.

8. The Project Proponent has received a copy of the Report of Joint Committee on May 3<sup>rd</sup>, 2023, and appreciates the concerns raised therein regarding its Project Proponent's practices. The Project Proponent further appreciates the opportunity to address the matters in order to comply to the findings of the Joint Committee constituted by the Honourable National Green Tribunal.
9. That at the outset, it is stated that the Project Proponent is a law-abiding company and is fully aware and compliant of all the applicable rules and regulations. It is further stated that the Application filed by the Applicant is patently vexatious, preposterous and contrary to the true facts and circumstances of the present case.
10. That at the outset the Project Proponent denies that any grievance has been caused to the Complainant due to its factory operations. That it is strictly denied that any kind of hazardous waste effluents are being discharged into nallah and nearby agricultural land of village causing any risk to the health of the villagers and their animals or any damage to their crops due to any activities of the Project Proponent
11. The Project Proponent has never faced such a grievance before and there has been no litigation on account of any environmental violation since last 20 years. The

environmental standard compliance is regularly monitored and has been found satisfactory by the State Authorities from time to time.

**PARA WISE REPLY TO THE CONCLUSIONS AND RECOMMENDATIONS**

**Recommendation No 1 and 2:**

1. The industry is neither meeting the norms/conditions of Recycle (ZLD) prescribed in the CTO issued by HPPCB and nor meeting the inlet norms of CETP prescribed by the Himachal Government/PPCB for sending the effluent to CETP, in violation of the conditions of Consent to Operate.
2. According to HPPCB Member *“though the ETP of the Industry has been found to be non-operational by the Joint Committee, the industry has been treating a part of effluent (10-15 m<sup>3</sup>/day) and sending the remaining untreated effluent without complying with the Inlet norms of CETP for the last 04 years, in violation of conditions of CTO”* The industry has been given ETP Upgradation Schedule to HPPCB, with a deadline of July, 2023 for achieving Zero Liquid discharge (ZLD), which is being monitored by HPPCB, which further confirm that ETP is not adequate to treat the entire effluent and recycle it i.e. ZLD. *It is recommended that the validity period of the CTO granted to the*

*industry by HPPCB, is linked with the deadline for the achieving Zero Liquid Discharge (ZLD) given by the industry.*

**Response to recommendation No 1 and 2:**

- a) That at the outset it is denied that the Project Proponent is wilfully or deliberately not meeting the norms/condition of Recycle (ZLD) prescribed in the Consent to Operate (CTO) issued by HPPCB and is not meeting the inlet norms of (Common Effluent Treatment Plant) CETP prescribed by Department of Environment Science and Technology for sending the effluent to CETP, in violation of the conditions of CTO.
- b) First and foremost, the Project Proponent assures the Hon'ble Tribunal that it is committed to adhering to all relevant regulations and standards. The Project Proponent has never discharged any effluent into any nallah or elsewhere.
- c) That it is important to mention here that the Project Proponent has installed the full-fledged Effluent Treatment Plant comprising of Multi Effect Evaporator (MEE), Liquid and Solid Waste Incinerator, Activated Sludge Process (ASP) in year 1999-2000 under the guidance of CPCB's Technical Committee headed by Dr

D.D. Basu with complete recycling of water and have attained Zero Liquid Discharge (ZLD). The ETP plant was further modified from time to time for improvements. Since then, industry was maintaining the ZLD and has never discharged any effluent.

- d) In year 2019, in order to carry out some major repair and maintenance work in the ETP, the industry took a written permission from the HPPCB to send its partially treated effluent to the Common Effluent Treatment plant situated at Baddi, Himachal Pradesh.
- e) Unfortunately, due to the outbreak of global pandemic Covid-19, the repair and maintenance job could not be completed on time and Project Proponent continued to send the effluent to the CETP. It is further stated that, with the need of business requirements commitment towards protection of environment, regular technical upgradation of ETP is required and carried out from time to time.
- f) It is very important to mention here that the Incinerator is a major component of our ETP which is being used to incinerate concentrated liquid slurry containing high TDS coming out of MEE.
- g) With the introduction of Hazardous Waste Management Rules 2016, the Project Proponent was forced to stop the

incinerator operation in the absence of SOP to run the incinerator.

- h) The Project Proponent was left with no other option than to send its effluent to the CETP to avoid any non-compliance of discharging any effluent.
- i) In the meantime, the Project Proponent has obtained the membership from the Baddi Barotiwala Nalagarh Industries Association (BBNIA) and have entered in the agreement to send the effluent to CETP on regular basis. The agreement dated 24.11.2020 to send the effluent to CETP on regular basis is attached herewith as **ANNEXURE-5**. The copies of invoices for availing CETP services are attached herewith as **ANNEXURE-6 (COLLY)**. The copy of the certificate of membership with Baddi Barotiwala Nalagarh Industries Association is attached herewith as **ANNEXURE-7**.
- j) Further, with the guidance and directions form the HPPCB, the Project Proponent had decided to modify and upgrade the existing ETP to substitute the Incinerator with other equipment to attain ZLD. The copy of the proposed ETP is attached here with as **ANNEXURE-8**.
- k) The Project Proponent has already implemented the following modification/ upgradation in the existing ETP;

1. Two systems of Primary treatment comprising of neutralisation, coagulation, sedimentation and settling.
  2. Addition of 80 KL Activated Sludge Process (ASP) to enhance the efficiency and capacity.
  3. Replacement of air diffusers with micro air diffusers in all three ASP tanks.
  4. Addition of two Clarifiers to enhance tertiary treatment capacity.
- l) The Project Proponent has further ordered for complete upgradation of Multi Effect Evaporator (MEE) and Agitated Thin Film Drier (ATFD). The Project Proponent has also ordered Reverse Osmosis (RO) Plant as part of upgradation. Purchase Orders attached as **ANNEXURE-9**.
- m) The Project Proponent is expected to complete all the activities by the end of September 2023 and will submit the compliance report.
- n) During this period of upgradation of ETP till September 2023, the Project Proponent will send the effluent to the CETP.
- o) Further, the Project Proponent has applied for the amendment of Consent to Operate (valid up to March

2025) vide letter dated May 25<sup>th</sup>, 2023, to send effluent to the CETP till upgradation of ETP is completed. The copy of the CTO amendment letter dated 25.05.2023 is attached here as **ANNEXURE-10**.

p) Moreover, the HPPCB have regular visits to the industry and are continuously monitoring and guiding the industry for continuous improvements. Periodical sampling of our ETP is being done by HPPCB and all the results are in order.

### **Recommendation No 3**

As per record shared with the Joint Committee, the industry is paying Rs. 60-80 lacs per month to CETP Baddi for the last 04 years, for the treatment of its effluent, despite having its own ETP. This indicates that either the ETP installed by the industry is not adequate or it is not operated efficiently. *It is therefore recommended that adequacy study of the ETP is done by some reputed institute, so as to find out the shortcomings and upgrade the same.*

### **Response to recommendation No 3:**

Following the recommendation of the Joint Committee, the Project Proponent has approached IIT, Ropar and Punjab

University to thoroughly evaluate the adequacy of its ETP and recommend if there is any scope of improvements. The industry will apprise the HPPCB with the finding and recommendation of IIT, Ropar and Panjab University as soon as their report will be received by the Project Proponent. The Copy of the email correspondence dated May 25<sup>th</sup>, 2023 sent by the Panjab University are attached herewith as ANNEXURE-11.

#### **Recommendation No 4**

In view of the fact that i) The industry has not obtained permission of CPCB for incineration of hazardous waste and therefore the incinerator installed by the Industry for incinerating the concentrated effluent is not in operation, ii) Industry is located at such a location without having any provision to contain contaminated storm/rain water passing through the plant, the discharge of untreated effluent is un-avoidable with the storm water and may lead to the contamination water. *It is therefore recommended that Industry is directed by HPPCB to: a) Obtain permission from CPCB for incineration of Hazardous waste; b) make arrangements to contain the storm water contaminated with industrial effluent while passing through the plant and treat it before discharging in the nearby drain; b) to strictly follow the "Guidelines for using treated effluent for irrigation"*

*with regard to treated storm water (contaminated with industrial effluent), prepared by CPCB under the directions of Hon'ble NGT dated 24/5/2019 in the matter of OA No. 348/2017; Shailesh Singh Vs Al-Dua Food Processing Pvt. Ltd.*

**Response to recommendation No. 4.**

- a) The Project Proponent has installed the incinerator in year 1999 on the recommendation of the Technical Committee of CPCB. It is important to note that there were no specific SOPs in place during the period for the incinerator.
- b) That however, in the absence of any SOP the Project Proponent has stopped using the incinerator and closed it down and had informed in writing to the HPPCB in October 2022.
- c) The Project Proponent has also applied for generation of SOP for incinerator wide letter to HPSPCB dated 14.04.2023. The Project Proponent will not operate the incinerator till the SOP will be received from HPPCB. The copy of the letter for generation of SOP for incinerator dated 14.04.2023 is attached herewith as **ANNEXURE - 12**.
- d) It is pertinent to appreciate that the site of the Project Proponent lies at a natural slope of the hill and there is no manner in which there can be mixing of effluent with the

- rainwater as the Project Proponent has installed an isolated dedicated pipeline from the road to the nallah without interfering with industry.
- e) A separate storm water drain is connected to the ETP for the collection of storm/rain water within the industry premises and which is further treated along with the process effluent.
- f) Moreover, the downstream and upstream monitoring is done by the HPPCB, regular sampling of ETP/STP of the industry is being done and results thereof are found satisfactory. The sampling records of the last 2 years shows that the Project Proponent meets the prescribed limits, and in case of any deviation immediate compliance measures are taken by the Project Proponent. Moreover, effluent is being sent to CETP which indicates that there is no contamination with the industry effluent to the nearby nallah and agriculture fields. The sampling records of the last 2 years are attached herewith as **Annexure – 13**.

#### **Recommendation No 5**

The bio-magnification study conducted by the Joint Committee on the soil and two crop growing in the area during period indicates that:

- *The concentration of Nickel and Zinc in the soil samples collected from downstream locations were found to be exceeding the limits specified by WHO.*

The high concentration of heavy metals (Zn and Ni) in the soil in the down stream locations despite low heavy metal concentration in the effluent samples collected by the Joint Committee, *is an area of concern and indicates discharge to concentrated waste, although no discharge was observed by the Joint Committee at the time of visit.*

- The transfer Factor and Health Risk Index was also determined by the Joint Committee. The values of HRI less than 1 (<1), as determined by the Joint Committee, is considered safe for intake of food/vegetables. *However, it is necessary to conduct similar exercise for the other staple crops in that area since the absorption of heavy metal varies for crop to crop, to avoid the values of HRI exceeding 1 (>1) over a passage of time, in the interest of public health.*

**Response to recommendation No. 5:**

- a) That the Project Proponent submits that neither zinc nor nickel is used in any of its manufacturing processes. These metals are not part of its raw materials or materials of construction of equipment. On the other hand, it is common knowledge that usage of zinc and nickel in fertilizing plants and crops is a regular practice in agriculture.
- b) Trace amounts of zinc nor nickel are contained in some commonly applied fertilizers. Where zinc nor nickel fertilizers are needed to address a crop deficiency, it is most often applied as a foliar spray. Nickel salts (e.g., sulfates and nitrate) are effective foliar fertilizers.
- c) That neither zinc nor nickel are used in any of the manufacturing processes of the Project Proponent and the use of fertilizers containing zinc nor nickel must be taken into account for the increased levels of the metals.
- d) That it is not out of place to mention that such fertilizers may have been used by the general public. The high nickel content may also originate, from the soil.
- e) That it is common knowledge that the fertilizers flow downstream through water sources and may play a role in increasing the zinc and nickel content in the soil and plants. Further soil erosion plays a key role in transporting the zinc

and nickel content in the soil and plants which are present downstream.

- f) The Joint Committee has even concluded that no discharge was observed by the Joint Committee at the time of visit.
- g) The Project Proponent agrees that it is necessary to conduct similar exercise for the other staple crops in that area since the absorption of heavy metal varies for crop to crop, to avoid the values of HRI exceeding 1 (>1) over a passage of time, in the interest of public health.

#### **Recommendation No 6**

It was observed during the site visit that industry has taken water connection from surface water supply meant for nearby villagers for irrigation, without obtaining any permission. *It is recommended that Industry be directed to immediately disconnect this water connection till permission is obtained from the concerned authority.*

#### **Response to recommendation No. 6:**

- a) The Project Proponent is taking surface water from the nallah with the consent of villagers. The industry has obtained a No Objection Certificate (NOC) from the Gram Panchayat in 1995, to take the water for the industry. The

copy of the No Objection Certificate is attached herewith as ANNEXURE-14.

- b) The Project Proponent wants to highlight that there is no water supply in any form from the government in that area.
- c) The accessibility to water to the villagers is the priority of the Project Proponent. Priority is given to the irrigation of fields and land, following which water is used by the Project Proponent. The villagers are free to divert the water connection from the Project Proponents site to their lands.
- d) To meet the daily water requirements of the industry, the Project Proponent relies on commercial water tankers supply from outside and don't totally dependent on the surface water from the nallah.

#### **PRAYER**

- a) That the Project Proponent prays that the matter be re assessed keeping in view the facts and circumstances as submitted by the Project Proponent.
- b) Allow the Project proponent to implement the upgradation of ETP.
- c) Allow the Project Proponent to send effluent to the CETP till the time proposed ETP is fully functional.

d) Allow the Project Proponent to produce further documents  
as and when required.

For Member Laboratory



Authorised Sign  
FOR PROJECT PROPONENT

AUTHORIZED SIGNATORY



THROUGH

COUNSEL FOR THE PROJECT PROPONENT  
406, 4th Floor, Antriksh Bhawan,  
22 K. G. Marg, New Delhi – 110001  
Email: officeofsrijantiwari@gmail.com  
Mobile: 9899966225

PLACE: NEW DELHI

DATED: 62 .06.2023

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PRINCIPAL BENCH, DELHI

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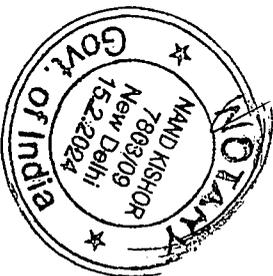
STATE OF HIMACHAL PRADESH

...RESPONDENT

AFFIDAVIT

I, Satish Pandey, S/o Late Shri B.D. Pandey aged about 46 years, authorized representative of The Project Proponent, having its office at 409, 4<sup>th</sup> Floor, Antriksh Bhawan, K G Marg, New Delhi-110001 do hereby solemnly affirm as under.

1. That I am the Authorized Representative of the Project Proponent and well conversant with the facts and circumstances of the present case as such and also fully competent to swear and affirm the present affidavit.
2. That I have read the Compliance submitted on behalf of the Project Proponent to the concerns raised regarding project proponent



practices in the report dated 01.05.2023, the contents of the submissions have been read to me in my vernacular language.

3. That the contents thereof are believed to be true upon my knowledge received from the record maintained by the Project Proponent in the normal course of business. The legal advice received by me is believed to be true. I say nothing material is concealed therefrom.

*[Signature]*  
DEPONENT

*[Signature]*  
D-3923/14  
I identify the Executant/Deponent who has signed in my Presence

VERIFICATION

I, Satish Pandey, the authorized representative of The Project Proponent, state on solemn affirmation that whatever contained in submissions in the application and compliance submitted on behalf of the Project Proponent is true to my own knowledge and is based on information received and believed to be true by me.

U 2 JUN 2023

Signed and verified this \_\_\_\_\_ day of \_\_\_\_\_ 2023 at NEW DELHI



CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT/EXECUTANT WHO IS SEEMED PERFECTLY TO UNDERSTAND AFFIRMED & DEPOSED BEFORE ME AT NEW DELHI  
*[Signature]*  
IDENTIFY THE EXECUTANT/DEPONENT WHO HAS SIGNED IN MY PRESENCE  
NOTARY PUBLIC (NEW DELHI)  
NAI .JR AGARWAL Advocate

*[Signature]*  
DEPONENT

U 2 JUN 2023

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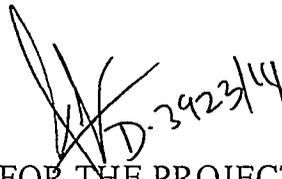
VERSUS

STATE OF HIMACHAL PRADESH &amp; ORS. ...RESPONDENT

## LIST OF DOCUMENTS

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5	THE AGREEMENT DATED 24.11.2020 TO SEND THE EFFLUENT TO CETP	55-59.
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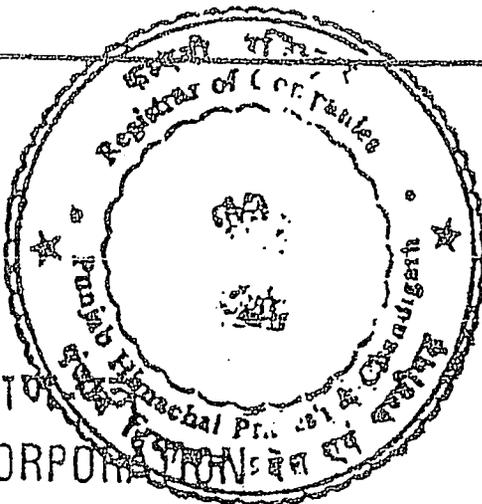
7	COPY OF THE CERTIFICATE OF MEMBERSHIP WITH BADDI BAROTIWALA NALAGARH INDUSTRIES ASSOCIATION	105.
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 3923/14 THROUGH  
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 Email: officeofsrijantiwari@gmail.com  
 Mobile: 9899966225

PLACE: NEW DELHI

DATED: 02.06.2023

The company has become public under section 31 of the Companies Act, 1956. The word 'Private' is deleted vide orders dated 16-3-92.



Form I. R.

Sd/-  
Registrar of Companies  
Punjab, H. P. & Chandigarh

CERTIFICATE OF INCORPORATION

ता.....का सं.....

No...6.028.....of 19..84.....

मैं एतद् द्वारा प्रमाणित करता हूँ कि आज...मोरपेन...लैबोरेट्रीज...  
.....लिमिटेड.....

कम्पनी अधिनियम 1956 (1956 का 1) के अधीन निगमितकी गई है और यह कम्पनी  
परिस्तीमित है।

MOREPEN LABORATORIES PRIVATE

I hereby certify that.....  
...LIMITED.....is this day incorporated under the Companies  
Act, 1956 (No. 1 of 1956) and that the Company

मेरे हस्ताक्षर से आज ता.....को दिया गया  
JALANDHAR Ist

Given under my hand at.....this...  
December

day of.....One thousand nine hundred and ninety.....  
Eighty Four.

(10th. Agrahayana, Saka 1906.)

Sd/-  
(B.M. JAIN)  
कम्पनियों का रजिस्ट्रार  
Registrar of Companies  
Punjab, H. P. & Chandigarh

CERTIFIED TRUE COPY  
For Morepen Laboratories Limited

*S. V. Man*  
Company Secretary



# MOREPEN

(24)

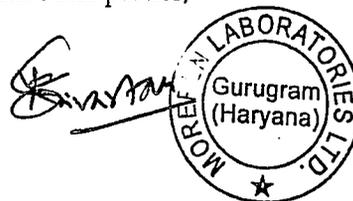


CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS (MLL/BM/01/2022-23) MOREPEN LABORATORIES LIMITED HELD ON THURSDAY, 5<sup>TH</sup> MAY 2022 AT 10.00 A.M. AT 2<sup>ND</sup> FLOOR, TOWER C, DLF CYBER PARK, UDYOG VIHAR-III, SECTOR 20, GURUGRAM, HARYANA - 122 016

“RESOLVED THAT pursuant to applicable provision of the Companies Act, 2013 including any statutory modification or re-enactments thereof, or any other law, for time being in force, the below mentioned officials of the Company be and are hereby severally authorized and empowered to do all such acts, deeds and things as may be necessary to institute, defend, pursue any legal or arbitral proceeding in all courts/tribunals or other judicial or quasi-judicial authorities in India including appellate courts and consumer redressal forum/commissions on behalf of the Company; to sign, verify, institute and present complaints, petitions, applications, appeals, revisions, reviews, representations, etc.; to engage and appoint lawyers/advocate(s), sign vakalatnamas and power of attorney in their favour; to sign, affirm and declare affidavits; to appear, represent and defend the interest of the Company and to do all acts and deeds as may be necessary and incidental to any legal or arbitral proceedings in India initiated by or against the Company and also take all necessary steps to do or cause to be done all acts, deeds and things, excluding the withdrawal of the legal matters, for the due implementation/execution of the legal orders:

1. Mr. Rajiv Jain
2. Mr. Manoj Sharma
3. Mr. Sumit Bhatnagar
4. Mr. Deepak Talwar
5. Mr. Vikas Verma
6. Mr. Gaurav Pandey
7. Mr. Satish Pandey
8. Mr. Tara Chand
9. Mrs. Roshni Raghuvanshi
10. Mr. Jayendra Singh
11. Mr. Vijay Jha

RESOLVED FURTHER THAT the above mentioned officials of the Company be and are also hereby severally authorized to file modify, alter and withdraw documents, pertaining to any legal matter, in and from the Courts and/or from any other authority and also to deposit, draw and receive money, cheque, cash and grant receipts thereof and do all other acts and things which may be necessary to be done for the progress and in course of prosecution of all the legal cases between the Company and other parties;



### Morepen Laboratories Limited

CIN NO : L24231HP1984PLC006028

Corp. Off.: 2<sup>nd</sup> Floor, Tower C, DLF Cyber Park, Udyog Vihar-III, Sector 20, Gurugram, Haryana - 122016, INDIA  
TEL : +91 124 4892000, E-mail : corporate@morepen.com, Website : www.morepen.com

Regd. Office : Morepen Village, Malkumajra, Nalagarh Road, Baddi, Distt. Solan (H.P.) -173205, INDIA  
TEL : +91 1795 266401-03, 244590, Fax : +91 1795 244591, E-mail : plants@morepen.com



# MOREPEN

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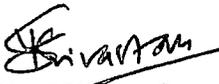
**FURTHER RESOLVED THAT** the above-mentioned officials of the Company be and are hereby severally appointed as the Authorized Representative of the Company to represent Company in terms of Sec. 305 Cr.P.C. before the Court where the Company has been sued and summoned as accused.

**RESOLVED FURTHER THAT** Mr. Sushil Suri, Chairman and Managing Director and Mr. Sanjay Suri, Whole-Time Director, be and are hereby severally authorized to nominate and / or authorize any person(s) by way of power of Attorney or letter of authority on their behalf, who shall perform various functions as the Authorised Representative of the Company, as mentioned in the aforesaid paragraphs and delegated to them by way of this resolution.

**FURTHER RESOLVED THAT** Mr. Sushil Suri, Chairman and Managing Director, Mr. Sanjay Suri, Whole-Time Director and Mr. Ajay Kumar Sharma, Chief Financial Officer of the Company be and are hereby severally authorized and empowered to do all such acts, deeds and things as may be necessary to institute, defend, pursue any legal or arbitral proceeding in all courts/tribunals or other judicial or quasi-judicial authorities in India including appellate courts and consumer redressal forum/ commissions on behalf of the Company; to sign, verify, institute and present plaints, petitions, complaints, applications, appeals, revisions, reviews, representations, etc.; to engage and appoint lawyers/ advocate(s), sign vakalatnamas and power of attorney in their favour; to sign, affirm and declare affidavits; to appear, represent and defend the interest of the Company and to do all acts and deeds as may be necessary and incidental to any legal or arbitral proceedings in India initiated by or against the Company and also take all necessary steps to do or cause to be done all acts, deeds and things, including the withdrawal of the legal matters, for the due implementation/ execution of the legal orders.

**RESOLVED FURTHER THAT** the Company do hereby undertake to ratify all the lawful acts, deeds or things done by the above-mentioned officials, within the powers delegated to them, for and on behalf of the Company."

For Morepen Laboratories Limited

  
Vipul Kumar Srivastava  
Company Secretary



## Morepen Laboratories Limited

CIN NO : L24231HP1984PLC006028

**Corp. Off.:** 2<sup>nd</sup> Floor, Tower C, DLF Cyber Park, Udyog Vihar-III, Sector 20, Gurugram, Haryana - 122016, INDIA  
TEL : +91 124 4892000, E-mail : corporate@morepen.com, Website : www.morepen.com

**Regd. Office :** Morepen Village, Malkumajra, Nalagarh Road, Baddi, Distt. Solan (H.P.) -173205, INDIA  
TEL : +91 1795 266401-03, 244590, Fax : +91 1795 244591, E-mail : plants@morepen.com

*TGA Certificate*



**Australian Government**  
**Department of Health**  
Therapeutic Goods Administration

2015/010471

R.K. Jain  
VP - API  
Morepen Laboratories Ltd  
Village Masulkhana, Parwanoo District, Solan  
Himachal Pradesh 173220  
India

Dear R.K. Jain.

**Subject: Issue of GMP certificate MI-2014-CE-02981-1**

Please find enclosed the GMP certificate for your manufacturing premises.

You may note its changed layout with new security provisions: blue and grey curved dotted lines at the bottom half of each page. These provisions are intended to prevent unauthorised copying as part of a process to introduce issuing certificates electronically in the near future. This will also include using electronic signatures only.

The certificate remains valid only if re-inspections are conducted when scheduled by the Therapeutic Goods Administration. The inspection frequency is not a reflection of the expiry date shown on the certificate but is consistent with the re-inspection frequency applicable to Australian manufacturers of the same class of products.

The Therapeutic Goods Administration will contact the relevant sponsor/s to arrange the re-inspection of your facility.

Yours sincerely,

A handwritten signature in black ink, appearing to read 'R. Prestridge'.

Robert Prestridge  
Manufacturing Quality Branch

18 August 2015

Contact: David Rowbury Phone: + 61 2 6221 6857 E-mail: [david.rowbury@tga.gov.au](mailto:david.rowbury@tga.gov.au)



Australian Government  
Department of Health  
Therapeutic Goods Administration

## Certificate of GMP Compliance of a Manufacturer of Active Pharmaceutical Ingredients (APIs)

Certificate Number:

MI-2014-CE-02981-1

Issued to:

Morepen Laboratories Ltd

Manufacturing Site Address:

Village Masulkhana, Parwanoo District, Solan  
Himachal Pradesh 173220 India

The Therapeutic Goods Administration, the Competent Authority of Australia, confirms that this manufacturer of Active Pharmaceutical Ingredients (APIs) has been inspected following section/s 25(1)(g), 26(1)(g) and/or 26A(3) of the *Therapeutic Goods Act 1989* in connection with marketing authorisation/s listing API manufacturers located outside Australia.

From the knowledge gained during inspection of this manufacturer, the latest of which was conducted on 13, 14, 16 and 17 April 2015, it is considered that the manufacturer complies with the Good Manufacturing Practice requirements of the PIC/S Guide to Good Manufacturing Practice for Medicinal Products – 15 January 2009.

This certificate reflects the status of the manufacturing site at the time of the inspection noted above. This certificate remains valid until the expiry date provided that re-inspections are conducted as determined by the Therapeutic Goods Administration as the issuing Authority. This certificate should not be relied upon to reflect the compliance status after the expiry date.

**EXPIRY DATE: 17 October 2017**

**ISSUE DATE: 18 August 2015**

Name and signature of an authorised person of the Competent Authority of Australia:

Signed:

  
Robert Prestridge  
Manufacturing Quality Branch

This certificate is valid only if the security provisions (blue and grey curved dotted lines on the bottom half of each page) are visible. This certificate remains valid only if re-inspections are conducted when scheduled by the Therapeutic Goods Administration. The authenticity of this certificate may be verified with the Therapeutic Goods Administration as the issuing authority.

PO Box 100 Woden ACT 2606 ABN 40 939 406 804  
Phone: 02 6232 8444 Fax: 02 6232 8505 Email: [info@tga.gov.au](mailto:info@tga.gov.au) [www.tga.gov.au](http://www.tga.gov.au)

**TGA** Health Safety  
Regulation



**Australian Government**  


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**Department of Health**  
 Therapeutic Goods Administration

## Certificate of GMP Compliance of a Manufacturer

of Active Pharmaceutical Ingredients (APIs)

Certificate Number:

MI-2014-CE-02981-1

### MANUFACTURING OPERATIONS

This certificate covers the following steps in the manufacture of APIs as therapeutic goods at the manufacturing site address specified above.

Manufacturing Type	Sterility	Dosage Form	Product Category	Manufacturing Step
Active Pharmaceutical Ingredient manufacture	Non Sterile	API - Not Defined	Registered Therapeutic Good	Active material manufacture

The following limitations are applicable to these manufacturing operations:

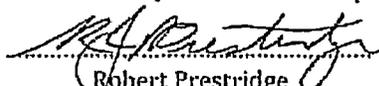
No further limitations are applied.

### ACTIVE SUBSTANCES MANUFACTURED

Loratadine.

Name and signature of an authorised person of the Competent Authority of Australia:

Signed:

  
 Robert Prestridge  
 Manufacturing Quality Branch

This certificate is valid only if the security provisions (blue and grey curved dotted lines on the bottom half of each page) are visible. This certificate remains valid only if re-inspections are conducted when scheduled by the Therapeutic Goods Administration. The authenticity of this certificate may be verified with the Therapeutic Goods Administration as the issuing authority.

PO Box 100 Woden ACT 2606 ABN 40 939 406 804  
 Phone: 02 6232 8444 Fax 02 6232 8605 Email [info@tga.gov.au](mailto:info@tga.gov.au) [www.tga.gov.au](http://www.tga.gov.au)

**TGA** Health Safety  
 Regulation

*USFDA Certificate*



**U.S. FOOD & DRUG  
ADMINISTRATION**

60th Street, N.E.  
Atlanta, Georgia 30329  
404.225.1101 Office  
404.225.1207 Fax  
www.fda.gov

Via UPS  
Return Receipt Requested

06/22/2018  
Mr. Sanjay Suri, CEO - Technical  
Morepen Laboratories Ltd.  
Masulkhana Plant  
Village Masulkhana  
Parwanoo, Solan District  
Himachal Pradesh 173 220 IN

Dear Mr. Suri:

The U.S. Food and Drug Administration (FDA) conducted an inspection at Morepen Laboratories Ltd., FEI:3002807612, located at Village Masulkhana, Parwanoo, Solan, 173220 IN from 04/16/2018 - 04/19/2018. FDA has determined that the inspection classification of this facility is "no action indicated" (NAI)<sup>1</sup>. Based on this inspection, this facility is considered to be in an acceptable state of compliance with regards to current good manufacturing practice (CGMP).

This letter is not intended as an endorsement or certification of the facility. It remains your responsibility to ensure continued compliance with CGMP.

An inspection classification of NAI for CGMP compliance will not directly negatively impact FDA's assessment of any pending marketing application referencing this facility. Please note, however, that application approval will depend on a product- and application-specific facility assessment conducted by CDER's Office of Pharmaceutical Quality. This letter does not address or reflect FDA's decision making with respect to any potential non-CGMP compliance issues.

FDA has concluded that this inspection is "closed" under 21 CFR 20.64(d)(3), and we are enclosing a copy of the narrative portion of the Establishment Inspection Report (EIR). It may reflect redactions made by FDA in accordance with the Freedom of Information Act (FOIA) and 21 CFR part 20. This, however, does not preclude you from requesting additional information under FOIA.

If you have any questions regarding this letter, you may contact John Diehl via telephone at 214-253-5288 or email at [john.diehl@FDA.HHS.GOV](mailto:john.diehl@FDA.HHS.GOV).

Sincerely,

Digitally signed by Vincent M. Williams-S  
DN: c=US, o=U.S. Government, ou=FDA,  
ou=FDA, ou=People,  
0.9.2342.1.9100300.100.1.1=1300092435,  
cn=Vincent M. Williams-S  
Date: 2018.06.22 08:54:17 -0400

Vincent M. Williams  
GDUFA Supervisory Investigator  
PHARMACEUTICAL QUALITY  
INVESTIGATION BRANCH

<sup>1</sup> See Inspection Classification Definitions, at <https://www.fda.gov/ICECI/Inspections/ucm223231.htm>.

***WHO-GMP Certificate***

**Health and Family Welfare Department  
Himachal Pradesh  
Baddi, Distt. Solan**

**Certificate of Good Manufacturing Practices**

This one page certificate conforms to the format recommended by the World Health Organization [General instructions and Explanatory Notes attached].

Certificate No. : HFW- II (Drugs) 93/91

On the basis of the inspection carried out on 10<sup>th</sup> & 11<sup>th</sup> March 2022. We certify that the site indicates on this certificate complies with good Manufacturing Practices for the dosage forms, categories and activities listed in Table I:

1. Names and Address of Site: **M/s MOREPEN LABORATORIES LIMITED  
Village Masulkhana, Parwanoo,  
Distt. Solan [H.P.] INDIA**
2. Manufacturer's License No : **MNB/ 93-05 & MB/ 93-06  
Valid upto 31.12.2027**
3. Table-I :

Pharmaceutical product[s]1 Starting Material [s]	Category [ies]	Activity [ies]
Montelukast Sodium USP/EP/BP/IP/JP	Antiasthmatics	Synthesis, Purifications, Packing, Labeling
Desloratadine USP/EP/BP	Antihistaminic	Synthesis, Purifications, Packing, Labeling
Loratadine USP/EP/BP/IP	Antihistaminic	Synthesis, Purifications, Packing, Labeling

The responsibility for the quality of the individual batches of the pharmaceutical products manufactured through this process lies with the manufacturer.

This certificate now remains valid until 11-05-2025. It becomes invalid if the activities and /or categories certified herewith are changed or if the site is no longer considered to be in compliance with GMP.

Address of Certifying Authority:

**State Drugs Controller  
Controlling cum Licensing Authority  
Baddi, Distt. Solan, H.P.-173205  
01795-244288, sdchp@gmail.com**

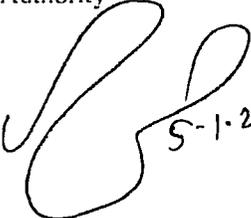
Name & Function of  
Responsible person :

**Navneet Marwaha  
State Drugs Controller  
Controlling Cum Licensing Authority**

Telephone / Fax No:  
Date :

01795-244288

Signature:  
Stamp:

  
5-1-23



*Written Confirmation (EU)*



GOVERNMENT OF INDIA  
MINISTRY OF HEALTH & FAMILY WELFARE  
Central Drugs Standard Control Organization

WC-0060

CERTIFICATE NO. :

Written confirmation for active substances imported into the European Union (EU) for medicinal products for human use, in accordance with Article 46b(2)(b) of Directive 2001/83/EC

1. Name and address of site: **M/s Morepen Laboratories Ltd.**  
**Vill. Masulkhana, Parwanoo**  
**Distt. Solan, HP, India**

2. Manufacturer's licence number: MNB/93-05 & MB/93-06

Regarding the manufacturing plant under (1) of the following Active substance(s) exported to the EU for medicinal products for human use

List of API(s):

Sr. No.	Active substance (s)	Activity(ies)
1.	Loratadine USP/BP/EP	Manufacturing & Packing
2.	Montelukast Sodium USP/BP/EP	Manufacturing & Packing
3.	Desloratadine USP/BP/EP	Manufacturing & Packing

The issuing Regulatory Authority hereby confirms that:

The standards of good manufacturing practice applicable to this manufacturing plant are at least equivalent to those laid down in the EU (= GMP of WHO/ICH Q7);

The manufacturing plant is subject to regular, strict and transparent controls and to the effective enforcement of good manufacturing practice, including repeated and unannounced inspections, so as to ensure a protection of public health at least equivalent to that in the EU; and

In the event of findings relating to non-compliance, information on such findings is supplied by the exporting third country without delay to the EU.

**Date of Inspection of the plant:** 10.03.2022 & 11.03.2022

**The Written Confirmation remains valid until:** 02.07.2025

The authenticity of this written confirmation may be verified with the issuing regulatory authority.

This written confirmation is without prejudice to the responsibilities of the manufacturer to ensure the quality of the medicinal product in accordance with Directive 2001/83/EC.

**Address of the issuing regulatory authority:** Central Drugs Standard Control Organisation  
FDA Bhawan, Kotla Road,  
New Delhi- 110 002, India

**Name and function of responsible person:** Dr. V. G. Somani,  
Drugs Controller General (India)

**E-mail:**  
**Telephone no.:**  
**Fax no.:**

**dci@nic.in,**  
**+91-11-23236965**  
**+91-11-23236972**

Signature 

Stamp of the authority and date



03 JUN 2022

***EU-GMP Certificate***



Jazmp  
 Agencija Republike Slovenije  
 za zdravila in medicinske pripomočke  
 Jazmp  
 Agencija Republike Slovenije  
 za zdravila in medicinske pripomočke  
 Jazmp  
 Agencija Republike Slovenije  
 za zdravila in medicinske pripomočke

**Agency for medicinal products and medical devices of the Republic of Slovenia**

CERTIFICATE NUMBER: 450-5/2014-2

**CERTIFICATE OF GMP COMPLIANCE OF A MANUFACTURER<sup>1 2</sup>**

**Part 1**

Issued following an inspection in accordance with  
 Art. 111(5) of Directive 2001/83/EC as amended  
 Art. 80(5) of Directive 2001/82/EC as amended

The competent authority of Slovenia confirms the following:

The manufacturer: *Marepen Laboratories Limited*

Site address: *Village Masulkhana, Distt. Solan, Parvanna, Himachal Pradesh, 173220, India*

Is an active substance manufacturer that has been inspected in accordance with Art. 111(1) of Directive 2001/83/EC and Art. 80(1) of Directive 2001/82/EC

From the knowledge gained during inspection of this manufacturer, the latest of which was conducted on *2013-10-01*, it is considered that it complies with:

- The principles of GMP for active substances<sup>1</sup> referred to in Article 47 of Directive 2001/83/EC and Article 51 of Directive 2001/82/EC

This certificate reflects the status of the manufacturing site at the time of the inspection noted above and should not be relied upon to reflect the compliance status if more than three years have elapsed since the date of that inspection. However, this period of validity may be reduced or extended using regulatory risk management principles by an entry in the Restrictions or Clarifying remarks field. This certificate is valid only when presented with all pages and both Parts 1 and 2. The authenticity of this certificate may be verified in EudraGMDP. If it does not appear, please contact the issuing authority.

<sup>1</sup> The authorisation referred to in paragraph 40(1) of Directive 2001/83/EC and 44(1) of Directive 2001/82/EC as amended, shall also be required for imports coming from third countries into a Member State.

<sup>2</sup> Guidance on the interpretation of this template can be found in the Help menu of EudraGMDP database

<sup>3</sup> The Competent Authority is responsible for appropriate linking of the authorisation with the manufacturer's application (Art. 42(3) of Directive 2001/83/EC and Art. 46(3) of Directive 2001/82/EC as amended).

## Part 2

Manufacture of active substance. Names of substances subject to inspection :

*LORATADINE(en)*

3. MANUFACTURING OPERATIONS - ACTIVE SUBSTANCES	
Active Substance : LORATADINE	
3.1	Manufacture of Active Substance by Chemical Synthesis
	3.1.1 Manufacture of active substance intermediates 3.1.2 Manufacture of crude active substance 3.1.3 Salt formation / Purification steps : crystallization
3.5	General Finishing Steps
	3.5.1 Physical processing steps : milling, micronization, blending 3.5.2 Primary Packaging (enclosing / sealing the active substance within a packaging material which is in direct contact with the substance) 3.5.3 Secondary Packaging (placing the sealed primary package within an outer packaging material or container. This also includes any labelling of the material which could be used for identification or traceability (lot numbering) of the active substance)
3.6	Quality Control/Testing
	3.6.1 Physical / Chemical testing 3.6.2 Microbiological testing excluding sterility testing

2014-03-05

Name and signature of the authorised person of the  
Competent Authority of Slovenia



Mr Teofil Žižek  
Agency for medicinal products and medical devices of  
the Republic of Slovenia  
Tel: +386 8 2000500  
Fax: +386 8 2000510



認定番号 AG12300219  
Number of accreditation

39

医薬品 外国製造業者認定証  
Accreditation certificate of foreign drug manufacturer

氏名又は名称 Morepen Laboratories Limited  
Name (Name of corporation)

製造所の名称 Morepen Laboratories Limited  
Name of the manufacturing establishment

製造所の所在地 Village Masulkhana, Parwanoo, Distt. : Solan-173220 (H. P. ), India  
Location of the manufacturing establishment

認定の区分 医薬品 一般 (Non-sterile Drugs)  
Accreditation categories

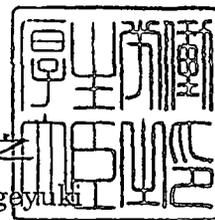
医薬品、医療機器等の品質、有効性及び安全性の確保等に関する法律第13条の3の規定により認定された医薬品外国製造業者であることを証明する。

It is certified that the above manufacturer is certificated foreign drug manufacturer pursuant to Article 13-3 of the Act on Securing Quality, Efficacy and Safety of Pharmaceuticals, Medical Devices, Regenerative and Cellular Therapy Products, Gene Therapy Products, and Cosmetics.

令和 4 年 8 月 1 日  
2022 Year Month Day

厚生労働大臣 後藤 茂之  
Minister of Health, Labour and Welfare

茂之  
Goto Shigeyuki



有効期間 令和 4 年 8 月 6 日 から  
Valid period From 2022 Year Month Day  
until 令和 9 年 8 月 5 日 まで  
2027 Year Month Day

## 医薬品外国製造業者認定更新申請書

【様式】  
 【様式の別を示す記号】 :C11 (医薬品外国製造業者認定更新申請書)

【提出先】  
 【提出先の別】 :1 (厚生労働省)  
 【提出年月日】 :3040525 (令和04年05月25日)

【提出者】  
 【業者コード】 :790233000  
 【管理番号】 :001  
 【住所】 :2nd Floor, Tower C, DLF Cyber Park, Udyog Vihar, Sector-20, Gurugram-Haryana, 122016, India  
 【法人名】 :Morepen Laboratories Limited  
 【法人名ふりがな】 :もれべん らぼらとりーず りみてっど  
 【代表者氏名】 :Director-Technical Sanjay Suri  
 【代表者氏名ふりがな】 :とりしまりやくけんさいこうぎじゅつせきにんしゃ さんじえい すり

【担当者】  
 【郵便番号】 :101-0062  
 【住所】 :東京都千代田区神田駿河台3-4 龍名館本店ビル5階  
 【氏名1】 :常房 貴文  
 【氏名1ふりがな】 :とうぼう たかふみ  
 【氏名2】 :宇留賀 麻響  
 【氏名2ふりがな】 :うるが まなり  
 【連絡先】  
 【所属部課名等】 :室町ケミカル株式会社 品質保証2部 医薬品質保証課  
 【電話番号】 :03-3525-4794  
 【FAX番号】 :03-3526-4807  
 【メールアドレス】 :raqa@muro-chem.co.jp

【再提出情報】  
 【再提出状況を示す記号】 :1 (新規提出)

【手数料】  
 【手数料コード】 :E1B (医薬品外国製造業者認定更新 (書面))

【添付ファイル情報】  
 【添付資料ファイル名】 :C11-00003b.pdf

【申請の別】  
 【医薬品、医薬部外品】 :1 (医薬品)  
 【認定又は登録】 :2 (認定)

【認定番号または登録番号及び年月日】  
 【認定番号または登録番号】 :AG12300219  
 【認定年月日または登録年月日】 :2290806 (平成29年08月06日)

【製造所の名称】  
 【業者コード】 :790233001  
 【名称】 :Morepen Laboratories Limited  
 【ふりがな】 :もれべん らぼらとりーず りみてっど

【製造所の所在地】  
 【国名コード】 :123 (インド)  
 【所在地】 :Village Masulkhana, Parwanoo, Distt. : Solan-173220 (H. P.), India  
 :011 (医薬品 一般)

【認定の区分】  
 【製造所の構造設備の概要】  
 別紙のとおり

【製造所の責任者】  
 【氏名】 :Director-Technical Sanjay Suri  
 【氏名ふりがな】 :とりしまりやくけんさいこうぎじゅつせきにんしゃ さんじえい すり  
 【住所】 :2nd Floor, Tower C, DLF Cyber Park, Udyog Vihar, Sector-20, Gurugram-Haryana, 122016, India

【薬事に関する業務に責任を有する役員】  
 【氏名】 :Director-Technical Sanjay Suri

【氏名ふりがな】 : とりしまりやくけんさいこうぎじゅつせきにしや さんじえい すり

【申請者の欠格条項】

- 【(1) 法第75条の4第1項】 : なし
- 【(2) 法第75条の5第1項】 : なし
- 【(3) 禁錮以上の刑】 : なし
- 【(4) 薬事に関する違反】 : なし
- 【(5) 麻薬等の中毒者】 : なし
- 【(6) 認知、判断及び意思疎通ができな】 : なし

い】

- 【(7) 知識及び経験を有しない】 : なし

【備考】

【その他備考】

令和04年05月11日変更届（製造所の構造設備の概要）提出済。

令和04年05月20日変更届（申請者、製造所の構造設備の概要、製造所の責任者、薬事に関する業務に責任を有する役員）提出。

【添付資料の内容】

1. 構造設備の概要一覧表 様式(2)-1
2. 他の試験検査機関等の利用概要 様式(2)-2
3. 関係製造販売業者が代行できない理由書
4. 委任状(和訳付き)

※医薬品外国製造業者認定証(原本)につきましては、外国製造業者での紛失のため添付しておりません。

別途外国製造業者認定証再交付申請書を提出しております。

【外国製造業者認定の履歴】

1. 平成24年08月06日 システム受付番号 : 5122407022436 新規認定申請
2. 平成29年06月27日 システム受付番号 : 5122908025072 認定更新申請
3. 令和04年05月11日 システム受付番号 : 5130408016146 変更届
4. 令和04年05月20日 システム受付番号 : 5130408017508 変更届

【申請者の代理人】

室町ケミカル株式会社  
 福岡県大牟田市新勝立町1丁目38番5  
 代表取締役社長 青木淳一  
 TEL 0944-41-2131  
 FAX 0944-41-2133

Certification of Substances Department

**Certificate of suitability**  
**No. R1-CEP 2014-302-Rev 00**

1 *Name of the substance:*

2 **DES LorATADINE**  
3 Milled, micronised

4 *Name of holder:*

5 **MOREPEN LABORATORIES LIMITED**  
6 416-418, 4th Floor, Antriksh Bhawan  
7 22 Kasturba Gandhi Marg  
8 India-110 001 New Delhi

9 *Site(s) of production:*

10 **SEE ANNEX 1**

11 **THIS CERTIFICATE SUPERSEDES THE PREVIOUS CERTIFICATE**  
12 **R0-CEP 2014-302-REV 02**

13 After examination of the information provided on the manufacturing method and subsequent  
14 processes (including purification) for this substance on the site(s) of production listed in annex, we  
15 certify that the quality of the substance is suitably controlled by the current version of the  
16 monograph **DES LorATADINE** no. 2570 of the European Pharmacopoeia, current edition  
17 including supplements, only if it is supplemented by the test(s) mentioned below, based on the  
18 analytical procedure(s) given in annex.

- 19 – Test for residual solvents by gas chromatography (Annex 2)
- 20 Methanol not more than 1500 ppm
- 21 Diisopropyl ether not more than 1500 ppm
- 22 In the last steps of the synthesis water is used as solvent.
- 23 A risk management summary for elemental impurities has been provided. (Annex 3)
- 24 – Test for particle size by laser diffraction (Annex 4)
- 25 Milled grade:
- 26  $d_{50}$  not more than 250  $\mu\text{m}$
- 27  $d_{50}$  not more than 100  $\mu\text{m}$
- 28 Micronised grade:
- 29  $d_{50}$  not more than 60  $\mu\text{m}$
- 30  $d_{50}$  not more than 25  $\mu\text{m}$
- 31  $d_{10}$  not more than 10  $\mu\text{m}$

32 The substance is packed in double polyethylene bags in aluminium foil bags, placed in  
33 polyethylene drums.

34 The holder of the certificate has declared the absence of use of material of human or animal  
35 origin in the manufacture of the substance.

36 The submitted dossier must be updated after any significant change that may alter the quality,  
37 safety or efficacy of the substance.

38 Manufacture of the substance shall take place in accordance with the Good Manufacturing Practice  
39 and in accordance with the dossier submitted.

40 Failure to comply with these provisions will render this certificate void.

41 This certificate is renewed from **3 November 2020** according to the provisions of Resolution  
42 AP-CSP (07) 1, and of Directive 2001/83/EC and Directive 2001/82/EC and any subsequent  
43 amendment, and the related guidelines.

44 This certificate has four annexes, the first of 1 page, the second of 2 pages, the third and the  
45 fourth of 1 page each.

46 This certificate has:  
47 lines.

*Z. [Signature]*  
On behalf of the  
Director of EDQM



Strasbourg, 19 October 2020

DECLARATION OF ACCESS *(to be filled in by the certificate holder under their own responsibility)*

**MGREPEN LABORATORIES LIMITED**, as holder of the certificate of suitability  
**R1-CEP 2014-302-Rev 00 for Desloratadine**

hereby authorises .....  
*(name of the pharmaceutical company)*

to use the above-mentioned certificate of suitability in support of their application(s) for the following  
Marketing Authorisation(s). *(name of product(s) and marketing number(s), if known)*

The holder also certifies that no significant changes to the operations as described in the CEP dossier  
have been made since the granting of this version of the certificate.

Date and Signature *(of the CEP holder)*:

Address: 7 Allée Kastner, CS 30026

F-67081 Strasbourg (France)

Tel: +33 (0) 3 88 41 30 30 - Fax: +33 (0) 3 88 41 27 71 - e-mail: cep@edqm.eu

Internet: <http://www.edqm.eu>

**Certification of Substances Department**

**Certificate of suitability  
No. R1-CEP 2007-348 - Rev 03**

1 *Name of the substance:*

2 **LORATADINE**

3 Milled, micronised

4 *Name of holder:*

5 **MOREPEN LABORATORIES LIMITED**

6 416-418, 4th Floor, Antriksh Bhawan

7 22 Kasturba Gandhi Marg

8 India-110 001 New Delhi

9 *Site(s) of production:*

10 **SEE ANNEX 1**

11 **THIS CERTIFICATE SUPERSEDES THE PREVIOUS CERTIFICATE**

12 **R1-CEP 2007-348 - REV 02**

13 After examination of the information provided on the manufacturing method and subsequent  
14 processes (including purification) for this substance on the site(s) of production listed in annex, we  
15 certify that the quality of the substance is suitably controlled by the current version of the  
16 monograph **LORATADINE** no. 2124 of the European Pharmacopoeia, current edition including  
17 supplements, only if it is supplemented by the test(s) mentioned below, based on the analytical  
18 procedure(s) given in annex.

19 – Test for residual solvents by gas chromatography (Annex 2)

20 Acetonitrile not more than 100 ppm

21 Isopropyl ether not more than 100 ppm

22 Toluene not more than 100 ppm

23 A risk management summary for elemental impurities has been provided. (Annex 3)

24 – Test for particle size distribution by laser diffraction (Annex 4)

25 Milled:

26 D<sub>50</sub> not more than 20 µm

27 D<sub>90</sub> not more than 50 µm

28 Micronised:

29 D<sub>10</sub> not more than 5 µm

30 D<sub>50</sub> not more than 10 µm

31 D<sub>90</sub> not more than 20 µm

32 The test for impurity H described in the monograph is not necessary since this impurity cannot  
33 be present with the route of synthesis used.

Address: 7 Allée Kastner, CS 30026

F-67081 Strasbourg (France)

Tel: +33 (0) 3 88 41 30 30 – e-mail: cep@edqm.eu

Internet: <http://www.edqm.eu>

34 The re-test period of the substance is 48 months if stored in double polyethylene bags, placed  
35 in polyethylene drums.

36 The holder of the certificate has declared the absence of use of material of human or animal  
37 origin in the manufacture of the substance.

38 The submitted dossier must be updated after any significant change that may alter the quality,  
39 safety or efficacy of the substance.

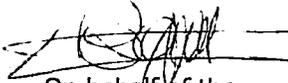
40 Manufacture of the substance shall take place in accordance with the Good Manufacturing Practice  
41 and in accordance with the dossier submitted.

42 Failure to comply with these provisions will render this certificate void.

43 This certificate is renewed from **23 June 2014** according to the provisions of Resolution AP-CSP  
44 (07) 1, and of Directive 2001/83/EC and Directive 2001/82/EC and any subsequent amendment,  
45 and the related guidelines.

46 This certificate has four annexes, the first of 1 page, the second of 2 pages, the third and the  
47 fourth of 1 page each.

48 This certificate has:  
49 lines.

  
On behalf of the  
Director of EDQM

Strasbourg, 5 May 2022

DECLARATION OF ACCESS *(to be filled in by the certificate holder under their own responsibility)*

<p><b>MOREPEN LABORATORIES LIMITED</b>, as holder of the certificate of suitability</p> <p><b>R1-CEP 2007-348 - Rev 03 for Loratadine</b></p> <p>hereby authorises .....</p> <p style="text-align: center;"><i>(name of the pharmaceutical company)</i></p> <p>to use the above-mentioned certificate of suitability in support of their application(s) for the following Marketing Authorisation(s): <i>(name of product(s) and marketing number(s), if known)</i></p> <p>The holder also certifies that no significant changes to the operations as described in the CEP dossier have been made since the granting of this version of the certificate.</p> <p>Date and Signature <i>(of the CEP holder)</i>:</p>
--

## RESOLUÇÃO-RE Nº 49, DE 6 DE JANEIRO DE 2023

A Gerente-Geral de Inspeção e Fiscalização Sanitária, no uso das atribuições que lhe confere o art. 140, aliado ao art. 203, I, § 1º do Regimento Interno aprovado pela Resolução de Diretoria Colegiada - RDC nº 585, de 10 de dezembro de 2021, e considerando o cumprimento dos requisitos dispostos no art. 39, da Resolução RDC nº 497, de 20 de maio de 2021, resolve:

Art. 1º Conceder à(s) empresa(s) constante(s) no ANEXO, a Certificação de Boas Práticas de Fabricação de Insumos Farmacêuticos Ativos por meio de sua renovação automática.

Art. 2º A presente Certificação tem validade de 2 (dois) anos a partir da sua publicação.

Art. 3º Esta Resolução entra em vigor na data de sua publicação.

ANA CAROLINA MOREIRA MARINO ARAUJO

ANEXO

Fabricante: Hubei Yitai Pharmaceutical Co., Ltd.  
Endereço: Feng Cheng Yuan, Suburban District of Tianmen City, Hubei Province  
País: República Popular da China Código único: B.000296  
Expediente(s): 4270603/22-4

Certificado de Boas Práticas de Fabricação de Insumos Farmacêuticos Ativos:  
Intermediário obtido por síntese química: diacetil aciclovir  
Insumo Farmacêutico Ativo obtido por síntese química: aciclovir (todas as etapas de síntese química).

Fabricante: Mylan Laboratories Limited - Unit II  
Endereço: Survey Nº.10&42, Gaddapotharam Village, Kazipally Industrial Area, Jinnaram Mandal, Sanga Reddy District, Telangana - 502319  
País: Índia Código único: B.000010  
Expediente(s): 4368986/22-9

Certificado de Boas Práticas de Fabricação de Insumos Farmacêuticos Ativos:  
Insumo farmacêutico ativo obtido por síntese química: Lamivudina.

## RESOLUÇÃO-RE Nº 50, DE 6 DE JANEIRO DE 2023

A Gerente-Geral de Inspeção e Fiscalização Sanitária, no uso das atribuições que lhe confere o art. 140, aliado ao art. 203, I, § 1º do Regimento Interno aprovado pela Resolução de Diretoria Colegiada - RDC nº 585, de 10 de dezembro de 2021, e considerando o cumprimento dos requisitos de Boas Práticas de Fabricação preconizados em legislação vigente, para a área de Insumos Farmacêuticos, resolve:

Art. 1º Conceder à(s) empresa(s) constante(s) no anexo, a Certificação de Boas Práticas de Fabricação de Insumos Farmacêuticos Ativos.

Art. 2º A presente Certificação tem validade de 02 (dois) anos a partir da sua publicação.

Art. 3º Esta Resolução entra em vigor na data de sua publicação.

ANA CAROLINA MOREIRA MARINO ARAUJO

ANEXO

Fabricante: AstraZeneca Pharmaceuticals LP  
Endereço: 633 Research Court, Frederick, Maryland (MD) 21703  
País: Estados Unidos da América Código único: A.001047  
Solicitante: Astrazeneca do Brasil Ltda. CNPJ: 60.318.797/0001-00  
Expediente(s): 4318397/22-0

Certificado de Boas Práticas de Fabricação de Insumos Farmacêuticos Ativos:  
Insumos farmacêuticos ativos biológicos: anifrolumabe, benralizumabe e durvalumabe.

Fabricante: Biogen MA Inc.  
Endereço: 5000 Davis Drive, Research Triangle Park, North Carolina (NC) 27709  
País: Estados Unidos da América Código único: A.000978  
Solicitante: Biogen Brasil Produtos Farmacêuticos Ltda. CNPJ: 07.986.222/0001-74  
Expediente(s): 3251670/22-1

Certificado de Boas Práticas de Fabricação de Insumos Farmacêuticos Ativos:  
Insumos farmacêuticos ativos biológicos: betainterferona 1A e natalizumabe.

Fabricante: Eli Lilly Kinsale Limited  
Endereço: Dunderrow, Kinsale, Co. Cork  
País: Irlanda Código único: A.001053  
Solicitante: Eli Lilly do Brasil Ltda. CNPJ: 43.940.618/0001-44  
Expediente(s): 4318315/22-3

Certificado de Boas Práticas de Fabricação de Insumos Farmacêuticos Ativos:  
Insumos farmacêuticos ativos biológicos: dulaglutida, ixequizumabe e ramucirumabe.

Fabricante: Janssen Biotech, Inc.  
Endereço: 200 Great Valley Parkway, Malvern, Pennsylvania (PA) 19355  
País: Estados Unidos da América Código único: A.000942  
Solicitante: Fundação Oswaldo Cruz CNPJ: 33.781.055/0001-35  
Expediente(s): 4302349/22-1

Certificado de Boas Práticas de Fabricação de Insumos Farmacêuticos Ativos:  
Insumos farmacêuticos ativos biológicos: Infilximabe.

Fabricante: OM Pharma S.A.  
Endereço: 22 Rue du Bois-du-Lan, 1217 Meyrin  
País: Suíça Código único: A.000460  
Solicitante: Apsen Farmacêutica S.A. CNPJ: 62.462.015/0001-29  
Expediente(s): 4369561/22-1

Certificado de Boas Práticas de Fabricação de Insumos Farmacêuticos Ativos:  
Insumos farmacêuticos ativos biológicos: lisados bacterianos (Staphylococcus aureus, Streptococcus pyogenes, Streptococcus mitis, Streptococcus pneumoniae, Klebsiella pneumoniae, Branhamella catarrhalis, Haemophilus influenzae) e lisado bacteriano de Escherichia coli.

Fabricante: Patheon Biologics LLC  
Endereço: 4766 LaGuardia Drive, Saint Louis, Missouri (MO) 63134-3116  
País: Estados Unidos da América Código único: A.000146  
Solicitante: Alexion Farmacêutica Brasil Importação e Distribuição de Produtos e Serviços de Administração CNPJ: 10.284.284/0001-49  
Expediente(s): 4307436/22-9

Certificado de Boas Práticas de Fabricação de Insumos Farmacêuticos Ativos:  
Insumos farmacêuticos ativos biológicos: ravulizumabe.

## RESOLUÇÃO-RE Nº 51, DE 6 DE JANEIRO DE 2023

A Gerente-Geral de Inspeção e Fiscalização Sanitária, no uso das atribuições que lhe confere o art. 140, aliado ao art. 203, I, § 1º do Regimento Interno aprovado pela Resolução de Diretoria Colegiada - RDC nº 585, de 10 de dezembro de 2021, e considerando o cumprimento dos requisitos de Boas Práticas de Fabricação preconizados em legislação vigente, para a área de Insumos Farmacêuticos, resolve:

Art. 1º Conceder à(s) empresa(s) constante(s) no anexo, a Certificação de Boas Práticas de Fabricação de Insumos Farmacêuticos Ativos.

Art. 2º A presente Certificação tem validade de 02 (dois) anos a partir da sua publicação.

Art. 3º Esta Resolução entra em vigor na data de sua publicação.

ANA CAROLINA MOREIRA MARINO ARAUJO

ANEXO

Fabricante: Beecham Pharmaceuticals (PTE) Ltd  
Endereço: 38 Quality Road, Jurong - 618809  
País: Cingapura Código único: B.000968  
Expediente(s): 2971409/21-0

Certificado de Boas Práticas de Fabricação de Insumos Farmacêuticos Ativos:  
Insumos farmacêuticos ativos obtidos por semissíntese: amoxicilina tri-hidratada

Fabricante: Fermion Oy - Oulu Site  
Endereço: Lääketehtaan tie 2 - Oulu, 90660  
País: Finlândia Código único: B.000030  
Expediente(s): 4338736/22-4

Certificado de Boas Práticas de Fabricação de Insumos Farmacêuticos Ativos:  
Insumos Farmacêuticos Ativos obtidos por síntese química: cloridrato de dexmedetomidina; cloridrato de irinotecano; cloridrato de trazodona; fumarato de formoterol; xinafoato de salmeterol; metotrexato (citotóxico).

Fabricante: Hetero Drugs Ltd. Unit IX  
Endereço: Plot-No 1, Hetero Infrastructure Ltd - SEZ, n. Narasapuram (VIII.), Nakkapalli (Mandal), 531 081 Andhra Pradesh  
País: Índia Código Único: B.000091  
Expediente(s): 4758407/22-3

Certificado de Boas Práticas de Fabricação de Insumos Farmacêuticos Ativos:  
Insumos farmacêuticos ativos obtidos por síntese química: ritonavir

Fabricante: Jiangsu Weiqida Pharmaceutical Co., Ltd.  
Endereço: Nº 1 Linjiang Avenue, Linjiang Town, Haimen, Nantong, Jiangsu - 226133  
País: República Popular da China Código Único: B.000131  
Expediente(s): 4406574/22-1

Certificado de Boas Práticas de Fabricação de Insumos Farmacêuticos Ativos:  
Insumos farmacêuticos ativos obtidos por semissíntese: azitromicina di-hidratada (etapas de síntese química)

Fabricante: Morepen Laboratories Limited.  
Endereço: Masulkhana, Parwanoo Distr. Solan, Himachal Pradesh - 173 220  
País: Índia Código único: B.000376  
Expediente(s): 1185694/22-6

Certificado de Boas Práticas de Fabricação de Insumos Farmacêuticos Ativos:  
Insumos farmacêuticos ativos obtidos por síntese química: montelucaste de sódio

Fabricante: Zhejiang Jiuzhou Pharmaceutical Co., Ltd. (Jiaozhou)  
Endereço: Waihsia Road 99, Jiaozhou District, Taizhou City, Zhejiang Province - 318000.  
País: República Popular da China Código único: B.000083  
Expediente(s): 4482539/22-8

Certificado de Boas Práticas de Fabricação de Insumos Farmacêuticos Ativos:  
Insumos farmacêuticos ativos obtidos por síntese química: cetoprofeno

Fabricante: Zhejiang Supor Pharmaceuticals Co., LTD.  
Endereço: Yuedong Road, Paojiang Industrial Zone, Shaoxing, Zhejiang - 312071  
País: Índia Código único: B.000265  
Expediente(s): 4483438/22-1

Certificado de Boas Práticas de Fabricação de Insumos Farmacêuticos Ativos:  
Insumos farmacêuticos ativos obtidos por síntese química: hemifumarato de quetiapina

## RESOLUÇÃO-RE Nº 52, DE 6 DE JANEIRO DE 2023

A Gerente-Geral de Inspeção e Fiscalização Sanitária, no uso das atribuições que lhe confere o art. 140, aliado ao art. 203, I, § 1º do Regimento Interno aprovado pela Resolução de Diretoria Colegiada - RDC nº 585, de 10 de dezembro de 2021, e o art. 6º, da Lei nº 9.782, de 26 de janeiro de 1999, resolve:

Art. 1º Adotar a(s) medida(s) preventiva(s) constante(s) no ANEXO.

Art. 2º Esta Resolução entra em vigor na data de sua publicação.

ANA CAROLINA MOREIRA MARINO ARAUJO

ANEXO

1. Empresa: DESCONHECIDA - CNPJ: DESCONHECIDO  
Produto - Apresentação (Lote): SAIZEN 20MG (Lote: BA076246);  
Tipo de Produto: Medicamento  
Expediente nº: 0008874/23-9

Assunto: 70351 - Ações de Fiscalização em Vigilância Sanitária  
Ações de fiscalização: Apreensão  
Proibição - Comercialização, Distribuição, Importação, Uso  
Motivação: Comunicado da empresa Merck S/A., CNPJ 33.069.212/0001-84, informando a identificação no mercado brasileiro, de unidades falsificadas do lote BA076246 de Saizen (somatropina), 20 mg (8 mg/mL solução injetável, frasco ampola de 2,5 mL). Nas unidades falsificadas do lote BA076246 a data de fabricação e validade descritas tanto no cartucho como no frasco são respectivamente 07/2022 e 06/2024. Tratando-se, portanto, de falsificação, uma vez que a data de fabricação e validade são diferentes da correspondente ao lote original de BA076246. Esta medida preventiva está fundamentada no artigo 6º da Lei 6.360/1976 e inciso XV do artigo 7º da Lei 9.782/1999.

2. Empresa: DESCONHECIDA - CNPJ: DESCONHECIDO  
Produto - Apresentação (Lote): DYSPORT (TOXINA BOTULÍNICA A) (LOTE: L25055 (Fab. 05/2021; Val 02/2024));

Tipo de Produto: Medicamento  
Expediente nº: 0010457/23-4  
Assunto: 70351 - Ações de Fiscalização em Vigilância Sanitária  
Ações de fiscalização: Apreensão  
Proibição - Comercialização, Distribuição, Uso  
Motivação: Comunicado da empresa detentora do registro Beaufour Ipsen Farmacêutica Ltda - CNPJ 07.718.721/0001-80, informando que não reconhece o lote L25055 (Fab. 05/2021; Val 02/2024) como original, se tratando, portanto, de falsificação. Esta medida preventiva está fundamentada no artigo 6º da Lei 6.360/1976 e inciso XV do artigo 7º da Lei 9.782/1999.





Certification of Substances Department

## Certificate of suitability

### No. R1-CEP 2012-003 - Rev 01

1 *Name of the substance:*

2 **MONTELUKAST SODIUM**  
3 Milled and micronised

4 *Name of holder:*

5 **MOREPEN LABORATORIES LIMITED**  
6 416-418, 4th Floor, Antriksh Bhawan  
7 22 Kasturba Gandhi Marg  
8 India-110 001 New Delhi

9 *Site(s) of production:*

10 **SEE ANNEX 1**

11 **THIS CERTIFICATE SUPERSEDES THE PREVIOUS CERTIFICATE**  
12 **R1-CEP 2012-003 - REV 00**

13 After examination of the information provided on the manufacturing method and subsequent  
14 processes (including purification) for this substance on the site(s) of production listed in annex, we  
15 certify that the quality of the substance is suitably controlled by the current version of the  
16 monograph **MONTELUKAST SODIUM** no. 2583 of the European Pharmacopoeia, current edition  
17 including supplements, only if it is supplemented by the test(s) mentioned below, based on the  
18 analytical procedure(s) given in annex.

19 – Test for residual solvents by gas chromatography (Annex 2)  
20 Methanol not more than 3000 ppm

21 A risk management summary for elemental impurities has been provided. (Annex 3)

22 – Test for particle size by malvern particle size analyser (Annex 4)

23 Milled:

24 D90 not more than 250 µm

25 D50 not more than 100 µm

26 D10 not more than 20 µm

27 Micronised:

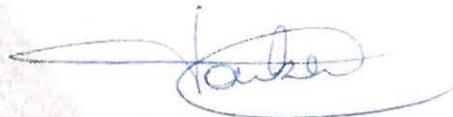
28 D90 not more than 60 µm

29 D50 not more than 20 µm

30 D10 not more than 5 µm

31 The substance is packed in double polyethylene bags (outer black) in aluminium foil bags with  
32 silica gel between each bag placed in polyethylene drums.

- 33 The holder of the certificate has declared the absence of use of material of human or animal  
34 origin in the manufacture of the substance.
- 35 The submitted dossier must be updated after any significant change that may alter the quality,  
36 safety or efficacy of the substance.
- 37 Manufacture of the substance shall take place in accordance with the Good Manufacturing Practice  
38 and in accordance with the dossier submitted.
- 39 Failure to comply with these provisions will render this certificate void.
- 40 This certificate is renewed from **19 December 2018** according to the provisions of Resolution  
41 AP-CSP (07) 1, and of Directive 2001/83/EC and Directive 2001/82/EC and any subsequent  
42 amendment, and the related guidelines.
- 43 This certificate has four annexes, the first of 1 page, the second and the third of 3 pages each, the  
44 fourth of 2 pages.
- 45 This certificate has:  
46 lines.



On behalf of the  
Director of EDQM

Strasbourg, 19 August 2022

DECLARATION OF ACCESS *(to be filled in by the certificate holder under their own responsibility)*

<p><b>MOREPEN LABORATORIES LIMITED</b>, as holder of the certificate of suitability</p> <p><b>R1-CEP 2012-003 - Rev 01 for Montelukast sodium</b></p> <p>hereby authorises .....</p> <p style="text-align: center;"><i>(name of the pharmaceutical company)</i></p> <p>to use the above-mentioned certificate of suitability in support of their application(s) for the following Marketing Authorisation(s): <i>(name of product(s) and marketing number(s), if known)</i></p> <p>The holder also certifies that no significant changes to the operations as described in the CEP dossier have been made since the granting of this version of the certificate.</p> <p>Date and Signature <i>(of the CEP holder)</i>:</p>
--

A4

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shot by Sneha Thakur



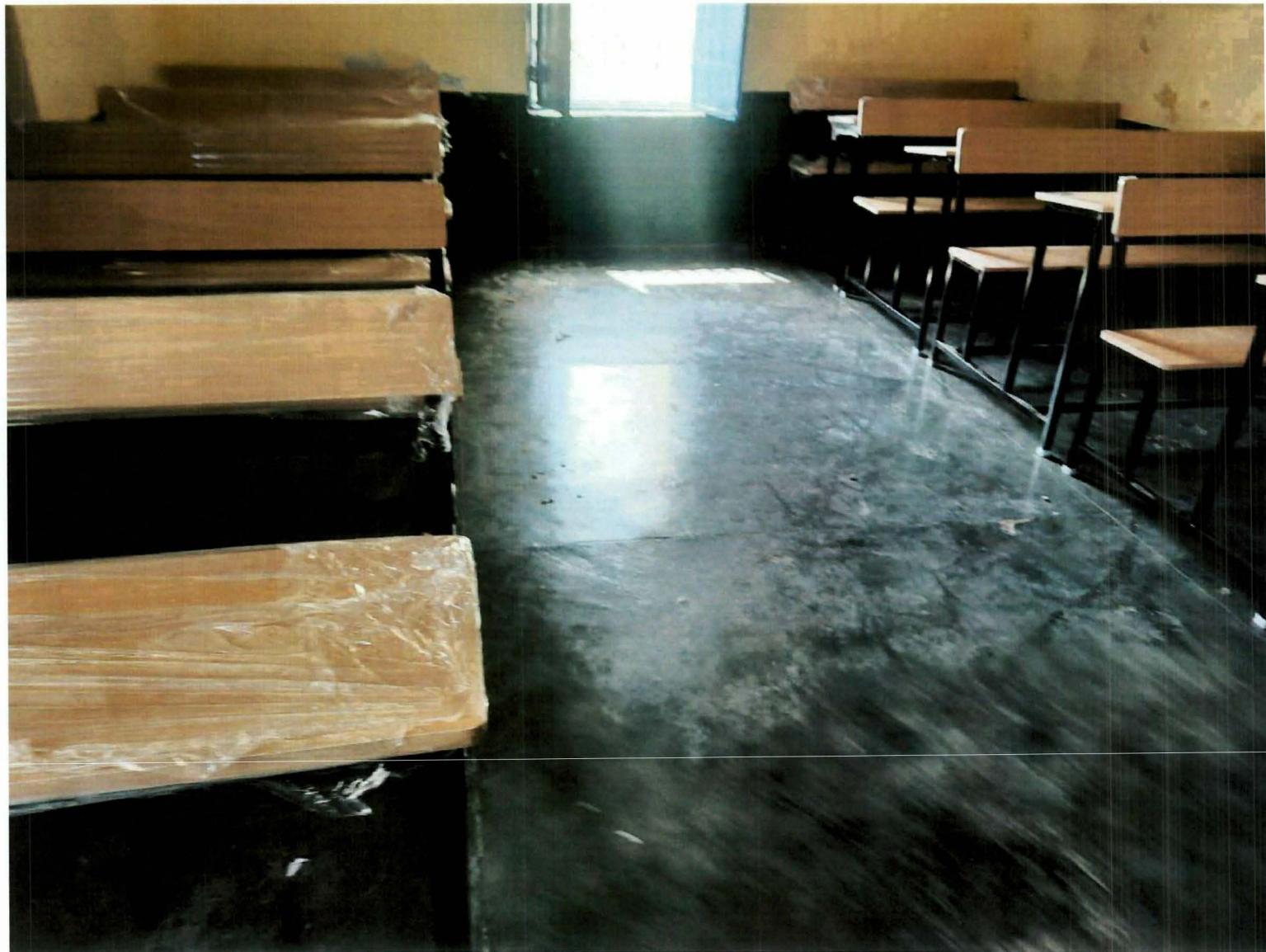
139

51











सत्यमेव जयते

**INDIA NON JUDICIAL**  
**Government of Himachal Pradesh**

**e-Stamp**

Certificate No.	: IN-HP03543456043803S
Certificate Issued Date	: 28-Oct-2020 09:23 AM
Account Reference	: SELFPRINT (PU)/hp-self/SHIMLA/HP-SM
Unique Doc. Reference	: SUBIN-HPHP-SELF06480306870054S
Purchased by	: AJAY RANA
Description of Document	: Article 5 Agreement or Memorandum of an Agreement
Property Description	: AGREEMENT OR MEMORANDUM OF AN AGREEMENT
Consideration Price (Rs.)	: 0 (Zero)
First Party	: BADDI INFRASTRUCTURE AND OTHERS
Second Party	: MOREPEN LABORATORIES LTD
Stamp Duty Paid By	: MOREPEN LABORATORIES LTD
Stamp Duty Amount(Rs.)	: 50 (Fifty only)



Online E-Stamp Certificate Online E-Stamp Certificate Online E-Stamp Certificate Online E-Stamp Certificate  
 Online E-Stamp Certificate Online E-Stamp Certificate Online E-Stamp Certificate Online E-Stamp Certificate  
 Online E-Stamp Certificate Online E-Stamp Certificate Online E-Stamp Certificate Online E-Stamp Certificate  
**SELF PRINTED CERTIFICATE**  
**TO BE VERIFIED BY THE RECIPIENT**  
 Online E-Stamp Certificate Online E-Stamp Certificate Online E-Stamp Certificate Online E-Stamp Certificate  
 Online E-Stamp Certificate Online E-Stamp Certificate Online E-Stamp Certificate Online E-Stamp Certificate

-----Please write or type below this line-----

**AGREEMENT**

THIS Agreement for CETP Baddi is made this 24th Day of Nov 2020 at Baddi HP

Among

**M/s BADDI INFRASTRUCTURE**, a Company incorporated under section 25 of the Companies Act, 1956 and having its registered office at # 0 EPIP Phase -1, Jharmajri, Tehsil-Baddi, Dist. Solan H.P. State (hereinafter referred to as the "BI") which term or expression unless excluded by or repugnant to the context or the meaning thereof, shall be deemed to include its successors and permitted assigns, **OF THE ONE PART,**

1 | Page

**Baddi Infrastructure**

Statutory Alert

for **Morepen Laboratories Limited.**

Auth. Signatory



AND

**M/s. BEIL Infrastructure Limited**, a Company incorporated under the Companies Act, 1956 and having its registered office at Plot no.9701/16,GIDC Estate,Ankleshwar 393002,District : Bharuch,Gujarat State ( )which term or expression unless contrary, excluded by or repugnant to the context or the meaning thereof, shall be deemed to mean and include its successors and permitted assigns, **OF THE SECOND PART**,

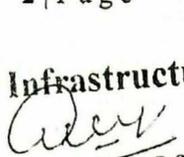
AND

**M/s. Morepen Laboratory Ltd.** company incorporated under the Companies Act, 1956/ a Partnership Firm within the meaning of Indian Partnership Act, 1932/ a proprietary concern/ any other form of business entity, having its office and works at **Kh./Plot/Village- Musulkhana, PO- Parwanoo ,Tehsil-Kasouli,Distt. - Solan (HP)** , (hereinafter referred to as the "Member Industry" or "MI") which term or expression unless excluded by or repugnant to the context or the meaning thereof, shall be deemed to include its successors, partners, directors and permitted assigns, **OF THE THIRD**.

AND WHEREAS

- i) In consideration of the industrial development in Baddi and Barotiwala and Nalagarh, and necessity to treat and dispose off the effluent and also reclaim water, the BI invited bid for work comprising the following –
  - (a) Designing/Engineering, procuring, providing, constructing, installing and commissioning (EPC) and conducting 3 months successful trial run and acceptance of **Common Effluent Treatment Plant of 25 MLD capacity** (5 categories of effluent streams) comprising of physico chemical, Activated sludge process with diffused aeration system for Baddi & Barotiwala area along with all related Mechanical and Electrical equipment and accessories, Instrumentation including miscellaneous works etc.
  - (b) **Effluent conveyance system consisting of both piping network and tankers**
  - (c) Providing **miscellaneous works** like approach road, central control room building, staff quarters, internal roads, walkways, street lights, water and sanitary arrangements, gates, etc. as required complete.
  - (d) Providing **operation and maintenance services** for the above entire CETP works in this campus and effluent conveyance system, as specified, **for Thirty Years**, after commissioning the entire common effluent treatment plant and conveyance system.
- ii) BEIL Infrastructure Limited has agreed to undertake the above work, as more particularly defined under Contract No. BIL/Contract/2011-12/03 dated 19.09.2011 and its addendum agreement dated 3<sup>rd</sup> May 2017.
- iii) BI is sole agency nominated by the Government of Himachal Pradesh to collect, deposit, process and dispose sewerage, municipal and industrial effluent in the prescribed manner on payment of disposal fees.
- iv) BEIL Infrastructure Limited by virtue of Agreement dated 19.09.2011 and its addendum dated 03.05.2017, is acting as a Concessionaire for the performance of the scope as more particularly defined in the said Agreement.
- v) That as per the mandate issued by the Government of Himachal Pradesh vide Letter dated 27.10.2010 issued by the Additional Chief Secretary (Industries) to the Government of Himachal Pradesh, each MI shall have to obtain membership of the

2 | Page

**Baddi Infrastructure**  
  
 Chief Executive Officer

For Morepen Laboratories Limited.

Auth. [Signature]



CETP plant of Baddi Infrastructure and also may avail of any services offered by BEIL Infrastructure Limited.

vi) MI has setup / proposes to set up its plant/works/unit in the Baddi & Barotiwala Industrial Areas/Clusters and is intensely engaged in the manufacture /Service of Bulk Drugs, the mandate passed by The Government of Himachal Pradesh Executes These resents as per the terms and conditions agreed between the parties and as Detailed more particularly herein after.

**NOW IT IS HEREBY AGREED** as follows:

**A. OBLIGATIONS OF MI:**

1. MI shall install one Bar and Coarse screen, one Settler and one Storage tank as per Design approved by BEIL Infrastructure Limited. In case MI has already installed the said installations in their plant, MI shall obtain the approval of BEIL Infrastructure Limited for the same. MI shall forthwith implement any modifications/suggestions made by BEIL Infrastructure Limited, failing which the permission granted for conveying the effluents (Sewage) to CETP shall be withdrawn till such time MI complies with the modifications/suggestions made by BEIL Infrastructure Limited.
2. All Effluent generated by MI in their premises shall be sent on exclusive basis to the CETP. MI shall intimate to BEIL Infrastructure Limited, at least 3 (Three) months in advance of any proposed increase or decrease in quantity of effluent resulting due to expansion or otherwise.
3. MI shall declare the effluent load with characterization of the effluent generated by it in the prescribed "Declaration Form" annexed herewith as Annexure A. MI shall submit such Form to BEIL Infrastructure Limited on execution of these present. MI undertakes to pay charges for treatment of effluent as per formula at 1.a) below.
4. MI shall give one month prior notice of any change in load with all supporting documents to BEIL Infrastructure Limited. BEIL Infrastructure Limited may monitor such activity.
5. MI at their own cost shall construct storage tank of adequate capacity for storage and transfer of effluent from their plant to CETP. MI shall ensure that all discharges like factory sewage, trade effluent, washings, Boiler blow down etc. are channelized through the storage tank for sending their effluent to CETP.
6. MI shall in the event of requirement of segregation of effluent, construct two separate storage tanks as per the design approved by BEIL Infrastructure Limited.
7. MI shall furnish all relevant details to BEIL Infrastructure Limited concerning any pretreatment of effluent carried out by it. MI shall furnish to BEIL Infrastructure Limited all relevant details including the capacities of various units and characteristics of the final effluent to be sent for treatment to CETP. BEIL Infrastructure Limited shall have the right to collect the samples of the effluents from the MI units for verification.
8. MI shall obtain written consents from both, BI and BEIL Infrastructure Limited for establishing a new ETP or any modification of the existing ETP.
9. MI shall provide a single point discharge for conveyance of Effluent to the Effluent Conveyance System.
10. MI shall provide a pumping station of suitable capacity at their own cost for pumping all effluent excluding storm water into the Effluent Conveyance System of BEIL Infrastructure Limited, after obtaining approval for the design, scheme and the location of the pumping station from BEIL Infrastructure Limited.
11. MI shall install "Electro-mechanical flow meter" of 'Rosemount' make or any equivalent make, which shall either be supplied by BEIL Infrastructure Limited

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**Baddi Infrastructure**

Chief Executive Officer

For Moresen Laboratories Limited.

Auth. Signatory



- against payment or MI shall obtain the same as per the specifications given by BEIL Infrastructure Limited.
12. MI shall house such flow meter in a separate secured shed and the meter shall be used for measurement of the flow quantity and for monitoring the quality of the effluent. MI shall ensure that the shed containing the flow meter should be locked and the flow meter is sealed and protected from tampering at all times.
  13. MI at all times, shall ensure proper functioning of flow meter including calibration at regular intervals, periodical cleaning of sensors and taking required preventive measures for maintenance, to the satisfaction of BEIL Infrastructure Limited.
  14. In the event of the flow meter being found tampered, or not functioning properly MI shall attract penalty/termination as more particularly defined herein below:-
    - i.) In the first instance of an event as specified herein above, MI shall pay treatment charges for 100% of the quantity of effluent, as stated by PCB in their consent letter.
    - ii.) In the second instance of an event as specified herein above, MI shall pay treatment charges for 150% as stated by PCB in their consent letter of the quantity.
    - iii.) In case of third instance of such an event, MI's connection to the Effluent Conveyance System shall be disconnected forthwith and the matter shall be referred to Monitoring & Dispute Redressal Committee (herein after known as "Committee" for the sake of brevity) for consideration. Decision of the Committee shall be final and binding.
  15. Any tampering of the conveyance system or with the discharge characteristics by MI shall attract penalty or termination as per the decision of the Committee. The Committee may at its discretion, restore the connection of the MI on the MI complying with its directions.
  16. MI shall give unrestricted entry in its premises to the inspector nominated by BEIL Infrastructure Limited, who shall have access to entire plant area as also the records required for verification of the quantity and quality of effluent.
  17. MI shall abide by the policy/ies and decision/s of the Committee to ensure smooth operation.
  18. MI shall pay the tanker charges for transportation of effluent.

**B. Consideration and Financial Statements:**

1. a) MI shall pay the charges for treatment of the effluent, as levied by BEIL Infrastructure Limited, calculated on the basis of the formula given herein below:

$$\text{Treatment Charges} = [0.02 \cdot S_o + 0.03 \cdot (C - 2.5 \cdot S_o) + 0.005 \cdot C_{SS} + 0.01 \cdot (C_1 - 2100)] \times 1.10^y [1 + R/100]^y, \text{ Rs /KL}$$

Where,  $S_o$  = BOD of sample, mgs/L  
 $C$  = COD of sample, mgs/L  
 $C_{SS}$  = Suspended solids of sample, mgs/L  
 $C_1$  = TDS of sample, mgs/L  
 $R$  = Appreciation in each year.  
 $y$  = no. of years from immediate preceding year.

Any negative value in  $(C - 2.5 \cdot S_o)$  and/or  $(C_1 - 2100)$  shall be ignored.

The above treatment charges shall be levied only for stream I, II & III, as described in the DPR of CETP. For stream IV i.e. concentrated Dye effluent of Textile sector & stream V i.e. electroplating effluent, treatment charges shall be higher than raw effluent being treated under stream I, II & III.

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**Baddi Infrastructure**

**Chief Executive Officer**

For **Marupen Laboratories Limited.**

Therefore, same has been fixed as Rs.27 for stream IV and Rs. 50 for stream V per KL, keeping in view its small volume. This rate shall also have inflation multiplier i.e. Rate \* (1+R/100) i.e. Rate \* (1+R/100)<sup>n</sup>

R-factor shall be determined in April every year by determining the weighted variation in Wholesale Price Index (WPI) [Source: Office of Economic Adviser, Govt. of India, Ministry of Commerce & Industry, Department of Industrial Policy & Promotion] & Consumer Price Index (CPI) [Source: Labour Bureau, Government of India] in the preceding twelve months by assigning weightage of 75% to WPI and 25% to CPI respectively

1. b) MI shall pay at the minimum the fee for treatment calculated at 50% of the effluent quantity in "Letter of Consent" or the actual flow whichever is higher, to be computed for fee and adjusted half yearly.
2. MI shall deposit with BEIL Infrastructure Limited, an amount equal to One month's fee computed as per the formula given in Clause B(1.a) herein above, taking into consideration the flow given in the "consent letter" of PCB and the effluent characteristics given in the declaration to be furnished by the Member Industry or as verified by BEIL Infrastructure Limited. However in case of Industrial Units giving one MLD of more effluent the deposit shall be worked for 21 days fee computed as per the formula given in Clause B(1.a) herein above.
3. MI shall pay the deposit amount within two months from the date of receipt of notice from the BEIL Infrastructure Limited intimating the probable date of commissioning of the plant for commercial use. Failure on the part of MI to pay the deposit amount shall render it ineligible to obtain the connection to the Effluent Conveyance System for conveying their effluent to CETP.
4. MI shall make payment of the bills to BEIL Infrastructure Limited for treatment of effluent, on monthly basis within a fortnight of receipt of bill. Any delayed payment shall attract interest @24% per annum. In the event of such default exceeding 30 days or more, from the date of receipt of the bill, the same would be referred to the Committee for necessary action. In event of the default continuing even after the intervention of the Committee, the Committee may recommend the statutory authorities to cancel the Consent to Operate given earlier to MI.

C. Constitution of Monitoring and Dispute Redressal Committee

The Committee shall consist of the following members.

- a. One Member Government of Himachal Pradesh
- b. Two Members from the BEIL.
- c. Two Members from the BI.

D. This Agreement is subjects to jurisdiction of Nalagarh Court.

IN WITNESS WHEREOF this Agreement is being duly signed and executed by their duly authorized officers the day and year written first above.

Signed by for and on behalf of Industry

1. [Signature]  
Signature & Designation

Signed by for and on behalf of Baddi Infrastructure

2. [Signature]  
Chief Executive Officer  
Signature & Designation

Signed by for and on behalf of BEIL Infrastructure Limited

✓ 3. \_\_\_\_\_  
Signature & Designation

In the presence of

[Signature]

In the presence of

[Signature]

- ① 51 Page
- ② Copy of consent to operate
- ③ Copy of GST/PAN Card
- ④ All Parambhar report from any XIABL approved lab, as per attached annex.

[Signature]  
any XIABL approved



9106

C.No - 385778 **148** Dated - 15 July 19

**TAX INVOICE**

(ORIGINAL FOR RECIPIENT)

60



**BEIL Infrastructure Ltd.**  
Formerly Known As Bharuch Enviro Infrastructure Ltd  
Village Kenduwal-Malpur, P.O. Bhud  
Tehsil Baddi, Distt-Solan-HP  
GSTIN/UIN: 02AAACB8075F1Z0  
State Name : Himachal Pradesh, Code : 02  
CIN: U45300GJ1997PLC032696

Invoice No. **9106**  
Dated **31-Jul-2019**  
Delivery Note  
Mode/Terms of Payment **15 DAYS**  
Supplier's Ref. **9106**  
Other Reference(s)  
Buyer's Order No. Dated

Buyer

**Morepen Laboratories Ltd (Parwanoo)**  
Vasol Khana Via Parwanoo  
GSTIN/UIN : 02AABCM1083B1ZA  
State Name : Himachal Pradesh, Code : 02  
Place of Supply : Himachal Pradesh

Despatch Document No. Delivery Note Date  
Despatched through Destination  
Terms of Delivery

Sl No.	Description of Services	HSN/SAC	Quantity	Rate per	Amount
1	Effluent Treatment Charges	999432	120.000 KI	1,143.13 KI	1,37,176.00
				SGST@6%	8,230.56
				CGST@6%	8,230.56
	Less			ROUND OFF	(-)0.12

Total 120.000 KI ₹ 1,53,637.00

Amount Chargeable (in words)

**INR One Lakh Fifty Three Thousand Six Hundred Thirty Seven Only**

E. & O.E

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
999432	1,37,176.00	6%	8,230.56	6%	8,230.56	16,461.12
<b>Total</b>	<b>1,37,176.00</b>		<b>8,230.56</b>		<b>8,230.56</b>	<b>16,461.12</b>

Tax Amount (in words) : **INR Sixteen Thousand Four Hundred Sixty One and Twelve paise Only**

Remarks:

BEING EFFLUENT TREATMENT CHARGES FOR THE MONTH OF JULY-2019

Company's Bank Details

Bank Name : BANK OF BARODA - PKL 2488020000762  
A/c No. : 2488020000762  
Branch & IFS Code : Sector - 11 Panchkuia & BADDI

Company's PAN : AAACB8075F

Declaration

We declare that this invoice shows the actual-price of the goods described and that all particulars are true and correct.



This is a Computer Generated Invoice

# 9512 C.No - 454170 **149** dated = 21/10/2019  
**TAX INVOICE**

244566/-  
 (ORIGINAL FOR RECIPIENT)

61



**BEIL Infrastructure Ltd.**  
 Formerly Known As Bharuch Enviro Infrastructure Ltd  
 Village Kenduwal-Malpur, P.O. Bhud,  
 Tehsil Baddi, Distt-Solan-HP  
 GSTIN/UIN: 02AAACB8075F1Z0  
 State Name : Himachal Pradesh, Code : 02  
 CIN: U45300GJ1997PLC032696

Invoice No.	9512	Dated	31-Aug-2019
Delivery Note		Mode/Terms of Payment	15 DAYS
Supplier's Ref.	9512	Other Reference(s)	
Buyer's Order No.		Dated	
Despatch Document No.		Delivery Note Date	
Despatched through		Destination	
Terms of Delivery			

Buyer  
**Morepen Laboratories Ltd (Parwanoo)**  
 VPO Masulkhana Tehsil Kasuli Distt Solan  
 9816013410  
 GSTIN/UIN : 02AABCM1083B1ZA  
 State Name : Himachal Pradesh, Code : 02

S/No	Description of Services	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1	<b>Effluent Treatment Charges</b>	999432	200.000 KI	1,111.67	KI		2,22,333.00
	SGST@6%				6 %		13,339.98
	CGST@6%				6 %		13,339.98
	ROUND OFF						0.04
Total			200.000 KI				₹ 2,49,013.00

Amount Chargeable (in words) E. & O.E

**INR Two Lakh Forty Nine Thousand Thirteen Only**

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
999432	2,22,333.00	6%	13,339.98	6%	13,339.98	26,679.96
Total	2,22,333.00		13,339.98		13,339.98	26,679.96

Tax Amount (in words) : **INR Twenty Six Thousand Six Hundred Seventy Nine and Ninety Six paise Only**

Remarks:  
 BEING EFFLUENT TREATMENT CHARGES MONTH OF AUGUST-2019  
 Company's PAN : AAACB8075F

Company's Bank Details  
 Bank Name : BANK OF BARODA - PKL 2488020000762  
 A/c No. : 24880200000762  
 Branch & IFS Code : Sector - 11 Panchkula & BARBOPANKAL

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for BEIL Infrastructure Ltd.  
 Authorised Signatory



This is a Computer Generated Invoice

*verified  
 CEST charges for  
 1st month Aug-19  
 20/8/19*

150

7 9987 C.No = 400810 dated 01-MAY-19 Rs = 292627/-

62

## TAX INVOICE

(ORIGINAL FOR RECIPIENT)



**BEIL Infrastructure Ltd.**  
Formerly Known As Bharuch Enviro Infrastructure Ltd  
Village Kenduwal-Malpur, P.O. Bhud  
Tehsil Baddi, Distt-Solan-HP  
GSTIN/UIN: 02AAACB8075F1Z0  
State Name : Himachal Pradesh, Code : 02  
CIN: U45300GJ1997PLC032696

Invoice No.	Dated
9987	30-Sep-2019
Delivery Note	Mode/Terms of Payment
	15 DAYS
Supplier's Ref.	Other Reference(s)
9987	
Buyer's Order No.	Dated
Despatch Document No.	Delivery Note Date
Despatched through	Destination
Terms of Delivery	

Buyer

**Morepen Laboratories Ltd (Parwanoo)**  
VPO Masulkhana Tehsil Kasuli Distt Solan  
9816013410  
GSTIN/UIN : 02AABCM1083B1ZA  
State Name : Himachal Pradesh, Code : 02

SI	Description of Services	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1	Effluent Treatment Charges	999432	240.000 KI	1,108.43	KI		2,66,024.00
	SGST@6%				6 %		15,961.44
	CGST@6%				6 %		15,961.44
	ROUND OFF						0.12
Total			240.000 KI				₹ 2,97,947.00

Amount Chargeable (in words)

E. &amp; O.E

INR Two Lakh Ninety Seven Thousand Nine Hundred Forty Seven Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
999432	2,66,024.00	6%	15,961.44	6%	15,961.44	31,922.88
Total	2,66,024.00		15,961.44		15,961.44	31,922.88

Tax Amount (in words) : INR Thirty One Thousand Nine Hundred Twenty Two and Eighty Eight paise Only

## Remarks:

BEING EFFLUENT TREATMENT CHARGES MONTH OF SEPTEMBER 2019

Company's PAN : AAACB8075F

## Company's Bank Details

Bank Name : BANK OF BARODA - PKL 24880200000762

A/c No. : 24880200000762

Branch &amp; IFS Code : Sector - 11 Panchkula &amp; BARBOPANKAL

## Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for BEIL Infrastructure Ltd.

Verified for Rs. 297,947.00  
- mladp 16/10/19

This is a Computer Generated Invoice





## TAX INVOICE

(ORIGINAL FOR RECIPIENT)

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	<b>BEIL Infrastructure Ltd.</b> Formerly Known As Bharuch Enviro Infrastructure Ltd Village Kenduwal-Malpur, P.O. Bhud Tehsil Baddi, Distt-Solan-HP GSTIN/UIN: 02AAACB8075F1Z0 State Name : Himachal Pradesh, Code : 02 CIN: U45300GJ1997PLC032696	Invoice No. <b>11196</b>	Dated <b>30-Nov-2019</b>
	Delivery Note Supplier's Ref. <b>11196</b>	Mode/Terms of Payment <b>15 Days</b> Other Reference(s)	
Buyer <b>Morepen Laboratories Ltd (Parwanoo)</b> VPO Masulkhana Tehsil Kasuli Distt Solan 9816013410 GSTIN/UIN : 02AABCM1083B1ZA State Name : Himachal Pradesh, Code : 02	Buyer's Order No. Despatch Document No. Despatched through Terms of Delivery	Dated Delivery Note Date Destination	

Sl No.	Description of Services	HSN/SAC	Quantity	Rate	per	Disc. %	Amount	
1	<b>Effluent Treatment Charges</b>	999432	140.000 KI	1,359.51	KI		<b>1,90,331.00</b>	
	<i>SGST@6%</i>					6 %	11,419.86	
	<i>CGST@6%</i>					6 %	11,419.86	
	<i>ROUND OFF</i>						0.28	
Important Note MI Shall Make Payment of This Bill As Per TPA Clause B (4) Any Delayed Payment Shall Attract Interest @24% Per Annum								
<b>Total</b>								<b>₹ 2,13,171.00</b>

Amount Chargeable (in words) E. & O.E

**INR Two Lakh Thirteen Thousand One Hundred Seventy One Only**

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
999432	1,90,331.00	6%	11,419.86	6%	11,419.86	22,839.72
<b>-Total</b>	<b>1,90,331.00</b>		<b>11,419.86</b>		<b>11,419.86</b>	<b>22,839.72</b>

Tax Amount (in words) : **INR Twenty Two Thousand Eight Hundred Thirty Nine and Seventy Two paise Only**

Remarks:  
 BEING EFFLUENT TREATMENT CHARGES M/O NOV 2019  
 Company's PAN : AAACB8075F

Company's Bank Details  
 Bank Name : BANK OF BARODA - PKL 24880200000762  
 A/c No : 24880200000762  
 Branch & IFS Code : Sector - 11 Panchkula & BARBOPANKAL

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for BEIL Infrastructure Ltd.  
 Authorized Signatory

*Handwritten notes:*  
 17 Nov  
 ETP Tanker  
 charges for 1st  
 month Nov 19  
 (7 tanks)  
 17 Nov

This is a Computer Generated Invoice

# 11196  
 C.N. - 062470 Date 24/11/19  
 Rs - 209364/-

## TAX INVOICE

(ORIGINAL FOR RECIPIENT)

✓ (65)



**BEIL Infrastructure Ltd.**  
Formerly Known As Bharuch Enviro Infrastructure Ltd  
Village Kenduwal-Malpur, P.O. Bhud  
Tehsil Baddi, Distt-Solan-HP  
GSTIN/UIN: 02AAACB8075F1Z0  
State Name : Himachal Pradesh, Code : 02  
CIN: U45300GJ1997PLC032696

Invoice No.	Dated
<b>11540</b>	<b>31-Dec-2019</b>
Delivery Note	Mode/Terms of Payment
	<b>15 DAYS</b>
Supplier's Ref.	Other Reference(s)
<b>11540</b>	
Buyer's Order No.	Dated
Despatch Document No.	Delivery Note Date
Despatched through	Destination
Terms of Delivery	

Buyer  
**Morepen Laboratories Ltd (Parwanoo)**  
VPO Masulkhana Tehsil Kasuli Distt Solan  
9816013410  
GSTIN/UIN : 02AABCM1083B1ZA  
State Name : Himachal Pradesh, Code : 02

Sl. No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	260.000 KI	1,187.42	KI	3,08,728.00
	<i>SGST@6%</i>				6 %	18,523.68
	<i>CGST@6%</i>				6 %	18,523.68
	<i>ROUND OFF</i>					(-)0.36
	<i>Less :</i>					
	<b>Important Note</b> MI Shall Make Payment of This Bill As Per TPA Clause B (4). Any Delayed Payment Shall Attract Interest @ 21% Per Annum					
	<b>Total</b>		<b>260.000 KI</b>			<b>₹ 3,45,775.00</b>

Amount Chargeable (in words) E. & O.E

**Three Lakh Forty Five Thousand Seven Hundred Seventy Five Only**

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
999432	3,08,728.00	6%	18,523.68	6%	18,523.68	37,047.36
<b>Total</b>	<b>3,08,728.00</b>		<b>18,523.68</b>		<b>18,523.68</b>	<b>37,047.36</b>

Tax Amount (in words) : **INR Thirty Seven Thousand Forty Seven and Thirty Six paise Only**

<p><b>BEING EFFLUENT TREATMENT CHARGES M/O DEC 2019</b></p> <p>Company's PAN : <b>AAACB8075F</b></p> <p>Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.</p>	<p><b>Company's Bank Details</b> Bank Name : <b>BANK OF BARODA - PKL 24880200000762</b> A/c No : <b>24880200000762</b> Branch &amp; IFS Code : <b>Sector - 11 Panchkula &amp; PARWANOKAL</b> for BEIL Infrastructure Ltd.</p>
---	---



This is a Computer Generated Invoice

*verified  
CE-TP charges  
for 10 months of  
Dec-19  
(13 tanks)  
K.S.  
11/20/20*

*#/ 11540  
C.No. 062376 Date 09/12/20  
Rs = 339600/-*

TAX INVOICE

(ORIGINAL FOR RECIPIENT)



**BEIL Infrastructure Ltd.**  
Formerly Known As Bharuch Enviro Infrastructure Ltd  
Village Keñduwal-Malpur, P.O. Bhud  
Tehsil Baddi, Distt-Solan-HP  
GSTIN/UIIN: 02AAACB8075F1Z0  
State Name : Himachal Pradesh, Code : 02  
CIN: U45300GJ1997PLC032696

Invoice No. <b>11978</b>	Dated <b>31-Jan-2020</b>
Delivery Note	Mode/Terms of Payment <b>15 DAYS</b>
Supplier's Ref. <b>11978</b>	Other Reference(s)
Buyer's Order No.	Dated
Despatch Document No.	Delivery Note Date
Despatched through	Destination
Terms of Delivery	

66

Buyer  
**Morepen Laboratories Ltd (Parwanoo)**  
VPO Masulkhana Tehsil Kasuli Distt Solan  
9816013410  
GSTIN/UIIN : 02AABCM1083B1ZA  
State Name : Himachal Pradesh, Code : 02

Sl No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Effluent Treatment Charges</b>	999432	520.000 KI	1,283.38	KI	6,67,359.00
					6 %	40,041.54
					6 %	40,041.54
	Less :					(-).08
						ROUND OFF
	<b>Important Note</b> MI Shall Make Payment of This Bill As Per TPA Clause B (4).Any Delayed Payment Shall Attract Interest@24% Per Annum.					
	<b>Total</b>		<b>520,000 KI</b>			<b>₹ 7,47,442.00</b>

Amount Chargeable (in words) **INR Seven Lakh Forty Seven Thousand Four Hundred Forty Two Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
999432	6,67,359.00	6%	40,041.54	6%	40,041.54	80,083.08
<b>Total</b>	<b>6,67,359.00</b>		<b>40,041.54</b>		<b>40,041.54</b>	<b>80,083.08</b>

Tax Amount (in words) : **INR Eighty Thousand Eighty Three and Eight paise Only**

Company's PAN : **AAACB8075F**  
Declaration  
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
Bank Name : **BANK OF BARODA - PKL 24880200000762**  
A/c No. : **24880200000762**  
Branch & IFS Code : **Sector - 11 Panchkula & BARBPANKAL**  
for BEIL Infrastructure Ltd.



This is a Computer Generated Invoice

H/11978  
Rs 7,47,409.5  
CNo - 265123 @ 367 047 dated 07 Mar 20  
CNo - 265124 @ 367 048 dated 14 Mar 20

# 155

## TAX INVOICE

(ORIGINAL FOR RECIPIENT)

67



**BEIL Infrastructure Ltd.**  
 Formerly Known As Bharuch Enviro Infrastructure Ltd  
 Village Kenduwal-Malpur, P.O. Bhud  
 Tehsil Baddi, Distt-Solan-HP  
 GSTIN/UIIN: 02AAACB8075F1Z0  
 State Name : Himachal Pradesh, Code : 02  
 CIN: U45300GJ1997PLC032696

Invoice No. **12737** Dated **29-Feb-2020**  
 Delivery Note Mode/Terms of Payment  
**15 DAYS**  
 Supplier's Ref. **12737** Other Reference(s)

Buyer  
**Morepen Laboratories Ltd (Parwanoo)**  
 WPO Masukhana Tehsil Kesuli Distt Solan,  
 9516013410  
 GSTIN/UIIN : 02AABCM1083B1ZA  
 State Name : Himachal Pradesh, Code : 02  
 Contact : 01792-233283  
 E-Mail : plants@morepen.com

Buyer's Order No. Dated  
 Despatch Document No. Delivery Note Date

Despatched through Destination

Terms of Delivery

Description of Services	HSN/SAC	Quantity	Rate	per	Amount
Effluent Treatment Charges	999432	440.000 KI	1,305.72	KI	5,74,515.76
				6 %	34,470.95
				6 %	34,470.95
				ROUND OFF	0.34
<b>Total</b>					<b>₹ 6,43,458.00</b>

**Important Note**  
 - We Shall Make Payment of This Bill  
 As Per TPA Clause B (Early Delayed Payment)  
 Shall Attract Interest @ 24% Per Annum.

Amount Chargeable (in words) **INR Six Lakh Forty Three Thousand Four Hundred Fifty Eight Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
999432	5,74,515.76	6%	34,470.95	6%	34,470.95	68,941.90
<b>Total</b>			<b>34,470.95</b>		<b>34,470.95</b>	<b>68,941.90</b>

Tax Amount (in words) : **INR Sixty Eight Thousand Nine Hundred Forty One and Ninety paise Only**

**Remarks:**  
 BEING EFFLUENT TREATMENT CHARGES MONTH OF FEB-2020.  
 Company's PAN : AAACB8075F  
 Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

**Company's Bank Details**  
 Bank Name : BANK OF BARODA - PKL 2488020000762  
 A/c No. : 2488020000762  
 Branch & IFS Code : Sector - 11 Panchkula & BARB0PANKAL  
 for BEIL Infrastructure Ltd.

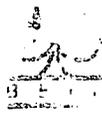
Authorized Signatory

This is a Computer Generated Invoice

Handwritten mark

**TAX INVOICE**

(ORIGINAL FOR RECIPIENT)

 <b>BEIL Infrastructure Ltd.</b> Formerly Known As Bharuch Enviro Infrastructure Ltd Village Kenduwal-Malpur, P.O. Bhud Tehsil Baddi, Distt-Solan-HP GSTIN/UIN: 02AAACB8075F1Z0 State Name : Himachal Pradesh, Code : 02 CIN: U45300GJ1997PLC032696	Invoice No.	Dated
	14148	31-May-2020
	Delivery Note	Mode/Terms of Payment <b>15 Days</b>
	Supplier's Ref.	Other Reference(s)
	14148	
Buyer	Buyer's Order No.	Dated
<b>Morepen Laboratories Ltd (Parwanoo)</b> VPO Masulkhana Tehsil Kasuli Distt Solan 9816013410		
GSTIN/UIN : 02AABCM1083B1ZA	Despatch Document No.	Delivery Note Date
State Name : Himachal Pradesh, Code : 02	Despatched through	Destination
	Terms of Delivery	

68

Sl. No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
	<b>Effluent Treatment Charges</b> M/o May-2020	999432	520.000 KI	1,100.51	KI	<b>5,72,263.00</b>
	<b>SGST@6%</b>				6 %	34,335.78
	<b>CGST@6%</b>				6 %	34,335.78
	<b>ROUND OFF</b>					0.44
	<b>Important Note</b> MI Share of Payment of Effluent Treatment Charges As Per T. & C. Clause (3) and (4) of the contract shall attract interest@24% Per Annum.					
	<b>Total</b>		<b>520.000 KI</b>			<b>₹ 6,40,935.00</b>

Amount Chargeable (in words)

**INR Six Lakh Forty Thousand Nine Hundred Thirty Five Only**

E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
999432	5,72,263.00	6%	34,335.78	6%	34,335.78	68,671.56
<b>Total</b>	<b>5,72,263.00</b>		<b>34,335.78</b>		<b>34,335.78</b>	<b>68,671.56</b>

Tax Amount (in words) : **INR Sixty Eight Thousand Six Hundred Seventy One and Fifty Six paise Only**

**Remarks.**

BEING EFFLUENT TREATMENT & MINIMUM TREATMENT CHARGES MONTH OF MAY-2020

Company's PAN : AAACB8075F

**Company's Bank Details**

Bank Name : BANK OF BARODA - PKL 24880200000762  
 A/c No. : 24880200000762  
 Branch & IFS Code : Sector - 11 Panchkula & BAREILPANKAL

**Declaration**

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for BEIL Infrastructure Ltd.



This is a Computer Generated Invoice

*Original  
 CEFT effluent  
 charges for month of  
 May (26 tanks)  
 ✓  
 10-Jun-20*

*Paid  
 # 14148*

*C.No 2 670482*

*Rs 2 632351/-*

*Dated  
 05-Jul-20*

## TAX INVOICE

(ORIGINAL FOR RECIPIENT)

*Hand*  
**69**

**BEIL Infrastructure Ltd.**  
Formerly Known As Bharuch Enviro Infrastructure Ltd  
Village Kenduwal-Malpur, P.O. Bhud  
Tehsil Baddi, Distt-Solan-HP  
GSTIN/UIN: 02AAACB8075F1Z0  
State Name : Himachal Pradesh, Code : 02  
CIN: U45300GJ1997PLC032696

Invoice No.	Dated
14612	30-Jun-2020
Delivery Note	Mode/Terms of Payment
	15 Days
Supplier's Ref.	Other Reference(s)
14612	
Buyer's Order No.	Dated
Despatch Document No.	Delivery Note Date
Despatched through	Destination
Terms of Delivery	

**Buyer**  
**Morepen Laboratories Ltd (Parwanoo)**  
VPO Masulkhana Tehsil Kasuli Distt Solan  
9816013410  
GSTIN/UIN : 02AABCM1083B1ZA  
State Name : Himachal Pradesh, Code : 02

Contact : 01792-233283  
E-Mail : plants@morepen.com

Sl No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges <i>Month of June-2020</i>	999432	580.000 KI	1,262.12	KI	7,32,028.45
	SGST@6%				6 %	43,921.71
	CGST@6%				6 %	43,921.71
	ROUND OFF					0.13
<b>Total</b>			<b>580.000 KI</b>			<b>₹ 8,19,872.00</b>

Amount Chargeable (in words) E. & O.E

**INR Eight Lakh Nineteen Thousand Eight Hundred Seventy Two Only**

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
999432	7,32,028.45	6%	43,921.71	6%	43,921.71	87,843.42
<b>Total</b>	<b>7,32,028.45</b>		<b>43,921.71</b>		<b>43,921.71</b>	<b>87,843.42</b>

Tax Amount (in words) **INR Eighty Seven Thousand Eight Hundred Forty Three and Forty Two paise Only**

Company's PAN : AAACB8075F

**Declaration**  
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



This is a Computer Generated Invoice

*Hand* # 14612

C.No 002295

Rs. 808810 / - *Hand*  
10 Aug 20

TAX INVOICE

**BEL Infrastructure Ltd.**  
 BEL Infrastructure Ltd  
 Panchkula-Malpur, P.O. Bhud  
 Tehsil Baddi, Distt-Solan-HP  
 GSTIN: JIN: 02AAACB8075F1Z0  
 State: Himachal Pradesh, Code: 02  
 CIN: U45300GJ1997PLC032696

Invoice No. <b>15064</b>	Dated <b>31-Jul-2020</b>
Delivery Note	Mode/Terms of Payment <b>15 Days</b>
Supplier's Ref. <b>15064</b>	Other Reference(s)
Buyer's Order No.	Dated
Despatch Document No.	Delivery Note Date
Despatched through	Destination
Terms of Delivery	

**Buyer**  
**Morepen Laboratories Ltd (Parwanoo)**  
 VPO Masukhana Tehsil Kasuli Distt  
 Solan, 8316013410  
 GSTIN/UIN : 02AABCM1083B1ZA  
 State Name : Himachal Pradesh, Code 02  
 Place of Supply : Himachal Pradesh  
 Contact : 01792-233283  
 E-Mail : plants@morepen.com

SI	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges Month of July-2020	999432	460.000 KI	1,192.74	KI	5,48,661.00
						SGST@6% 6% 32,919.66
						CGST@6% 6% 32,919.66
	Less:					ROUND OFF (-)0.32

Total	460.000 KI	₹ 6,14,500.00
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Amount Chargeable (in words) **INR Six Lakh Fourteen Thousand Five Hundred Only** E & O.E

HSN/SAC	Value	Rate	Taxable		Central Tax		Total
			Amount	Rate	Amount	Tax Amount	
999432	5,48,661.00	6%	32,919.66	6%	32,919.66	65,839.32	
Total	5,48,661.00		32,919.66		32,919.66	65,839.32	

Tax Amount (in words) **INR Sixty Five Thousand Eight Hundred Thirty Nine and Thirty Two paise Only**

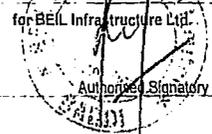
Remarks:  
 BEING EFFLUENT TREATMENT CHARGES  
 FOR THE MONTH OF JULY-2020

Company's PAN : AAACB8075F

Declaration:  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 Bank Name BANK OF BARODA - PKL 24880200000762  
 A/c No. 24880200000762  
 Branch & IFS Code Sector - 11 Panchkula & BARODA PANKAL

Customer's Seal and Signature



Verified for  
 Rs. 614500/-  
 - Mulla  
 10/8/20

This is a Computer Generated Invoice

✓ (70)

paid  
 # 15064  
 C.No - 314533  
 Rs. = 606270/-  
 Paid 10-8-20



# 160

## TAX INVOICE

(ORIGINAL FOR RECIPIENT)

72

	<b>BEIL Infrastructure Ltd.</b> Formerly Known As Bharuch Enviro Infrastructure Ltd Village Kenduwal-Malpur, P.O. Bhud Tehsil Baddi, Distt-Solan-HP GSTIN/UIN: 02AAACB8075F1Z0 State Name : Himachal Pradesh, Code : 02 CIN: U45300GJ1997PLC032696	Invoice No. <b>16371</b>	Dated <b>30-Sep-2020</b>
	Delivery Note	Mode/Terms of Payment <b>15 Days</b>	Supplier's Ref. <b>16371</b>
Consignee <b>Morepen Laboratories Ltd (Parwanoo)</b> VPO Masulkhana Tehsil Kasuli Distt Solan, 9816013410 GSTIN/UIN : 02AABCM1083B1ZA State Name : Himachal Pradesh, Code : 02	Buyer's Order No.	Dated	
Buyer (if other than consignee) <b>Morepen Laboratories Limited (Unit I &amp; II)</b>  GSTIN/UIN : 02AABCM1083B1ZA State Name : Himachal Pradesh, Code : 02 Place of Supply : Himachal Pradesh	Despatch Document No.	Delivery Note Date	
	Despatched through	Destination	
	Terms of Delivery		

SI No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	1,540.000 KI	884.34	KI	13,61,888.92
	SGST@6%				6 %	81,713.34
	CGST@6%				6 %	81,713.34
	ROUND OFF					0.40
Important Note I/We Shall Make Payment of This Bill per TPA Clause B (4). Any Delayed Payment Attract Interest@24% Per Annum.						
Total			1,540.000 KI			₹ 15,25,316.00

Amount Chargeable (in words) E. & O.E.

**INR Fifteen Lakh Twenty Five Thousand Three Hundred Sixteen Only**

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
999432	13,61,888.92	6%	81,713.34	6%	81,713.34	1,63,426.68
Total			81,713.34		81,713.34	1,63,426.68

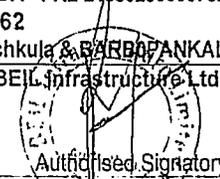
Tax Amount (in words) : **INR One Lakh Sixty Three Thousand Four Hundred Twenty Six and Sixty Eight paise Only**

**Remarks:**  
 Being Effluent Treatment Charges for the Month of Sept. 2020  
 Company's PAN : AAACB8075F

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

**Company's Bank Details**  
 Bank Name : BANK OF BARODA - PKL 24880200000762  
 A/c No. : 24880200000762  
 Branch & IFS Code : Sector - 11 Panchkula & BARBOPANKAL

Customer's Seal and Signature

for BEIL Infrastructure Ltd.  


This is a Computer Generated Invoice

# 16371  
 C.M. = 281480, 281479  
 RS = 752294 + 752294 = 1504588/-  
 dated 05 Nov 20



## TAX INVOICE

(ORIGINAL FOR RECIPIENT)



**BEIL Infrastructure Ltd.**  
Formerly Known As Bharuch Enviro Infrastructure Ltd  
Village Kenduwal-Malpur, P.O. Bhud  
Tehsil Baddi, Distt-Solan-HP  
GSTIN/UIN: 02AAACB8075F1Z0  
State Name : Himachal Pradesh, Code : 02  
CIN: U45300GJ1997PLC032696

Invoice No. <b>17522</b>	Dated <b>30-Nov-2020</b>
Delivery Note	Mode/Terms of Payment <b>15 Days</b>
Supplier's Ref. <b>17522</b>	Other Reference(s)
Buyer's Order No.	Dated
Despatch Document No.	Delivery Note Date
Despatched through	Destination
Terms of Delivery	

74

Buyer  
**Morepen Laboratories Ltd (Parwanoo)**  
VPO Masulkhana Tehsil Kasuli Distt Solan,  
9816013410  
GSTIN/UIN : 02AABCM1083B1ZA  
State Name : Himachal Pradesh, Code : 02  
Place of Supply : Himachal Pradesh  
Contact : 01792-233283  
E-Mail : plants@morepen.com

Sl	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	1,420.000 KI	1,243.06	KI	17,65,141.06
2	Revision of R Factor for 2020-21	999432				24,455.17
						17,89,596.23
<i>SGST@6%</i>						6 % 1,07,375.77
<i>CGST@6%</i>						6 % 1,07,375.77
<i>ROUND OFF</i>						0.23

**Important Note**  
MI Shall Make Payment of This Bill  
As Per TPA Clause B (4). Any Delayed Payment  
Shall Attract Interest@24% Per Annum.

Total 1,420.000 KI ₹ 20,04,348.00

Amount Chargeable (in words)

**INR Twenty Lakh Four Thousand Three Hundred Forty Eight Only**

E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
999432	17,89,596.23	6%	1,07,375.77	6%	1,07,375.77	2,14,751.54
<b>Total</b>			<b>1,07,375.77</b>		<b>1,07,375.77</b>	<b>2,14,751.54</b>

Tax Amount (in words) : **INR Two Lakh Fourteen Thousand Seven Hundred Fifty One and Fifty Four paise Only**

**Remarks**

Being Effluent Treatment Charges M/o Nov.2020

Company's PAN : AAACB8075F

**Declaration**

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

**Company's Bank Details**

Bank Name : BANK OF BARODA - PKL 24880200000762  
A/c No. : 24880200000762  
Branch & IFS Code : Sector - 11 Panchkula & BARBOPANKAL

Customer's Seal and Signature

for BEIL Infrastructure Ltd.



This is a Computer Generated Invoice # 17522

C.No. 337788 - 659168 dated - 27 Dec 20  
 337389 - 659168 dated - 06 Jan 21  
 337290 - 659168 dated - 11 Jan 21

*Ok verified!*  
*10 Dec 20*

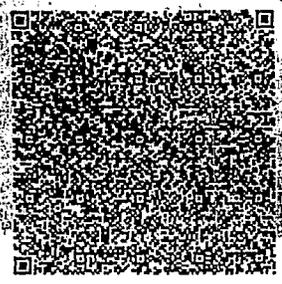
*Kabrat*  
*10 Dec 20*



TAX INVOICE

(ORIGINAL FOR RECIPIENT)

e-Invoice



IRN : 082b9bc175e354648c812b8da9ba128e86d15d6ed81dae-63db816df41aa86572  
 Ack No. : 132110399281206  
 Ack Date : 5-Feb-21

 <b>BEIL Infrastructure Ltd.</b> Formerly Known As Bharuch Enviro Infrastructure Ltd Village Kenduwal Malpur, P. O. Bhudi Tehsil Baddi, Distt Solan-HP. GSTIN/UIN : 02AAACB8075F1Z0 State Name : Himachal Pradesh, Code : 02 CIN: U45300GJ1997PLC032696	Invoice No. <b>18402</b>	Dated <b>31-Jan-21</b>																																																								
	Delivery Note	Mode/Terms of Payment																																																								
Buyer (Bill to) <b>Morepen Laboratories Ltd (Parwanoo)</b> VPO Masulkhana Tehsil Kasuli Distt Solan 9816013410 GSTIN/UIN : 02AABCM1083B1ZA State Name : Himachal Pradesh, Code : 02	Reference No. & Date <b>18402 dt. 31-Jan-21</b>	Other References																																																								
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<table border="1"> <thead> <tr> <th>Sl No.</th> <th>Description of Services</th> <th>HSN/SAC</th> <th>Quantity</th> <th>Rate</th> <th>per</th> <th>Amount</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Effluent Treatment Charges</td> <td>999432</td> <td>1,560.000 KI</td> <td>1,345.12</td> <td>KI</td> <td>20,98,391.70</td> </tr> <tr> <td>2</td> <td>Revision of R Factor for 2020-21</td> <td>999432</td> <td></td> <td></td> <td></td> <td>19,903.75</td> </tr> <tr> <td colspan="6"></td> <td>21,18,295.45</td> </tr> <tr> <td colspan="6">                     Important Note                      MI Shall Make Payment of This Bill                      As Per TPA Clause B (4). Any Delayed Payment                      Shall Attract Interest @ 24% Per Annum.                 </td> <td></td> </tr> <tr> <td colspan="6">                     SGST@6%                      CGST@6%                      ROUND OFF                 </td> <td>1,27,097.73</td> </tr> <tr> <td colspan="6"></td> <td>1,27,097.73</td> </tr> <tr> <td colspan="6">                     Total                 </td> <td>₹ 23,72,491.00</td> </tr> </tbody> </table>	Sl No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount	1	Effluent Treatment Charges	999432	1,560.000 KI	1,345.12	KI	20,98,391.70	2	Revision of R Factor for 2020-21	999432				19,903.75							21,18,295.45	Important Note MI Shall Make Payment of This Bill As Per TPA Clause B (4). Any Delayed Payment Shall Attract Interest @ 24% Per Annum.							SGST@6% CGST@6% ROUND OFF						1,27,097.73							1,27,097.73	Total						₹ 23,72,491.00		
Sl No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount																																																				
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						1,27,097.73																																																				
Total						₹ 23,72,491.00																																																				
Amount Chargeable (in words) <span style="float: right;">E. &amp; O.E</span> <b>INR Twenty Three Lakh Seventy Two Thousand Four Hundred Ninety One Only</b>																																																										
<table border="1"> <thead> <tr> <th rowspan="2">HSN/SAC</th> <th rowspan="2">Taxable Value</th> <th colspan="2">Central Tax</th> <th colspan="2">State Tax</th> <th rowspan="2">Total Tax Amount</th> </tr> <tr> <th>Rate</th> <th>Amount</th> <th>Rate</th> <th>Amount</th> </tr> </thead> <tbody> <tr> <td>999432</td> <td>21,18,295.45</td> <td>6%</td> <td>1,27,097.73</td> <td>6%</td> <td>1,27,097.73</td> <td>2,54,195.46</td> </tr> <tr> <td colspan="2">                     Total                 </td> <td></td> <td>1,27,097.73</td> <td></td> <td>1,27,097.73</td> <td>2,54,195.46</td> </tr> </tbody> </table>		HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount	Rate	Amount	Rate	Amount	999432	21,18,295.45	6%	1,27,097.73	6%	1,27,097.73	2,54,195.46	Total			1,27,097.73		1,27,097.73	2,54,195.46																																
HSN/SAC	Taxable Value			Central Tax		State Tax			Total Tax Amount																																																	
		Rate	Amount	Rate	Amount																																																					
999432	21,18,295.45	6%	1,27,097.73	6%	1,27,097.73	2,54,195.46																																																				
Total			1,27,097.73		1,27,097.73	2,54,195.46																																																				
Tax Amount (in words) : <b>INR Two Lakh Fifty Four Thousand One Hundred Ninety Five and Forty Six paise Only</b>																																																										
Remarks: BEING EFFLUENT TREATMENT CHARGES FOR THE MONTH OF JANUARY, 2021 Company's PAN : AAACB8075F				Company's Bank Details Bank Name : BANK OF BARODA - PKL 24880200000762 A/c No. : 24880200000762 Branch & IFS Code : Sector - 11 Panchkula & BARBOPANKAL SWIFT Code :																																																						
Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.				for BEIL Infrastructure Ltd. 																																																						

This is a Computer Generated Invoice

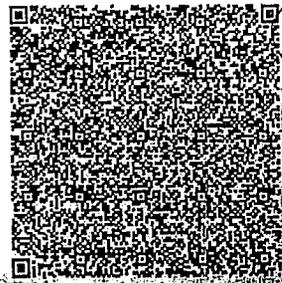
Verified for Rs- 2372491.00  
 - *[Signature]*  
 8/2/21

# 165

TAX INVOICE

(ORIGINAL FOR RECIPIENT)

e-Invoice



IRN : c1e3802855e782dcd4ee7de7769b0752af4e33b355030e35-419d25a00d7da4b0  
 Ack No. : 132110507488400  
 Ack Date : 5-Mar-21

 <b>BEIL Infrastructure Ltd.</b> Formerly Known As Bharuch Enviro Infrastructure Ltd Village Kenduwal-Malpur, P.O. Bhud Tehsil Baddi, Distt-Solan-HP GSTIN/UID: 02AAACB8075F1Z0 State Name : Himachal Pradesh, Code : 02 CIN: U45300GJ1997PLC032696	Invoice No:	Dated:
	19085	28-Feb-21
	Delivery Note	Mode/Terms of Payment
		15 Days
	Reference No. & Date.	Other References
	19085 dt. 28-Feb-21	
Buyer (Bill to)	Buyer's Order No.	Dated
<b>Morepen Laboratories Ltd (Parwanoo)</b> VPO Masulkhana Tehsil Kasuli Distt Solan 9816013410		
GSTIN/UID : 02AABCM1083B1ZA	Dispatch Doc No.	Delivery Note Date
State Name : Himachal Pradesh, Code : 02	Dispatched through	Destination
	Terms of Delivery	

SI No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	1,420.000 KI	1,678.43	KI	23,83,375.83
	SGST@6%				6 %	1,43,002.55
	CGST@6%				6 %	1,43,002.55
	ROUND OFF					0.07
Total			1,420.000 KI			₹ 26,69,381.00

Amount Chargeable (in words) E. & O.E

**INR Twenty Six Lakh Sixty Nine Thousand Three Hundred Eighty One Only**

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
999432	23,83,375.83	6%	1,43,002.55	6%	1,43,002.55	2,86,005.10
<b>Total</b>	<b>23,83,375.83</b>		<b>1,43,002.55</b>		<b>1,43,002.55</b>	<b>2,86,005.10</b>

Tax Amount (in words) : **INR Two Lakh Eighty Six Thousand Five and Ten paise Only**

Remarks:  
BEING EFFLUENT TREATMENT CHARGES FOR THE MONTH OF FEBUARY, 2021

Company's PAN : AAACB8075F

Declaration  
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 A/c Holder's Name : BEIL INFRASTRUCTURE LTD  
 Bank Name : BANK OF BARODA - PKL 2488020000762  
 A/c No. : 2488020000762  
 Branch & IFS Code : Sector - 11 Panchkula & BARBDRANKAL  
 SWIFT Code :

for BEIL Infrastructure Ltd.



SUBJECT TO NALAGARH JURISDICTION

This is a Computer Generated Invoice

*Verified for Rs. 2669381 - ab - maddan 8/3/21*

# 19085

C.No = 8/3/90 Rs = 13/6815 dated 23 Mar 21

C.No = 8/3/91 Rs = 13/6815 dated 31 Mar 21

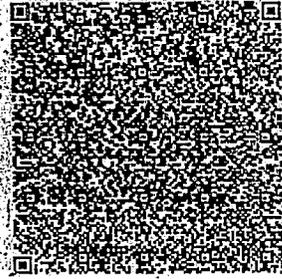
TAX INVOICE

166

(ORIGINAL FOR RECIPIENT)

e-Invoice

78



IRN : a1a32c9c3b43191a09e2fd31a7832c6bf8fb9fa9aaffccdcbf7-5d4441c9f503a  
 Ack No. : 132110622163699  
 Ack Date : 5-Apr-21

 <b>BEIL Infrastructure Ltd.</b> Formerly Known As Bharuch Enviro Infrastructure Ltd Village Kenduwal-Malpur, P.O. Bhud Tehsil Baddi, Distt-Solan-HP GSTIN/UIN: 02AAACB8075F1Z0 State Name : Himachal Pradesh, Code : 02 CIN: U45300GJ1997PLC032696	Invoice No.	Dated
	19525	31-Mar-21
Buyer (Bill to)	Delivery Note	Mode/Terms of Payment
<b>Morepen Laboratories Ltd (Parwanoo)</b> VPO Masulkhana Tehsil Kasuli Distt Solan 9816013410 GSTIN/UIN : 02AABCM1083B1ZA State Name : Himachal Pradesh, Code : 02	Reference No. & Date	Other References
	19525 dt. 31-Mar-21	15 Days
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	Terms of Delivery	

SI No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Effluent Treatment Charges</b>	999432	1,480.000 KI	1,286.70	KI	19,04,314.61
	Less : <b>Important Note</b> MI Shall Make Payment of This Bill As Per TPA Clause B (4). Any Delayed Payment Shall Attract Interest @24% Per Annum.				6 %	1,14,258.88
						1,14,258.88
						(-).037
	<b>Total</b>		1,480.000 KI			₹ 21,32,832.00

Amount Chargeable (in words) **INR Twenty One Lakh Thirty Two Thousand Eight Hundred Thirty Two Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
999432	19,04,314.61	6%	1,14,258.88	6%	1,14,258.88	2,28,517.76
<b>Total</b>	<b>19,04,314.61</b>		<b>1,14,258.88</b>		<b>1,14,258.88</b>	<b>2,28,517.76</b>

Tax Amount (in words) : **INR Two Lakh Twenty Eight Thousand Five Hundred Seventeen and Seventy Six paise Only**

**Remarks:**  
 BEING EFFLUENT TREATMENT CHARGES FOR THE MONTH OF MARCH, 2021  
 Company's PAN : AAACB8075F

**Declaration**  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

**Company's Bank Details**  
 A/c Holder's Name : BEIL INFRASTRUCTURE LTD  
 Bank Name : BANK OF BARODA - PKL 24880200000762  
 A/c No. : 24880200000762  
 Branch & IFS Code : Sector - 11 Panchkula & BARB0PANKAL  
 SWIFT Code :

for BEIL Infrastructure Ltd.  
 Authorized Signatory

SUBJECT TO NALAGARH JURISDICTION  
 This is a Computer Generated Invoice

H/19525  
 C.No. 446838 Rs=10,52,134 dated 22.4.21  
 C.No. 446839 Rs. 10,52,135 dated 28.4.21

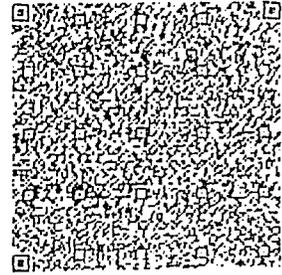
TAX INVOICE

167

(ORIGINAL FOR RECIPIENT)

e-Invoice

79



Invoice No: acf6e0adbb0ce9b4115ccdfc558eee4d47c47682f791c51d79-0f18176fc3bb00a  
 Invoice No: 132110737812583  
 Invoice Date: 6-May-21

**BEIL Infrastructure Ltd.**  
 Formerly known As Bharuch Enviro Infrastructure Ltd  
 Village Kenduwal-Malpur, P.O. Bnud  
 Tehsil Baddi, Distt-Solan-HP  
 GSTIN/UIN: 02AAACB8075F1Z0  
 State Name: Himachal Pradesh, Code: 02  
 PIN: 171001

Invoice No	20175	Dated	30-Apr-21
Delivery Note		Mode/Terms of Payment	15 Days
Reference No & Date	20175 dt. 30-Apr-21	Other References	
Buyer's Order No.		Dated	
Dispatch Doc No.		Delivery Note Date	
Dispatched through		Destination	
Terms of Delivery			

**Meropen Laboratories Ltd (Parwanoo)**  
 W.P. Industrial Estate Tehsil Kasuli Distt Solan  
 Himachal Pradesh  
 GSTIN/UIN: 02AABCM10a3B1ZA  
 State Name: Himachal Pradesh, Code: 02

Description of Services	HSN/SAC	Quantity	Rate per	Amount
Effluent Treatment Charges	999432	1,160.000 KI	874.53	10,14,455.09
			SGST@6%	60,867.31
			CGST@6%	60,867.31
			ROUND OFF	0.29
<b>Important Note:</b>				
Mandatory Payment of this Bill to be made on or before the Date of Payment with attract interest @ 24% Per Annum.				
<b>Total</b>		1,160.000 KI		₹ 11,36,190.00

INR Eleven Lakh Thirty Six Thousand One Hundred Ninety Only

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
	10,14,455.09	6%	60,867.31	6%	60,867.31	1,21,734.62
<b>Total</b>	10,14,455.09		60,867.31		60,867.31	1,21,734.62

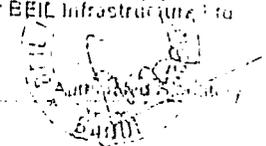
INR One Lakh Twenty One Thousand Seven Hundred Thirty Four and Sixty Two paise Only

Invoice No: 132110737812583  
 Invoice Date: 06-May-2021  
 GSTIN/UIN: AAACB8075F

**Company's Bank Details**  
 A/c Holder's Name: BEIL INFRASTRUCTURE LTD  
 Bank Name: BANK OF BARODA - PKL 24830200000762  
 A/c No: 24880200000762  
 Branch & IFS Code: Sector - 11 Panchkula & BARBOPANKAL  
 for BEIL Infrastructure Ltd

We declare that this invoice shows the actual price of the goods/services and that all particulars are true and correct.

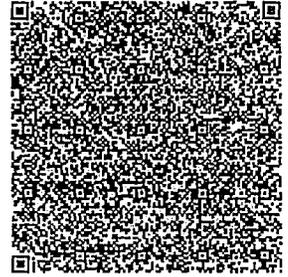
This is a Computer Generated Invoice



TAX INVOICE

(ORIGINAL FOR RECIPIENT)

e-Invoice



IRN : f389ff323722c3ea5def162bf022f30ec9affbc5c0e571f33b71-6b21c089fdec  
 Ack No. : 132110827632301  
 Ack Date : 5-Jun-21

 <b>BEIL Infrastructure Ltd.</b> Formerly Known As Bharuch Enviro Infrastructure Ltd Village Kenduwal-Malpur, P.O. Bhud Tehsil Baddi, Distt-Solan-HP GSTIN/UIN: 02AAACB8075F1Z0 State Name : Himachal Pradesh, Code : 02 CIN: U45300GJ1997PLC032696	Invoice No.	Dated
	20647	31-May-21
	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
Buyer (Bill to) <b>Morepen Laboratories Ltd (Parwanoo)</b> VPO Masulkhana Tehsil Kasuli Distt Solan, 9816013410 GSTIN/UIN : 02AABCM1083B1ZA State Name : Himachal Pradesh, Code : 02	20647 dt. 31-May-21	
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
Terms of Delivery		

SI No	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	1,020.000 KI	694.36	KI	7,08,247.50
2	Effluent Charges As Per TPA Clause No. B (1b)	999432	96.000 KI	694.39	KI	66,661.44
						7,74,908.94
Less :						
SGST@6%						46,494.54
CGST@6%						46,494.54
ROUND OFF						(-0.02)
Total						₹ 8,67,898.00

Amount Chargeable (in words) E. & O.E  
**INR Eight Lakh Sixty Seven Thousand Eight Hundred Ninety Eight Only**

HSN/SAC	Taxable Value	Central Tax		State Tax		Total
		Rate	Amount	Rate	Amount	
999432	7,74,908.94	6%	46,494.54	6%	46,494.54	92,989.08
Total			46,494.54		46,494.54	92,989.08

Tax Amount (in words) : **INR Ninety Two Thousand Nine Hundred Eighty Nine and Eight paise Only**

Remarks: BEING EFFLUENT TREATMENT CHARGES FOR THE MONTH OF MAY, 2021.

Company's Bank Details  
 A/c Holder's Name : BEIL INFRASTRUCTURE LTD  
 Bank Name : BANK OF BARODA - PKL 24880200000762  
 A/c No. : 24880200000762  
 Branch & IFS Code : Sector - 11 Panchkula & BARBOPANKAL

Company's PAN : AAACB8075F

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for BEIL Infrastructure Ltd.

Verified for Rs. 8,67,898/- SUBJECT TO NALAGARH JURISDICTION

- *Signature*  
 7/6/21

This is a Computer Generated Invoice

# 20647

C.No. 862085

Rs. 8,52,400/-  
 date 23-5-21



170

TAX INVOICE

(ORIGINAL FOR RECIPIENT)

e-Invoice

82

IRN : 0ba575f16cd84b9201f7bed718ba3583cebd5d64ca276e79f-a81c2350eed1b08  
 Ack No. : 132111083789954  
 Ack Date : 5-Aug-21



<b>BEIL Infrastructure Ltd</b> Formerly Known As Bharuch Enviro Infrastructure Ltd Village Kenduwal-Malpur, P.O. Bhud Tehsil Baddi, Distt-Solan-HP GSTIN/UIN: 02AAACB8075F1Z0 CIN: U45300GJ1997PLC032696	Invoice No.	Dated
	21542	31-Jul-21
	Delivery Note	Mode/Terms of Payment
		15 Days
	Reference No. & Date.	Other References
	21542 dt. 31-Jul-21	
	Buyer's Order No.	Dated
Buyer (Bill to)	Dispatch Doc No.	Delivery Note Date
<b>Morepen Laboratories Ltd (Parwanoo)</b> VPO Masulkhana Tehsil Kasuli Distt Solan, 9816013410 GSTIN/UIN : 02AABCM1083B1ZA State Name : Himachal Pradesh, Code : 02	Dispatched through	Destination
	Terms of Delivery	

SI No	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	1,140.000 KI	827.89	KI	9,43,799.00
						SGST@6% CGST@6% ROUND OFF
						56,627.94 56,627.94 0.12
						Total
			1,140.000 KI			₹ 10,57,055.00

Amount Chargeable (in words) E & O E

INR Ten Lakh Fifty Seven Thousand Fifty Five Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
999432	9,43,799.00	6%	56,627.94	6%	56,627.94	1,13,255.88
	Total		56,627.94		56,627.94	1,13,255.88

Tax Amount (in words) INR One Lakh Thirteen Thousand Two Hundred Fifty Five and Eighty Eight paise Only

**Remarks**

BEING EFFLUENT TREATMENT CHARGES FOR THE M/O JULY, 2021

Company's PAN : AAACB8075F

**Declaration**

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct

**Company's Bank Details**

A/c Holder's Name : BEIL INFRASTRUCTURE LTD  
 Bank Name : BANK OF BARODA - PKL 24880200000762  
 A/c No. : 24880200000762  
 Branch & IFS Code : Sector - 11 Panchkula & BARBOPANKAL

for BEIL Infrastructure Ltd

Authorized Signatory

SUBJECT TO NALAGARH JURISDICTION

This is a Computer Generated Invoice

#21542

C.No: 082931

RS: 1038179 / dated 28. Aug. 21

## TAX INVOICE

e-Invoice

IRN : 77c23eab9691d09abe9200584477e4f2d4338359b25-f29115bd3bd6a56e3c04c  
 Ack No. : 132111215660283  
 Ack Date : 5-Sep-21



 <b>BEIL Infrastructure Ltd</b> Formerly Known As Bharuch Enviro Infrastructure Ltd Village Kenduwal-Malpur, P.O. Bhud Tehsil Baddi, Distt-Solan-HP GSTIN/UIN: 02AAACB8075F1Z0 CIN: U45300GJ1997PLC032696	Invoice No. <b>21971</b>	Dated <b>31-Aug-21</b>
	Delivery Note	Mode/Terms of Payment <b>15 Days</b>
Buyer (Bill to) <b>Morepen Laboratories Ltd (Parwanoo)</b> VPO Masulkhana Tehsil Kasuli Distt Solan, 9816013410 GSTIN/UIN : 02AABCM1083B1ZA State Name : Himachal Pradesh, Code : 02	Reference No. & Date. <b>21971 dt. 31-Aug-21</b>	Other References
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
Terms of Delivery		

Sl No	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	980.000 KI	1,164.17	KI	11,40,887.43
2	Effluent Charges As Per TPA Clause No. B (1b)	999432	136.000 KI	1,164.19	KI	1,58,329.84
						12,99,217.27
Less :						
SGST@6%						77,953.04
CGST@6%						77,953.04
ROUND OFF						(-).35
Total			1,116.000 KI			₹ 14,55,123.00

Amount Chargeable (in words) E & O E  
**INR Fourteen Lakh Fifty Five Thousand One Hundred Twenty Three Only**

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
999432	12,99,217.27	6%	77,953.04	6%	77,953.04	1,55,906.08
Total			77,953.04		77,953.04	1,55,906.08

Tax Amount (in words) : **INR One Lakh Fifty Five Thousand Nine Hundred Six and Eight paise Only**

Remarks: BEING EFFLUENT TREATMENT CHARGES FOR THE MONTH OF AUGUST,2021 Company's PAN : AAACB8075F	Company's Bank Details A/c Holder's Name : BEIL INFRASTRUCTURE LTD Bank Name : BANK OF BARODA - PKL 2488020000762 A/c No. : 24880200000762 Branch & IFS Code : Sector - 11 Panchkula & BARB0PANKAL
---	--

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

**Signature Valid**  
 Digitally Signed By: RANJANA KANT PANDEY  
 Reason: I am approving this document  
 Location: Baddi  
 Digitally Signing Date: 06.09.2021 10:17

This is a Computer Generated Invoice

# 21971  
 C.No - 177314  
 Rs. 1429139 / date 25 Sep 21

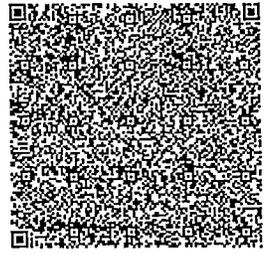


# 173

## TAX INVOICE (ORIGINAL FOR RECIPIENT)

e-Invoice

85



IRN : db704e25fe704acef376068730b8dfc9d77468ace626-5460fa6bb9568659468d  
 Ack No. : 132111500352743  
 Ack Date : 3-Nov-21

**BEIL Infrastructure Ltd**  
 Formerly Known As Bharuch Enviro Infrastructure Ltd  
 Village Kenduwal-Malpur, P.O. Bhud  
 Tehsil Baddi, Distt-Solan-HP  
 GSTIN/UIN: 02AAACB8075F1Z0  
 CIN: U45300GJ1997PLC032696

Invoice No. **23039** Dated **31-Oct-21**  
 Delivery Note Mode/Terms of Payment **15 Days**  
 Reference No. & Date. Other References  
 Buyer's Order No. Dated  
 Dispatch Doc No. Delivery Note Date  
 Dispatched through Destination  
 Terms of Delivery

Buyer (Bill to)

**Morepen Laboratories Ltd (Parwanoo)**  
 VPO Masulkhana Tehsil Kasuli Distt Solan,  
 9816013410  
 GSTIN/UIN : 02AABCM1083B1ZA  
 PAN/IT No : AABCM1083B  
 State Name : Himachal Pradesh, Code : 02

Sl No	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	960.000 KI	1,240.89	KI	11,91,250.80
2	Effluent Charges As Per TPA Clause No. B (1b)	999432	120.000 KI	1,240.88	KI	1,48,905.60
						13,40,156.40
<b>SGST@6%</b>						6 % 80,409.39
<b>CGST@6%</b>						6 % 80,409.39
<b>ROUND OFF</b>						(-)0.18
<b>Total</b>						<b>1,080.000 KI ₹ 15,00,975.00</b>

Amount Chargeable (in words)

**INR Fifteen Lakh Nine Hundred Seventy Five Only**

E. & O.E

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
999432	13,40,156.40	6%	80,409.39	6%	80,409.39	1,60,818.78
<b>Total</b>	<b>13,40,156.40</b>		<b>80,409.39</b>		<b>80,409.39</b>	<b>1,60,818.78</b>

Tax Amount (in words) : **INR One Lakh Sixty Thousand Eight Hundred Eighteen and Seventy Eight paise Only**

Remarks:  
 BEING EFFLUENT TREATMENT CHARGES FOR THE M/O  
 OCT. 2021 (FROM 01.10.2021 TO 30.10.2021)

Company's PAN : AAACB8075F

Declaration

We declare that this invoice shows the actual price of the goods/services described and that all particulars are true and correct.

Company's Bank Details

A/c Holder's Name : **BEIL INFRASTRUCTURE LTD**  
 Bank Name : **BANK OF BARODA - PKL 24880200000762**  
 A/c No. : **24880200000762**  
 Branch & IFS Code : **Sector - 11 Panchkula & BARB0PANKAL**  
 for BEIL Infrastructure Ltd

Signature Not Verified

Signed By: RAMA KANT PANDEY  
 Reason: I am approving this document  
 Location: Baddi  
 Signing Date: 03.11.2021 11:14

SUBJECT TO NALAGARH JURISDICTION

This is a Computer Generated Invoice

H 23039  
 C.No - 451905  
 Rs = 1474172 dated 27 Nov 21

## TAX INVOICE

(ORIGINAL FOR RECIPIENT)

e-Invoice



IRN : 0b47ab0d086ea2e9a8797ca7f6ddf12ea2606bbbb5d-f1fa0cf475a9e78c576c8  
 Ack No. : 132111637141140  
 Ack Date : 5-Dec-21

**BEIL Infrastructure Ltd**  
 Formerly Known As Bharuch Enviro Infrastructure Ltd  
 Village Kenduwal-Malpur, P.O. Bhud  
 Tehsil Baddi, Distt-Solan-HP  
 GSTIN/UIN: 02AAACB8075F1Z0  
 CIN: U45300GJ1997PLC032696

Invoice No. : 23660  
 Dated : 30-Nov-21  
 Delivery Note :  
 Mode/Terms of Payment : 15 Days  
 Reference No. & Date. : Other References  
 Buyer's Order No. : Dated  
 Dispatch Doc No. : Delivery Note Date  
 Dispatched through : Destination  
 Terms of Delivery :

Buyer (Bill to)

**Morepen Laboratories Ltd (Parwanoo)**  
 VPO Masulkhana Tehsil Kasuli Distt Solan,  
 9816013410

GSTIN/UIN : 02AABCM1083B1ZA  
 PAN/IT No : AABCM1083B  
 State Name : Himachal Pradesh, Code : 02

Sl	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	1,140.000 KI			15,26,430.20
				SGST@6%	6 %	91,585.81
				CGST@6%	6 %	91,585.81
				ROUND OFF		0.18
			Total			1,140.000 KI ₹ 17,09,602.00

Amount Chargeable (in words)

E. &amp; O.E

INR Seventeen Lakh Nine Thousand Six Hundred Two Only

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
999432	15,26,430.20	6%	91,585.81	6%	91,585.81	1,83,171.62
	Total		15,26,430.20		91,585.81	1,83,171.62

Tax Amount (in words) : INR One Lakh Eighty Three Thousand One Hundred Seventy One and Sixty Two  
 paise Only

Remarks

BEING EFFLUENT TREATMENT CHARGES M/O NOV.  
 2021 (FROM 31.10.2021 TO 30.11.2021)

Company's PAN : AAACB8075F

Declaration

We declare that this invoice shows the amount ( based on  
 attached calculation sheet) of the goods/services described  
 and that all particulars are true and correct.

Company's Bank Details

A/c Holder's Name : BEIL INFRASTRUCTURE LTD  
 Bank Name : BANK OF BARODA - PKL 24880200000762  
 A/c No. : 24880200000762  
 Branch & IFS Code : Sector - 11 Panchkula & BARB0PANKAL  
 for BEIL Infrastructure Ltd

Signature Not Verified

Signed By: RAMA KANT PANDEY  
 Reason: I am approving this document  
 Location: Baddi  
 Signing Date: 06.12.2021 11:34

SUBJECT TO NALAGARH JURISDICTION

This is a Computer Generated Invoice

11 2260  
 C No. 464199  
 Rs. 1679073 dated 22-Dec-21

175

TAX INVOICE

(ORIGINAL FOR RECIPIENT)

e-Invoice

87

: 67292731710a6ef9568c50759624b1f39853e50e3b1e-9f2f2ff6b58d1823863f

Invoice No. : 132211781290630

Invoice Date : 6-Jan-22

**BEIL Infrastructure Ltd**Formerly Known As Bharuch Enviro Infrastructure Ltd  
Village Kenduwal-Malpur, P.O. Bhud  
Tehsil Baddi, Distt-Solan-HP  
GSTIN/UIN: 02AAACB8075F1Z0  
CIN: U45300GJ1997PLC032696

Buyer (Bill to)

**Morepen Laboratories Ltd (Parwanoo)**VPO Masulkhana Tehsil Kasuli Distt Solan,  
9816013410

GSTIN/UIN : 02AABCM1083B1ZA

PAN/IT No : AABCM1083B

State Name : Himachal Pradesh, Code : 02

Invoice No.

24103

Dated

31-Dec-21

Delivery Note

Mode/Terms of Payment

15 Days

Reference No. &amp; Date.

Other References

Buyer's Order No.

Dated

Dispatch Doc No.

Delivery Note Date

Dispatched through

Destination

Terms of Delivery

SI No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	1,040.000 KI			14,28,454.80
2	Effluent Charges As Per TPA Clause No. B (1b)	999432	76.000 KI			1,04,389.04
3	Arrear Revision of Formula & R Factor	999432				6,31,171.50
						21,64,015.34
		SGST@6%				1,29,840.92
		CGST@6%				1,29,840.92

Signature Not Verified

Signed By: RAMA KANT PANDEY  
Reason for Signature Not Verified  
document  
Location: Baddi  
Signing Date: 06.01.2022 14:56

SUBJECT TO NALAGARH JURISDICTION

This is a Computer Generated Invoice

# 176

## TAX INVOICE (Page 2)

(ORIGINAL FOR RECIPIENT)



**BEIL Infrastructure Ltd**  
Formerly Known As Bharuch Enviro Infrastructure Ltd  
Village Kenduwal-Malpur, P.O. Bhud  
Tehsil Baddi, Distt-Solan-HP  
GSTIN/UIN: 02AAACB8075F1Z0  
CIN: U45300GJ1997PLC032696

Invoice No. <b>24103</b>	Dated <b>31-Dec-21</b>
Delivery Note	Mode/Terms of Payment <b>15 Days</b>
Reference No. & Date.	Other References
Buyer's Order No.	Dated
Dispatch Doc No.	Delivery Note Date
Dispatched through	Destination
Terms of Delivery	

Buyer (Bill to)  
**Morepen Laboratories Ltd (Parwanoo)**  
VPO Masulkhana Tehsil Kasuli Distt Solan,  
9816013410  
GSTIN/UIN : 02AABCM1083B1ZA  
PAN/IT No : AABCM1083B  
State Name : Himachal Pradesh, Code : 02

SI No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
	Less					<b>ROUND OFF (-)0.18</b>
<b>Total</b>				<b>1,116,000 KI</b>		<b>₹ 24,23,697.00</b>

Amount Chargeable (in words)

E. & O.E

**INR Twenty Four Lakh Twenty Three Thousand Six Hundred Ninety Seven Only**

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
999432	21,64,015.34	6%	1,29,840.92	6%	1,29,840.92	2,59,681.84
<b>Total</b>			<b>1,29,840.92</b>		<b>1,29,840.92</b>	<b>2,59,681.84</b>

Tax Amount (in words) : **INR Two Lakh Fifty Nine Thousand Six Hundred Eighty One and Eighty Four paise Only**

**Remarks**

Being effluent treatment charges Dec.2021 & Arrear of Revision of Formula w.e.f April 2021 and revision of R factor w.e.f Oct 2021.

Company's PAN : **AAACB8075F**

**Declaration**

We declare that this invoice shows the amount ( based on attached calculation sheet) of the goods/services described and that all particulars are true and correct.

**Company's Bank Details**

A/c Holder's Name : **BEIL INFRASTRUCTURE LTD**  
Bank Name : **BANK OF BARODA - PKL 2488020000762**  
A/c No. : **24880200000762**  
Branch & IFS Code : **Sector - 11 Panchkula & BARBOPANKAL**

**TERMS & CONDITIONS**

Interest @ 15% P.A shall be charged as per TPA Clause B (4).if payment of the invoice is delayed w.e.f 01.10.21

for BEIL Infrastructure Ltd  
**Signature Not Verified**

Signed By: **RAMA KANT PANDEY**  
Reason: I am approving this Signatory document  
Location: Baddi  
Signing Date: 06.01.2022 14:56

*Handwritten notes:*  
A/24103 Credit Note  
C No 891037 (Rs. 11,22,866 dated 22-11-2021)  
C No. 891038 (Rs. 11,22,867 dated 30-11-2021)  
SUBJECT TO NALAGARH JURISDICTION  
This is a Computer Generated Invoice  
Total = Rs. 22,45,733/-

177

TAX INVOICE

(ORIGINAL FOR RECIPIENT)

e-Invoice

89



IRN : 7f0fad4b6812af744e68921774ab3db3c969a43b3f218-8b64bd4dd326fa71b62  
 Ack No. : 132211918668080  
 Ack Date : 5-Feb-22

**BEIL Infrastructure Ltd**  
 Formerly Known As Bharuch Enviro Infrastructure Ltd  
 Village Kenduwal-Malpur, P.O. Bhud  
 Tehsil Baddi, Distt-Solan-HP  
 GSTIN/UIN: 02AAACB8075F1Z0  
 CIN: U45300GJ1997PLC032696

Invoice No.	Dated
24571	31-Jan-22
Delivery Note	Mode/Terms of Payment
	15 Days from receipt of invoice
Reference No. & Date.	Other References
Buyer's Order No.	Dated
Dispatch Doc No.	Delivery Note Date
Dispatched through	Destination
Terms of Delivery	

Buyer (Bill to)

**Morepen Laboratories Ltd (Parwanoo)**  
 VPO Masulkhana Tehsil Kasuli Distt Solan,  
 9816013410  
 GSTIN/UIN : 02AABCM1083B1ZA  
 PAN/IT No : AABCM1083B  
 State Name : Himachal Pradesh, Code : 02

SI No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	1,120.000 KI			12,66,698.40
						SGST@6% 76,001.90
						CGST@6% 76,001.90
	Less :					ROUND OFF (-)0.20
						Total 1,120.000 KI ₹ 14,18,702.00

Amount Chargeable (in words)

INR Fourteen Lakh Eighteen Thousand Seven Hundred Two Only

E. &amp; O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
999432	12,66,698.40	6%	76,001.90	6%	76,001.90	1,52,003.80
<b>Total</b>	<b>12,66,698.40</b>		<b>76,001.90</b>		<b>76,001.90</b>	<b>1,52,003.80</b>

Tax Amount (in words) : INR One Lakh Fifty Two Thousand Three and Eighty paise Only

Remarks:

BEING EFFLUENT TREATMENT CHARGES M/O JAN. 2022

Company's PAN : AAACB8075F

Declaration

We declare that this invoice shows the amount ( based on attached calculation sheet) of the goods/services described and that all particulars are true and correct.

Company's Bank Details

A/c Holder's Name : BEIL INFRASTRUCTURE LTD  
 Bank Name : BANK OF BARODA - PKL 24880200000762  
 A/c No. : 24880200000762  
 Branch & IFS Code : Sector - 11 Panchkula & BARB0PANKAL

for BEIL Infrastructure Ltd

TERMS &amp; CONDITIONS

Interest @ 15% P.A shall be charged as per TPA Clause B ( 4).if payment of the invoice is delayed w.e.f 01.10.21

SUBJECT TO NALAGARH JURISDICTION

This is a Computer Generated Invoice

Signature Not Verified

Signed By: RAMA KANT PANDEY  
 Reason: I am approving this document  
 Location: Baddi  
 Signing Date: 05.02.2022 16:20

A 24571

C.No. 015214 Rs. 1393368 dated 21.12.22

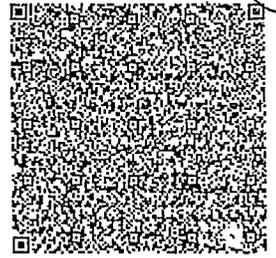
178

TAX INVOICE

(ORIGINAL FOR RECIPIENT)

e-Invoice

90



IRN : 5a6e5e19de00d1a45a5116c7ba2d0819c380f6541482d-839be84e86b6fedadc8  
 Ack No. : 132212052835372  
 Ack Date : 5-Mar-22

**BEIL Infrastructure Ltd**  
 Formerly Known As Bharuch Enviro Infrastructure Ltd  
 Village Kenduwal-Malpur, P.O. Bhud  
 Tehsil Baddi, Distt-Solan-HP  
 GSTIN/UIN: 02AAACB8075F1Z0  
 CIN: U45300GJ1997PLC032696

Invoice No. **25127**  
 Delivery Note  
 Reference No. & Date.

Dated **28-Feb-22**  
 Mode/Terms of Payment  
**15 Days**  
 Other References

Buyer (Bill to)  
**Morepen Laboratories Ltd (Parwanoo)**  
 VPO Masulkhana Tehsil Kasuli Distt Solan,  
 9816013410  
 GSTIN/UIN : 02AABCM1083B1ZA  
 PAN/IT No : AABCM1083B  
 State Name : Himachal Pradesh, Code : 02

Buyer's Order No.  
 Dispatch Doc No.  
 Dispatched through  
 Terms of Delivery

Dated  
 Delivery Note Date  
 Destination

SI No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	1,040.000 KI			14,45,140.60
						<b>SGST@6%</b>
						<b>CGST@6%</b>
						<b>ROUND OFF</b>
						86,708.44
						86,708.44
						(-)0.48
						<b>Total</b>
						1,040.000 KI
						<b>₹ 16,18,557.00</b>

Amount Chargeable (in words)

INR Sixteen Lakh Eighteen Thousand Five Hundred Fifty Seven Only

E. &amp; O E

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
999432	14,45,140.60	6%	86,708.44	6%	86,708.44	1,73,416.88
<b>Total</b>	<b>14,45,140.60</b>		<b>86,708.44</b>		<b>86,708.44</b>	<b>1,73,416.88</b>

Tax Amount (in words) : INR One Lakh Seventy Three Thousand Four Hundred Sixteen and Eighty Eight paise Only

Remarks:

Being effluent treatment charges for the m/o Feb.2022

Company's PAN : AAACB8075F

Declaration

We declare that this invoice shows the amount ( based on attached calculation sheet) of the goods/services described and that all particulars are true and correct.

Company's Bank Details

A/c Holder's Name : BEIL INFRASTRUCTURE LTD  
 Bank Name : BANK OF BARODA - PKL 24880200000762  
 A/c No. : 24880200000762  
 Branch & IFS Code : Sector - 11 Panchkula & BARBOPANKAL

TERMS &amp; CONDITIONS

Interest @ 15% P.A shall be charged as per TPA Clause B ( 4).if payment of the invoice is delayed w.e.f 01.10.21

Signature Not Verified for BEIL Infrastructure Ltd

Signed By: RAMA KANT PANDEY  
 Reason: I am approving this document  
 Location: Baddi  
 Signing Date: 05.03.2022 14:52  
 Authorised Signatory

SUBJECT TO NALAGARH JURISDICTION

This is a Computer Generated Invoice

ff 25127  
 C.No - 965885 - Rs. 794827  
 C.No - 965885 - Rs. 794827  
 RS, 89654  
 dated - 26 Mar 22  
 31 Mar 22

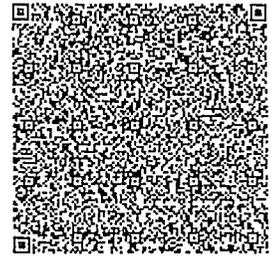
179

TAX INVOICE

(ORIGINAL FOR RECIPIENT)

e-Invoice

91



IRN : 5bd28bf721a54c206c986c0cc1792f2ad700015645fa1-7c88728e90c71f28b15  
 Ack No. : 132212198353554  
 Ack Date : 5-Apr-22

**BEIL Infrastructure Ltd**  
 Formerly Known As Bharuch Enviro Infrastructure Ltd  
 Village Kenduwal-Malpur, P.O. Bhud  
 Tehsil Baddi, Dist-Solan-HP  
 GSTIN/UIN: 02AAACB8075F1Z0  
 CIN: U45300GJ1997PLC032696

Invoice No. **25575**  
 Dated **31-Mar-22**  
 Delivery Note  
 Mode/Terms of Payment  
**15 Days**  
 Reference No. & Date. Other References

Buyer (Bill to)  
**Morepen Laboratories Ltd (Parwanoo)**  
 VPO Masulkhana Tehsil Kasuli Distt Solan,  
 9816013410  
 GSTIN/UIN : 02AABCM1083B1ZA  
 PAN/IT No : AABCM1083B  
 State Name : Himachal Pradesh, Code : 02

Buyer's Order No. Dated  
 Dispatch Doc No. Delivery Note Date  
 Dispatched through Destination

SI No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	1,120.000 KI			16,36,134.00
						SGST@6% 98,168.04
						CGST@6% 98,168.04
	Less :					ROUND OFF (-)0.08
Total			1,120.000 KI			₹ 18,32,470.00

Amount Chargeable (in words)

INR Eighteen Lakh Thirty Two Thousand Four Hundred Seventy Only

E &amp; O.E

HSN/SAC	Taxable		Central Tax		State Tax		Total Tax Amount
	Value	Rate	Amount	Rate	Amount		
999432	16,36,134.00	6%	98,168.04	6%	98,168.04	1,96,336.08	
	Total		16,36,134.00		98,168.04	1,96,336.08	

Tax Amount (in words) : INR One Lakh Ninety Six Thousand Three Hundred Thirty Six and Eight paise Only

Remarks:

Being effluent treatment charges for the m/o March.2022

Company's PAN : AAACB8075F

Declaration

We declare that this invoice shows the amount ( based on attached calculation sheet) of the goods/services described and that all particulars are true and correct.

Company's Bank Details

A/c Holder's Name : BEIL INFRASTRUCTURE LTD  
 Bank Name : BANK OF BARODA - PKL 24880200000762  
 A/c No. : 24880200000762  
 Branch & IFS Code : Sector - 11 Panchkula & BARB0PANKAL

TERMS &amp; CONDITIONS

Interest @ 15% P.A shall be charged as per TPA Clause B ( 4),if payment of the invoice is delayed w.e.f 01.10.21

Signature Not Verified for BEIL Infrastructure Ltd  
 Signed By: RAMA KANT PANDEY  
 Reason: I am approving this document  
 Location: Baddi  
 Signing Date: 05.04.2022 14:43  
 Authorised Signatory

SUBJECT TO NALAGARH JURISDICTION

This is a Computer Generated Invoice

Rs. 1799749/-

# 25575  
 C.N. = 223327 Rs. = 899873/- date: 28/3/22  
 C.N. = 223328 Rs. = 899874/- date: 30/3/2022

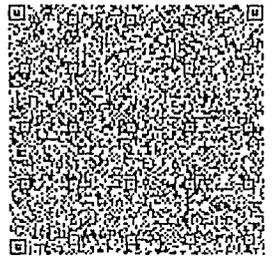
180

TAX INVOICE

(ORIGINAL FOR RECIPIENT)

e-Invoice

02



IRN : c070fcbbf7701bf2ed6441e391977491b815b3766ce82-42fd508d7b51a1b5a27  
 Ack No. : 132212377349736  
 Ack Date : 6-May-22

**BEIL Infrastructure Ltd**  
 Formerly Known As Bharuch Enviro Infrastructure Ltd  
 Village Kenduwal-Malpur, P.O. Bhud  
 Tehsil Baddi, Distt-Solan-HP  
 GSTIN/UIN: 02AAACB8075F1Z0  
 CIN: U45300GJ1997PLC032696

Invoice No. : 26170  
 Dated : 30-Apr-22  
 Delivery Note :  
 Mode/Terms of Payment : 15 Days  
 Reference No. & Date. :  
 Other References :

Buyer (Bill to)

**Morepen Laboratories Ltd (Parwanoo)**  
 VPO Masulkhana Tehsil Kasuli Distt Solan,  
 9816013410  
 GSTIN/UIN : 02AABCM1083B1ZA  
 PAN/IT No : AABCM1083B  
 State Name : Himachal Pradesh, Code : 02

Buyer's Order No. :  
 Dated :  
 Dispatch Doc No. :  
 Delivery Note Date :  
 Dispatched through :  
 Destination :  
 Terms of Delivery :

SI	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges:	999432	1,300.000 KI			21,54,472.80
						SGST@6% 1,29,268.37
						CGST@6% 1,29,268.37
						ROUND OFF 0.46
						Total 1,300.000 KI ₹ 24,13,010.00

Amount Chargeable (in words)

INR Twenty Four Lakh Thirteen Thousand Ten Only

E. &amp; O.E

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
999432	21,54,472.80	6%	1,29,268.37	6%	1,29,268.37	2,58,536.74
	Total 21,54,472.80		1,29,268.37		1,29,268.37	2,58,536.74

Tax Amount (in words) INR Two Lakh Fifty Eight Thousand Five Hundred Thirty Six and Seventy Four paise Only

Remarks

BEING EFFLUENT TREATMENT CHARGES FOR THE M/O APRIL, 2022

Company's PAN : AAACB8075F

Declaration

We declare that this invoice shows the amount ( based on attached calculation sheet) of the goods/services described and that all particulars are true and correct.

Company's Bank Details

A/c Holder's Name : BEIL INFRASTRUCTURE LTD  
 Bank Name : BANK OF BARODA - PKL 2480020000702  
 A/c No. : 24880200000762  
 Branch & IFS Code : Sector - 11 Panchkula & BARBOPANKAL

TERMS &amp; CONDITIONS

Interest @ 15% P.A shall be charged as per TPA Clause B (4). If payment of the invoice is delayed w.e.f 01.10.21

Signature Not Verified for BEIL Infrastructure Ltd  
 Signed By: PAMA KANT PANDEY  
 Reason I am approving this Document  
 Location Baddi  
 Signing Date: 06.05.2022 14:53 Authorised Signatory

SUBJECT TO NALAGARH JURISDICTION

This is a Computer Generated Invoice

# 26170  
 C.Nr. 025490 Rs: 22,72,472  
 dated 25.5.22

181

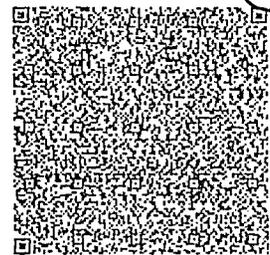
TAX INVOICE

(ORIGINAL FOR RECIPIENT)

e-Invoice

93

IRN 8131cedf0195eb043e32136d70dfe953966dc92bcf33-  
2b4f093450ba32aa3c6  
Ack No. 132212548366913  
Ack Date 6-Jun-22



**BEIL Infrastructure Ltd**  
Formerly Known As Bharuch Enviro Infrastructure Ltd  
Village Kenduwal-Malpur, P.O. Bhud  
Tehsil Baddi, Distt-Solan-HP  
GSTIN/UIN: 02AAACB8075F1Z0

Invoice No. 26647  
Delivery Note  
Reference No. & Date.  
Dated 31-May-22  
Mode/Terms of Payment 15 Days  
Other Referencus

Buyer (Bill to)  
**Morepen Laboratories Ltd (Parwanoo)**  
VPO Masuikhana Tehsil Kasuli Distt Solan,  
9816013410  
GSTIN/UIN : 02AABCM1083B1ZA  
PAN/IT No : AABCM1083B  
State Name : Himachal Pradesh, Code : 02

Buyer's Order No. Dated  
Dispatch Doc No. Delivery Note Date  
Dispatched through Destination  
Terms of Delivery

SI	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	1,380.000 KI			25,04,357.40
						SGST@6% 1,50,261.44
						CGST@6% 1,50,261.44
	Less					ROUND OFF (-)0.28
						Total 1,380.000 KI ₹ 28,04,880.00

Amount Chargeable (in words)

E. &amp; O F

INR Twenty Eight Lakh Four Thousand Eight Hundred Eighty Only

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
999432	25,04,357.40	6%	1,50,261.44	6%	1,50,261.44	3,00,522.88
	Total		1,50,261.44		1,50,261.44	3,00,522.88

Tax Amount (in words) : INR Three Lakh Five Hundred Twenty Two and Eighty Eight paise Only

Remarks.

Being effluent treatment charges for the m/o May.2022

Company's PAN AAACB8075F

Declaration

We declare that this invoice shows the amount ( based on attached calculation sheet) of the goods/services described and that all particulars are true and correct.

Company's Bank Details

A/c Holder's Name : BEIL INFRASTRUCTURE LTD  
Bank Name : BANK OF BARODA - PKL 24880200000762  
A/c No. : 24880200000762  
Branch & IFS Code : Sector - 11 Panchkula & BARBOPANKAL  
for BEIL Infrastructure Ltd

TERMS &amp; CONDITIONS

Interest @ 15% P.A shall be charged as per TPA Clause B ( 4).if payment of the invoice is delayed w.e.f 01.10.21

Authorised Signatory

SUBJECT TO NALAGARH JURISDICTION

This is a Computer Generated Invoice

Digitally signed by ASHOK KUMAR SHARMA  
Date: 2022.06.06 10:57:20

# 26647

C.No. 464943 dated 19/05/22

C.No. 464944-1377397 dated 28/06/22

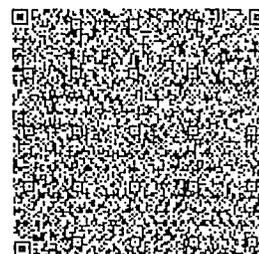
182

TAX INVOICE

(ORIGINAL FOR RECIPIENT)

e-Invoice

94



IRN : 896e329f11785a6afe0c43356760dfbdeaac021eaf1f47-2d75e75678eeae2a21  
 Ack No. : 132212715154350  
 Ack Date : 5-Jul-22

**BEIL Infrastructure Ltd**  
 Formerly Known As Bharuch Enviro Infrastructure Ltd  
 Village Kenduwal-Malpur, P.O. Bhud  
 Tehsil Baddi, Distt-Solan-HP  
 GSTIN/UIN: 02AAACB8075F1Z0  
 CIN: U45300GJ1997PLC032696

Invoice No. : 27109  
 Delivery Note :  
 Reference No. & Date. :  
 Buyer's Order No. :  
 Dispatch Doc No. :  
 Dispatched through :  
 Terms of Delivery :  
 Dated : 30-Jun-22  
 Mode/Terms of Payment : 15 Days  
 Other References :  
 Dated :  
 Delivery Note Date :  
 Destination :  
 ✓

Buyer (Bill to)  
**Morepen Laboratories Ltd (Parwanoo)**  
 VPO Masulkhana Tehsil Kasuli Distt Solan  
 9816013410  
 GSTIN/UIN : 02AABCM1083B1ZA  
 State Name : Himachal Pradesh, Code : 02

SI No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	1,380.000	KI		27,76,535.00
						SGST@6% 1,66,592.10
						CGST@6% 1,66,592.10
	Less					ROUND OFF (-)0.20
						Total 1,380.000 KI ₹ 31,09,719.00

Amount Chargeable (in words)

INR Thirty One Lakh Nine Thousand Seven Hundred Nineteen Only

E. &amp; O E

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
999432	27,76,535.00	6%	1,66,592.10	6%	1,66,592.10	3,33,184.20
	Total		1,66,592.10		1,66,592.10	3,33,184.20

Tax Amount (in words) : INR Three Lakh Thirty Three Thousand One Hundred Eighty Four and Twenty paise Only

Remarks

BEING EFFLUENT TREATMENT CHARGES FOR THE MONTH OF JUNE, 2022

Company's PAN : AAACB8075F

Declaration

We declare that this invoice shows the amount ( based on attached calculation sheet) of the goods/services described and that all particulars are true and correct.

Company's Bank Details

A/c Holder's Name : BEIL INFRASTRUCTURE LTD  
 Bank Name : BANK OF BARODA - PKL 24880200000762  
 A/c No. : 24880200000762  
 Branch & IFS Code : Sector - 11 Panchkula & BARBCPANKA.

TERMS &amp; CONDITIONS

Interest @ 15% P.A shall be charged as per TPA Clause B (4) if payment of the invoice is delayed w.e.f 01.10.21

Signature Not Verified for BEIL Infrastructure Ltd  
 SANJAY KUMAR SHARMA  
 I am approving this document  
 Baddi  
 05.07.2022 16:09  
 Authorised Signatory

# 27109  
 C.No. - 075679 = 1527094 dated 25/6/22  
 C.No. - 075705 = 1527094 - dated 28/6/22  
 SUBJECT TO NALAGARH JURISDICTION  
 This is a Computer Generated Invoice

183

TAX INVOICE

(ORIGINAL FOR RECIPIENT)

e-Invoice

95



IRN : 84b271bff1766ea89ebf2c6de6cc123ce05e9aa394da8-2c0cd92cd086253196e  
 Ack No. : 132212897578508  
 Ack Date : 5-Aug-22

**BEIL Infrastructure Ltd**  
 Formerly Known As Bharuch Enviro Infrastructure Ltd  
 Village Kenduwal-Malpur, P.O. Bhud  
 Tehsil Baddi, Distt-Solan-HP  
 GSTIN/UIN: 02AAACB8075F1Z0

Invoice No. <b>27567</b>	Dated <b>31-Jul-22</b>
Delivery Note	Mode/Terms of Payment <b>15 Days</b>
Reference No. & Date.	Other References
Buyer's Order No.	Dated
Dispatch Doc No.	Delivery Note Date
Dispatched through	Destination
Terms of Delivery	

Buyer (Bill to)  
**Morepen Laboratories Ltd (Parwanoo)**  
 VFO Masulkhana Tehsil Kasuli Distt Solan,  
 9816013410  
 GSTIN/UIN : 02AABCM1083B1ZA  
 State Name : Himachal Pradesh, Code : 02

SI No.	Description of Services	HSN/SAC	Quantity	Rate per	Amount
1	Effluent Treatment Charges	999432	1,380.000 KI		24,00,432.40
					SGST@6% 1,44,025.94
					CGST@6% 1,44,025.94
					ROUND OFF (-)0.28
					Less :
					Total 1,380.000 KI ₹ 26,88,484.00

Amount Chargeable (in words)

INR Twenty Six Lakh Eighty Eight Thousand Four Hundred Eighty Four Only

E. &amp; O.E

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
999432	24,00,432.40	6%	1,44,025.94	6%	1,44,025.94	2,88,051.88
Total	24,00,432.40		1,44,025.94		1,44,025.94	2,88,051.88

Tax Amount (in words) : INR Two Lakh Eighty Eight Thousand Fifty One and Eighty Eight paise Only

Remarks:

BEING EFFLUENT TREATMENT CHARGES FOR THE MONTH OF JULY, 2022

Company's PAN : AAACB8075F

Declaration

We declare that this invoice shows the amount ( based on attached calculation sheet) of the goods/services described and that all particulars are true and correct.

Company's Bank Details

A/c Holder's Name : BEIL INFRASTRUCTURE LTD  
 Bank Name : BANK OF BARODA - PKL 24880200000762  
 A/c No. : 24880200000762  
 Branch & IFS Code : Sector - 11 Panchkula & BARB0PANKAL

TERMS &amp; CONDITIONS

Interest @ 15% P.A shall be charged as per TPA Clause B ( 4).if payment of the invoice is delayed w.e.f 01.10.21

for BEIL Infrastructure Ltd  
Signature Not Verified

SANJAY KUMAR SHARMA  
 I am approving this document  
 Baddi  
 05.08.2022 15:04

SUBJECT TO NALAGARH JURISDICTION

This is a Computer Generated Invoice

# 27567

C.U. - 602888 - 880158 dtd 22-07-22  
 C.U. - 602899 - 880158 dtd 26-07-22  
 C.U. - 602879 - 880159 dtd 29-07-22

184

TAX INVOICE

(ORIGINAL FOR RECIPIENT)

e-Invoice

96



IRN : 6defa968578450fa02b77e7302526a60686e1b02b1565-88c584b2f99fe6a4ee7  
 Ack No. : 132213069540958  
 Ack Date : 5-Sep-22

**BEIL Infrastructure Ltd**  
 Formerly Known As Bharuch Enviro Infrastructure Ltd  
 Village Kenduwal-Malpur, P.O. Bhud  
 Tehsil Baddi, Distt-Solan-HP  
 GSTIN/UIN: 02AAACB8075F1Z0

Invoice No. **28110**  
 Dated **31-Aug-22**  
 Delivery Note  
 Mode/Terms of Payment  
**15 Days**  
 Reference No. & Date.  
 Other References

Buyer (Bill to)  
**Morepen Laboratories Ltd (Parwanoo)**  
 VPO Masulkhana Tehsil Kasuli Distt Solan,  
 9816013410  
 GSTIN/UIN : 02AABCM1083B1ZA  
 State Name : Himachal Pradesh, Code : 02

Buyer's Order No. Dated  
 Dispatch Doc No. Delivery Note Date  
 Dispatched through Destination  
 Terms of Delivery

Sl No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	1,020.000 KI			13,40,506.40
2	Effluent Charges As Per TPA Clause No. B (1b)	999432	96.000 KI			1,25,828.16
						14,66,334.56
						SGST@6% 87,980.07
						CGST@6% 87,980.07
						ROUND OFF 0.30
						<b>Total 1,116.000 KI ₹ 16,42,295.00</b>

Amount Chargeable (in words)

INR Sixteen Lakh Forty Two Thousand Two Hundred Ninety Five Only

E. &amp; O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
999432	14,66,334.56	6%	87,980.07	6%	87,980.07	1,75,960.14
	<b>Total</b>		<b>14,66,334.56</b>		<b>87,980.07</b>	<b>1,75,960.14</b>

Tax Amount (in words) : INR One Lakh Seventy Five Thousand Nine Hundred Sixty and Fourteen paise Only

Remarks:

BEING EFFLUENT TREATMENT CHARGES FOR THE MONTH OF AUGUST, 2022

Company's PAN : AAACB8075F

Declaration

We declare that this invoice shows the amount ( based on attached calculation sheet) of the goods/services described and that all particulars are true and correct.

Company's Bank Details

A/c Holder's Name : BEIL INFRASTRUCTURE LTD  
 Bank Name : BANK OF BARODA - PKL 24880200000762  
 A/c No. : 24880200000762  
 Branch & IFS Code : Sector - 11 Panchkula & BARB0PANKAL

TERMS &amp; CONDITIONS

Interest @ 15% P.A shall be charged as per TPA Clause B ( 4).if payment of the invoice is delayed w.e.f 01.10.21

Signature Not Verified  
 SANJAY KUMAR SHARMA  
 I am approving this document  
 Baddi  
 05.09.2022:15:49  
 Authorised Signatory

SUBJECT TO NALAGARH JURISDICTION

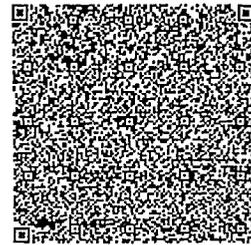
This is a Computer Generated Invoice

H 28110 B3  
 C.No. 629560 - 806484 dated 22 sep 22  
 C.No. 629561 - 606484 dated 28 sep 22

## TAX INVOICE

(ORIGINAL FOR RECIPIENT)

e-Invoice



IRN : ab2617b122f1f49110ed3f28ca971168e88d3e8b717ea-99a1590e1d22791d8c6  
 Ack No : 132213272600546  
 Ack Date : 5-Oct-22

**BEIL Infrastructure Ltd**  
 Formerly Known As Bharuch Enviro Infrastructure Ltd  
 Village Kenduwal-Malpur, P.O. Bhud  
 Tehsil Baddi, Distt-Solan-HP  
 GSTIN/UIN: 02AAACB8075F1Z0

Invoice No. <b>28571</b>	Dated <b>30-Sep-22</b>
Delivery Note	Mode/Terms of Payment <b>15 Days</b>
Reference No. & Date.	Other References
Buyer's Order No.	Dated
Dispatch Doc No.	Delivery Note Date
Dispatched through	Destination
Terms of Delivery	

Buyer (Bill to)  
**Morepen Laboratories Ltd (Parwanoo)**  
 VPO Masulkhana Tehsil Kasuli Distt Solan,  
 9816013410  
 GSTIN/UIN : 02AABCM1083B1ZA  
 State Name : Himachal Pradesh, Code : 02

SI No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	1,280.000 KI			22,00,866.00
						SGST@6% CGST@6% ROUND OFF
						1,32,051.96 1,32,051.96 0.08
						Total
			1,280.000 KI			₹ 24,64,970.00

Amount Chargeable (in words)

INR Twenty Four Lakh Sixty Four Thousand Nine Hundred Seventy Only

E. &amp; O.E

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
999432	22,00,866.00	6%	1,32,051.96	6%	1,32,051.96	2,64,103.92
Total	22,00,866.00		1,32,051.96		1,32,051.96	2,64,103.92

Tax Amount (in words) : INR Two Lakh Sixty Four Thousand One Hundred Three and Ninety Two paise Only

## Remarks:

BEING EFFLUENT TREATMENT CHARGES FOR THE MONTH OF SEPTEMBER, 2022

Company's PAN : AAACB8075F

## Declaration

We declare that this invoice shows the amount (based on attached calculation sheet) of the goods/services described and that all particulars are true and correct.

## TERMS &amp; CONDITIONS

Interest @ 15% P.A shall be charged as per TPA Clause B (4), if payment of the invoice is delayed w.e.f 01.10.21

## Company's Bank Details

A/c Holder's Name : BEIL INFRASTRUCTURE LTD  
 Bank Name : BANK OF BARODA - PKL 24880200000762  
 A/c No. : 24880200000762  
 Branch & IFS Code : Sector - 11 Panchkula & BARBOPANKAL

Signature Not Verified

SANJAY KUMAR SINGH

I am approving this document

Baddi

05 10 2022 15:30

Authorised Signatory

This is a Computer Generated Invoice

TT 28571

C.No 76035- Rs. 123888 dated 30-09-22

C.No 76029 Rs. 123888 dated 27-09-22

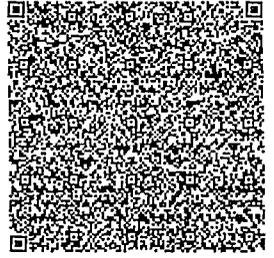
186

TAX INVOICE

(ORIGINAL FOR RECIPIENT)

e-Invoice

98



IRN : 08468c0ee89a35c2b47f81384c539563932cc5df0a16d-c6cca7a13557c17be06
Ack No. : 132213490888230
Ack Date : 5-Nov-22

BEIL Infrastructure Ltd
Village Kenduwal, Malpur, PO. Malpur
Baddi Distt. Solan
GSTIN/UIN: 02AAACB8075F1Z0
State Name : Himachal Pradesh, Code : 02
Buyer (Bill to)
Morepen Laboratories Ltd (Parwanoo)
VPO Masulkhana Tehsil Kasuli Distt Solan,
9816013410
GSTIN/UIN : 02AABCM1083B1ZA
State Name : Himachal Pradesh, Code : 02

Table with invoice details: Invoice No. 29131, Dated 31-Oct-22, Delivery Note, Mode/Terms of Payment 15 Days, Reference No. & Date, Other References, Buyer's Order No., Dated, Dispatch Doc No., Delivery Note Date, Dispatched through, Destination, Terms of Delivery.

Main invoice table with columns: SI No., Description of Services, HSN/SAC, Quantity, Rate, per, Amount. Includes row for Effluent Treatment Charges and tax breakdown (SGST@6%, CGST@6%, ROUND OFF).

Amount Chargeable (in words) INR Thirty Three Lakh Fifty Thousand Six Hundred Eighty Five Only E. & O.E

Tax calculation table with columns: HSN/SAC, Taxable Value, Central Tax Rate, Central Tax Amount, State Tax Rate, State Tax Amount, Total Tax Amount.

Tax Amount (in words) : INR Three Lakh Fifty Nine Thousand One and Ninety Four paise Only

Remarks: BEING EFFLUENT TREATMENT CHARGES FOR THE MONTH OF OCTOBER, 2022

Declaration: We declare that this invoice shows the amount ( based on attached calculation sheet) of the goods/services described and that all particulars are true and correct.

Company's Bank Details: A/c Holder's Name : BEIL INFRASTRUCTURE LTD, Bank Name : BANK OF BARODA - PKL 2488020000762, A/c No. : 24880200000762, Branch & IFS Code : Sector - 11 Panchkula & BARB0PANKAL

TERMS & CONDITIONS: Interest @ 15% P.A shall be charged as per TPA Clause B ( 4). If payment of the invoice is delayed w.e.f 01.10.21

Signature Not Verified for BEIL Infrastructure Ltd, SANJAY KUMAR SHARMA, Authorised Signatory

SUBJECT TO MALAGARH JURISDICTION

This is a Computer Generated Invoice

Handwritten notes: 157176 Rs. 658349, dated 29 Nov 22

Handwritten notes: # 29131, C.No. 157188 Rs. 658309 dated 19 Nov 22, C.No. 157183 Rs. 658309 dated 22 Nov 22, C.No. 157182 Rs. 658349 dated 26 Nov 22, C.No. 157174 Rs. 658317 dated 27 Nov 22



## TAX INVOICE

188

(ORIGINAL FOR RECIPIENT)

e-Invoice

100



IRN : 1562558402bf7b09fda690c09c5c4000ea3a387ac97-6b91c8f089dd1a30610  
 Ack No. : 132313907197361  
 Ack Date : 5-Jan-23

**BEIL Infrastructure Ltd**  
 Village Kenduwal, Malpur, PO. Malpur  
 Baddi Distt. Solan  
 GSTIN/UIN: 02AAACB8075F1Z0  
 State Name : Himachal Pradesh, Code : 02  
 Buyer (Bill to)  
**Morepen Laboratories Ltd (Parwanoo)**  
 VPO Masulkhana Tehsil Kasuli Distt Solan,  
 9816013410  
 GSTIN/UIN : 02AABCM1083B1ZA  
 State Name : Himachal Pradesh, Code : 02

Invoice No. **30065**  
 Dated **31-Dec-22**  
 Delivery Note  
 Mode/Terms of Payment **15 Days**  
 Reference No. & Date.  
 Other References  
 Buyer's Order No.  
 Dated  
 Dispatch Doc No.  
 Delivery Note Date  
 Dispatched through  
 Destination  
 Terms of Delivery

Sl No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	3,140.000 KI			68,89,576.20
						SGST@6% CGST@6%
						4,13,374.57 4,13,374.57
	Less :					ROUND OFF (-)0.34
						Tctal 3,140.000 KI ₹ 77,16,325.00

Amount Chargeable (in words)

E. &amp; O.E

INR Seventy Seven Lakh Sixteen Thousand Three Hundred Twenty Five Only

HSN/SAC	Taxable		Central Tax		State Tax		Total
	Value	Rate	Amount	Rate	Amount	Tax Amount	
999432	68,89,576.20	6%	4,13,374.57	6%	4,13,374.57	8,26,749.14	
	<b>Total</b>		<b>68,89,576.20</b>		<b>4,13,374.57</b>	<b>8,26,749.14</b>	

Tax Amount (in words) : INR Eight Lakh Twenty Six Thousand Seven Hundred Forty Nine and Fourteen paise Only

## Remarks:

BEING EFFLUENT TREATMENT CHARGES FOR THE MONTH OF DECEMBER,2022

## Declaration

We declare that this invoice shows the amount ( based on attached calculation sheet) of the goods/services described and that all particulars are true and correct.

## Company's Bank Details

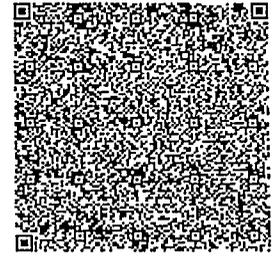
A/c Holder's Name : BEIL INFRASTRUCTURE LTD  
 Bank Name : BANK OF BARODA - PKL 24880200000762  
 A/c No. : 24880200000762  
 Branch & IFS Code : Sector - 11 Panchkula & BARB0PANKAL

## TERMS &amp; CONDITIONS

Interest @ 15% P.A shall be charged as per TPA Clause B (4).if payment of the invoice is delayed w.e.f 01.10.21

for BEIL Infrastructure Ltd  
 Signature Not Verified  
 SANJAY KUMAR SHARMA  
 I am approving this document  
 Baddi  
 05.01.2023 14:55  
 Authorised Signatory

IRN 93e3f0ff069ed8a3d55f92d5215a942eee17:2dca:547-5c9bddd3bed3cdc5492  
 Ack No. : 132314112250083  
 Ack Date : 5-Feb-23



BEIL Infrastructure Ltd  
 Village Kenduwal, Malpur, PO. Malpur  
 Baddi Distt. Solan  
 GSTIN/UIN: 02AAACB8075F1Z0  
 State Name : Himachal Pradesh, Code : 02  
 Buyer (Bill to)  
 Morepen Laboratories Ltd (Parwanoo)  
 VPO Masulkhana Tehsil Kasuli Distt Solan,  
 9816013410  
 GSTIN/UIN : 02AABCM1083B1ZA  
 State Name : Himachal Pradesh, Code : 02

Invoice No. 30595  
 Dated 31-Jan-23  
 Delivery Note  
 Mode/Terms of Payment 15 Days  
 Reference No. & Date.  
 Other References  
 Buyer's Order No.  
 Dated  
 Dispatch Doc No.  
 Delivery Note Date  
 Dispatched through  
 Destination  
 Terms of Delivery

SI No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	3,240.000 KI			65,82,065.80
						SGST@6% 3,94,923.95
						CGST@6% 3,94,923.95
						ROUND OFF 0.30
Total			3,240.000 KI			₹ 73,71,914.00

Amount Chargeable (in words)

E. & O.E

INR Seventy Three Lakh Seventy One Thousand Nine Hundred Fourteen Only

HSN/SAC	Taxable Value		Central Tax		State Tax		Total
	Value	Rate	Amount	Rate	Amount	Tax Amount	
999432	65,82,065.80	6%	3,94,923.95	6%	3,94,923.95	7,89,847.90	
Total	65,82,065.80		3,94,923.95		3,94,923.95	7,89,847.90	

Tax Amount (in words) : INR Seven Lakh Eighty Nine Thousand Eight Hundred Forty Seven and Ninety paise Only

Remarks:

BEING EFFLUENT TREATMENT CHARGES FOR THE MONTH OF JANUARY, 2023

Declaration

We declare that this invoice shows the amount ( based on attached calculation sheet) of the goods/services described and that all particulars are true and correct.

Company's Bank Details

A/c Holder's Name : BEIL INFRASTRUCTURE LTD  
 Bank Name : BANK OF BARODA - PKL 24880200000762  
 A/c No. : 24880200000762  
 Branch & IFS Code : Sector - 11 Panchkula & BARB0PANKAL

TERMS & CONDITIONS

Interest @ 15% P.A shall be charged as per TPA Clause B ( 4).if payment of the invoice is delayed w.e.f 01.10.21

for BEIL Infrastructure Ltd  
 Signature Not Verified  
 SANJAY KUMAR SHARMA  
 I am approving this document  
 Dated: 05.02.2023 17:04  
 Authorised Signatory

190

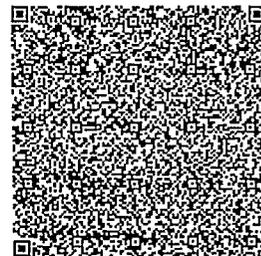
TAX INVOICE

(ORIGINAL FOR RECIPIENT)

e-Invoice

102

IRN : 30ea48e7b6095b0faa7b5fb8147d690205fa43b41b69-703e03ddac4be08aace2  
 Ack No. : 132314315298194  
 Ack Date : 5-Mar-23



BEIL Infrastructure Ltd  
 Village Kenduwal, Malpur, PO Malpur  
 Baddi Distt. Solan  
 GSTIN/UIN : 02AAACB8075F1Z0  
 State Name : Himachal Pradesh, Code : 02  
 Buyer (Bill to)  
 Morepen Laboratories Ltd (Parwanoo)  
 VPO Masulkhana Tehsil Kasuli Distt Solan,  
 9816013410  
 GSTIN/UIN : 02AABCM1083B1ZA  
 State Name : Himachal Pradesh, Code : 02

Invoice No. : 31071  
 Dated : 28-Feb-23  
 Delivery Note : Mode/Terms of Payment : 15 Days  
 Reference No. & Date. : Other References  
 Buyer's Order No. : Dated  
 Dispatch Doc No. : Delivery Note Date  
 Dispatched through : Destination  
 Terms of Delivery

SI No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	2,040.000 KI			42,77,749.40
					6%	2,56,664.96
					6%	2,56,664.96
	Less :					ROUND OFF (-)0.32
						Total 2,040.000 KI ₹ 47,91,079.00

Amount Chargeable (in words)

E. &amp; O.E

INR Forty Seven Lakh Ninety One Thousand Seventy Nine Only

HSN/SAC	Taxable		Central Tax		State Tax		Total
	Value	Rate	Amount	Rate	Amount	Tax Amount	
999432	42,77,749.40	6%	2,56,664.96	6%	2,56,664.96	5,13,329.92	
	Total		42,77,749.40		2,56,664.96	5,13,329.92	

Tax Amount (in words) : INR Five Lakh Thirteen Thousand Three Hundred Twenty Nine and Ninety Two paise Only

Remarks:

BEING EFFLUENT TREATMENT CHARGES FOR THE MONTH OF FEBRUARY,2023

Declaration

We declare that this invoice shows the amount ( based on attached calculation sheet) of the goods/services described and that all particulars are true and correct.

TERMS &amp; CONDITIONS

Interest @ 15% P.A shall be charged as per TPA Clause B (4), if payment of the invoice is delayed w.e.f 01.10.21

Company's Bank Details

A/c Holder's Name : BEIL INFRASTRUCTURE LTD  
 Bank Name : BANK OF BARODA - PKL 24880200000762  
 A/c No. : 24880200000762  
 Branch & IFS Code : Sector - 11 Panchkula & BARBOPANKAL

for BEIL Infrastructure Ltd

Signature Not Verified

SANJAY KUMAR SHARMA

I am approving this document

Baddi  
05.03.2023 16:22

Authorised Signatory

# 31071

B.S.

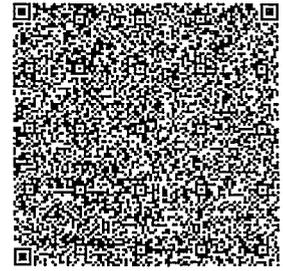
191

TAX INVOICE

(ORIGINAL FOR RECIPIENT)

e-Invoice

103



IRN : c6587f5b0b0ce743735911bf7464f77542739bf5815347b-e2f75a07824bc2773  
 Ack No. : 132314553949045  
 Ack Date : 5-Apr-23

**BEIL Infrastructure Ltd**  
 Village Kenduwal, Malpur, PO. Malpur  
 Baddi Distt. Solan  
 GSTIN/UIN: 02AAACB8075F1Z0  
 State Name : Himachal Pradesh, Code : 02  
 Buyer (Bill to)

**Morepen Laboratories Ltd (Parwanoo)**  
 VPO Masulkhana Tehsil Kasuli Distt Solan,  
 9816013410  
 GSTIN/UIN : 02AABCM1083B1ZA  
 State Name : Himachal Pradesh, Code : 02

Invoice No. **31555** Dated **31-Mar-23**  
 Delivery Note Mode/Terms of Payment **15 Days**  
 Reference No. & Date. Other References  
 Buyer's Order No. Dated  
 Dispatch Doc No. Delivery Note Date  
 Dispatched through Destination  
 Terms of Delivery

SI No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	<b>Effluent Treatment Charges</b>	999432	1,580.000 KI			30,29,829.80
						<b>SGST@6%</b>
						<b>CGST@6%</b>
						<b>ROUND OFF</b>
	Less :					1,81,789.79
						1,81,789.79
						(-).038
						<b>Total</b>
						1,580.000 KI
						<b>₹ 33,93,409.00</b>

Amount Chargeable (in words)

**INR Thirty Three Lakh Ninety Three Thousand Four Hundred Nine Only**

E. &amp; O.E

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
999432	30,29,829.80	6%	1,81,789.79	6%	1,81,789.79	3,63,579.58
<b>Total</b>	<b>30,29,829.80</b>		<b>1,81,789.79</b>		<b>1,81,789.79</b>	<b>3,63,579.58</b>

Tax Amount (in words) : **INR Three Lakh Sixty Three Thousand Five Hundred Seventy Nine and Fifty Eight paise Only**

**Remarks:**

BEING EFFLUENT TREATMENT CHARGES FOR THE MONTH OF MARCH, 2023

**Declaration**

We declare that this invoice shows the amount ( based on attached calculation sheet) of the goods/services described and that all particulars are true and correct.

**Company's Bank Details**

A/c Holder's Name : **BEIL INFRASTRUCTURE LTD**  
 Bank Name : **BANK OF BARODA - PKL 24880200000762**  
 A/c No. : **24880200000762**  
 Branch & IFS Code : **Sector - 11 Panchkula & BARB0PANKAL**

**TERMS & CONDITIONS**

Interest @ 15% P.A shall be charged as per TPA Clause B ( 4).if payment of the invoice is delayed w.e.f 01.10.21

Signature Not Verified

Signed By: **SANJAY KUMAR SHARMA**  
 Reason: I am approving this document  
 Location: Baddi  
 Signing Date: 05/04/2023 14:09

for BEIL Infrastructure Ltd

Authorised Signatory

SUBJECT TO NALAGARH JURISDICTION

This is a Computer Generated Invoice

192

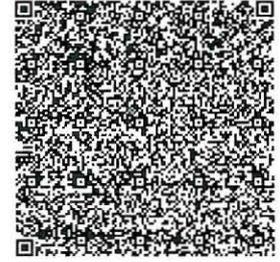
TAX INVOICE

(ORIGINAL FOR RECIPIENT)

e-Invoice

104

IRN : ca6e91bdae3a27f8d1902e32c6b10c106a86aa01785b-d6aa6e02effe047ab00b  
 Ack No. : 132314807005992  
 Ack Date : 5-May-23



<b>BEIL Infrastructure Ltd</b> Village Kenduwal, Malpur, PO. Malpur Baddi Distt. Solan GSTIN/UIN: 02AAACB8075F1Z0 State Name : Himachal Pradesh, Code : 02 CIN: U45300GJ1997PLC032696 Buyer (Bill to) <b>Morepen Laboratories Ltd (Parwanoo)</b> VPO Masulkhana Tehsil Kasuli Distt Solan, 9816013410 GSTIN/UIN : 02AABCM1083B1ZA State Name : Himachal Pradesh, Code : 02	Invoice No.	Dated
	32098	30-Apr-23
	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	15 Days
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	Terms of Delivery	

Sl No.	Description of Services	HSN/SAC	Quantity	Rate	per	Amount
1	Effluent Treatment Charges	999432	1,520.000 KI			26,93,777.80
						SGST@6%
						CGST@6%
						ROUND OFF
	Less :					1,61,626.67
						1,61,626.67
						(-)0.14
	Total		1,520.000 KI			₹ 30,17,031.00

Amount Chargeable (in words)

E. &amp; O.E

**INR Thirty Lakh Seventeen Thousand Thirty One Only**

HSN/SAC	Taxable Value	Central Tax Rate	Central Tax Amount	State Tax Rate	State Tax Amount	Total Tax Amount
999432	26,93,777.80	6%	1,61,626.67	6%	1,61,626.67	3,23,253.34
Total	26,93,777.80		1,61,626.67		1,61,626.67	3,23,253.34

Tax Amount (in words) : **INR Three Lakh Twenty Three Thousand Two Hundred Fifty Three and Thirty Four paise Only**

Remarks:

BEING EFFLUENT TREATMENT CHARGES FOR THE MONTH OF APRIL ,2023.

Company's PAN : **AAACB8075F**

Declaration

We declare that this invoice shows the amount ( based on attached calculation sheet) of the goods/services described and that all particulars are true and correct.

Company's Bank Details

A/c Holder's Name : **BEIL INFRASTRUCTURE LTD**Bank Name : **BANK OF BARODA**A/c No. : **24880200000762**Branch & IFS Code : **Sector - 11 Panchkula & BARB0PANKAL**

TERMS &amp; CONDITIONS

Interest @ 15% P.A shall be charged as per TPA Clause B (

4).if payment of the invoice is delayed w.e.f 01.10.21

Signature Not Verified

for BEIL Infrastructure Ltd

Signed By: SANJAY KUMAR SHARMA  
Reason: I am approving this document  
Location: Baddi  
Signing Date: 05.05.2023 15:11

Authorised Signatory

SUBJECT TO NALAGARH JURISDICTION

This is a Computer Generated Invoice



# BBNIA

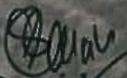
## Certificate Of Membership

Year : 2022-23

This is to certify that ..... M/s Morepen Laboratories Ltd.

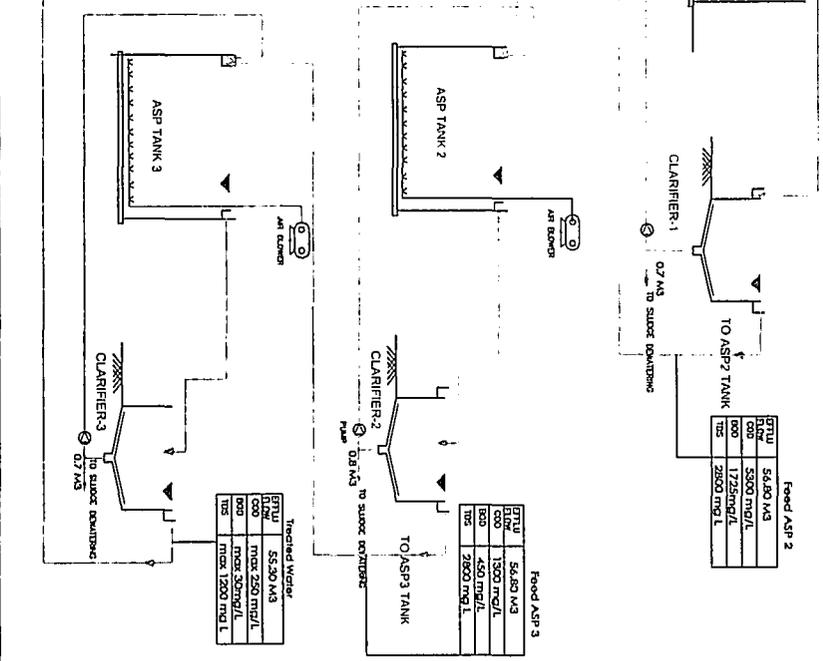
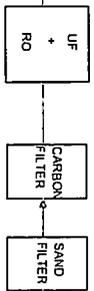
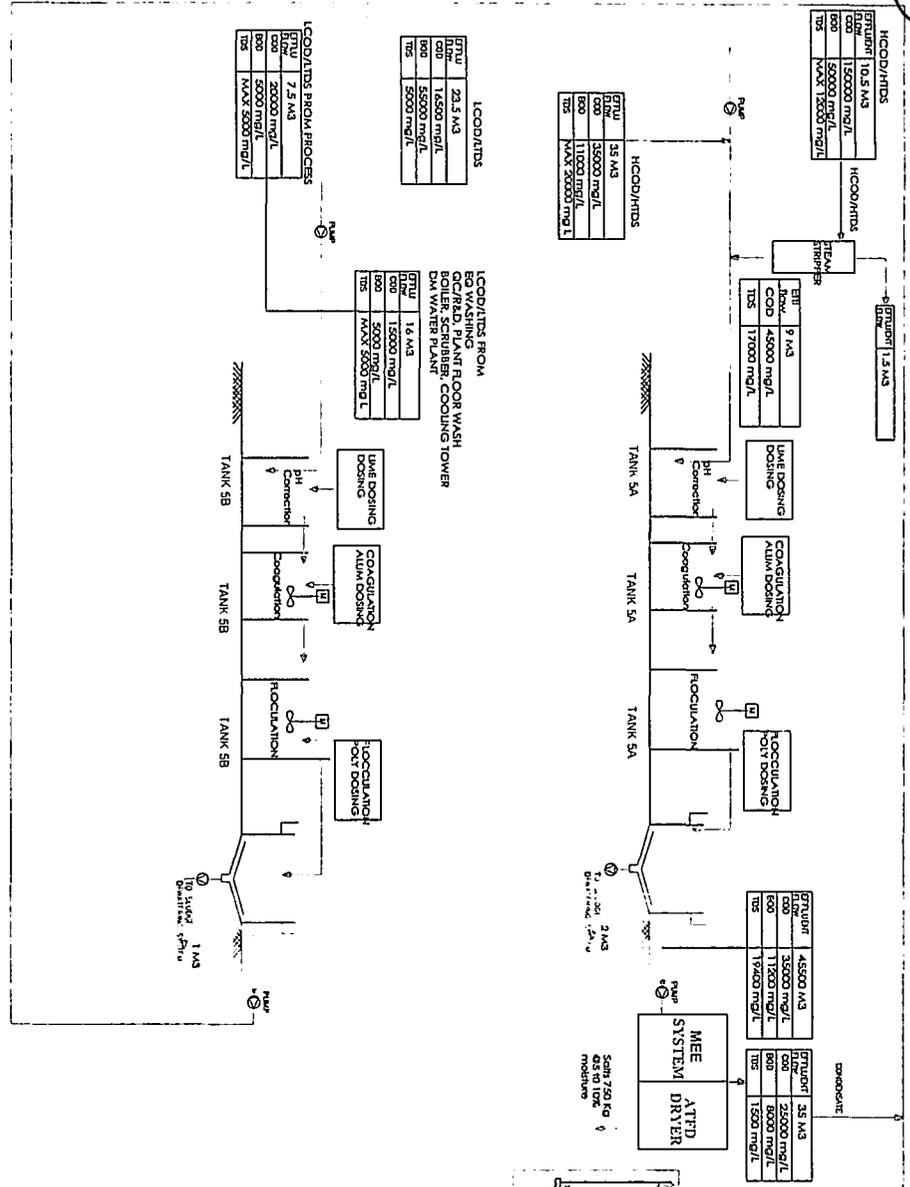
Masulkhana, Tehsil Kasauli, Distt. Solan (H.P.) ..... Is an Esteemed Member of

### BBN INDUSTRIES ASSOCIATION, BADDI

  
President

  
General Secretary

# PROPOSED ETP SCHEME MASULKHANA



Treated water to  
Cooling tower  
Brine, Chilled water  
Vacuum systems

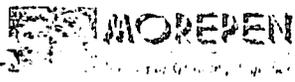
**LEGENDS**

PSF	PRESSURE SAND FILTER
ACF	ACTIVATED CARBON FILTER
PRV	PRESSURE VACUUM RELIEF VALVE
PUMP	PUMP
BLOWER	BLOWER
LIQUID FLOW METER	LIQUID FLOW METER
ORAI TRAP	ORAI TRAP
FLOWMTR TRAP	FLOWMTR TRAP

**Project - EFFLUENT TREATMENT PLANT BADDI**  
**MOREPEN LABORATORIES LTD**

SCALE	Name	Date	Title
Drawn	NIB		PROCESS FLOW DIAGRAM 61.5 KLD (PROPOSED)
Checked	VP		
Approved			

DWG NO: MLL/FLOW/01  
REV: A



# MOREPEN LABORATORIES LIMITED

107

Village & PO Masulkhana, Parwanoo, Distt. Solan  
Himachal Pradesh - 173220, Contact No. : 01792-233283-88  
UL No. : MB/93/6, MNB/93/5

GSTIN No. 02AABCM1083B1ZA

PAN No.: AABCM1083B

## PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP  
Masulkhana

Vendor Detail				Billing Address			
Name	CHEM PROCESS SYSTEMS PVT. LTD.			PO No	MSL/2023-24/10008		
Address	15 NARAYAN INDUSTRIAL ESTATE, LYAVZ, SARAFI CHOKHIMASULKHANA, DISTT. SOLAN, HIMACHAL PRADESH - 173220			PO Date	24/04/23		
State	Gujarat			Billing Add:	MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220		
Country	INDIA			Contact No. :	01792-233283-88		
Contact:							
GSTIN	24AABCM1083B1ZA						
PAN No	AABCM1083B						
Email		State Code	24			Stato Code :	02

S- No	Item Name	UOM	Qty	Price	HSN	Disco unt %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt		
0	Supply, modification & Re-combing of 04 MBE Plant	LOT	1	1100000	9999			6000000	0	0	0	0	0	0		
C	Supply, Mt. G. & Supply of 2 H.V. Plants	LOT	1	1100000	9999			1100000	0	0	0	0	0	0		
	Supervision for Execution & Commissioning															
	Travel & conveyance charges for 04 Days															
	Material procured with work P. charges															
	IT/Software/MS/RO (Electrical) Commercial Bill															
	Stamp & PRF (MS) 2023															
Total												0		0		0

Transaction Value	0
Loss: Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	0
Total Amount : GST	1800000
Grand Total :	11800000 00

Payment Terms : 30% ADVANCE 60% AGAINST DELIVERY MONTH END

Morepen Laboratories Limited

Delivery : 10-12 Weeks

Freight : TO PAY

Authorised Signatory

Delivery Through : BY ROAD

Special Instruction : (Invoice, Transporter, etc.) to be provided to us per our PO Address;

TERMS AND CONDITIONS OF PURCHASE



# MOREPEN LABORATORIES LIMITED

# 196

108

Village & PO Masulkhana, Parwanoo, Distt. Solan  
Himachal Pradesh, 173220, Contact No. : 01792-233283-88  
DL No.: MB/93/6, MNB/93/5

GSTIN No.: 02AABCM1083B1ZA

PAN No.: AABCM1083B

## PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP Masulkhana

### Vendor Detail

### Billing Address

Name : PERMIONICS MEMBRANES PRIVATE LIMITED  
Address : 3/29,4/19,B.I.D.C., Gorwa Estate,Vadodara-390016  
VADODARA  
State : Gujarat  
Country : INDIA  
Contact :  
GSTIN : 24AACCP9167E1ZD  
PAN No. : AACCP9167E  
Email :

PO No : MSL/2023-24/10033  
PO Date : 29/05/23  
Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220  
Contact No. : 01792-233283-88

State Code : 24

State Code : 02

S- N o	Item Name	UOM	Qty	Price	HSN	Disco unt %	Discount Value	Taxable Value	SGST %	SGST Amt	CGST %	CGST Amt	IGST %	IGST Amt
1	RO Plant Cap 60 KLD (Tube Settler +2 Stage HPA RO System+ RO Polisher Cap 60 KLD 3M2/Hr Considering 20hp operation) As per Quote Ref.PMPL/QTN/WW/500-1/ 22-23 Dated 4/05/2023 Including Installation with one Year warranty	SET	1	4200000	8421			4200000.00	0	0	0	0	18	756000.00
Total												0	0	756000.00

Transaction Value	4,200,000
Less: Discount @ 0 %	0
Other Charges	0
Add : SGST	0
Add: CGST	0
Add: IGST	756000.00
Total Amount :GST	756000
Grand Total :	4956000.00

Payment Terms : 30% ADVANCE 60 % AGAINST PI 10% 1MONTH PDC

Delivery : 10-12 Weeks

Freight : TO PAY

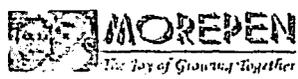
Delivery Through : BY ROAD

Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

*Sharma*  
Authorised Signatory

TERMS AND CONDITIONS OF PURCHASE



# MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, Distt. Solan  
Himachal Pradesh, 173220, Contact No. : 01792-233283-88  
DL No.: MB/93/6, MNB/93/5

109

GSTIN No.: 02AABCM1083B1ZA

PAN No.: AABCM1083B

## PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP  
Masulkhana

### Vendor Detail

### Billing Address

Name : PERMIONICS MEMBRANES PRIVATE LIMITED  
Address : 3/29,4/19,B.I D C , Gorwa Estate,Vadodara-390016  
VADODARA  
State : Gujarat  
Country : INDIA  
Contact :  
GSTIN : 24AACCP9167E1ZD  
PAN No. : AACCP9167E  
Email :

State Code : 24

PO No : MSL/2023-24/10033

PO Date : 29/05/23

Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO  
Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220

Contact No. : 01792-233283-88

State Code : 02

1. ACCEPTANCE : If no formal acceptance received with in 10 days from date of order, the same shall be deemed accepted
  2. SPECIFICATION : Specifications stipulated must be adhered to otherwise we reserve the right to cancel whole/ part order.
  3. INSPECTION : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequence of occurances beyond the control of the company.
  4. VALIDITY : Delivery must be as per given schedule. Failing which, we reserve the right to cancel order, whole/part. We shall be compensated for losses for non compliance of order. Our assessment of losses shall be final.
  5. INVOICE : All invoices shall be made as per prevailing Central Excise rules so that MODVAT can be avaied of.
  6. FORCE MAJURE : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequences of occurances beyond the control of the company.
  7. JURISDISCTION : All disputes arising out of this contract shall lie within the Solan Jurisdiction only.
- Do not charge TCS on your invoices, We will deduct TDS as per section 194 Q, if applicable on you

MOREPEN

Date: 25/05/2023

To

Asst. Environmental Engineer  
Regional Office H.P.S.P.C.B,  
Sec-4 Parwanoo (H.P.)

**Subject:** Application for amendment regarding treatment and discharge of effluent.

Dear Sir,

This is with reference to the subject cited above. We would like to propose the amendment in mode of discharge of effluent in the Consent to Operate which we obtained vide letter. HPSPCB No. 193-C dated 29.03.2022.

We would like to inform you that out of total 72 KLD ETP capacity, there is around 65KLD effluent generation. In the current scenario, 10-15KLD wastewater is being treated in-house and 40-50 KLD wastewater is being sent to CETP Baddi for its treatment and disposal for which we have an agreement with CETP and obtained BBNIA membership. As of now, the Consent to Operate in hand is valid up to March 2025, wherein the disposal of effluent method is recycling.

Further, the existing ETP is undergoing some modification and upgradation hence the effluent needs to be sent to CETP- Baddi, till we attain Zero Liquid Discharge (ZLD) as mentioned in EC condition. We are not doing any illegal discharge, we are in favor of protection of Environment.

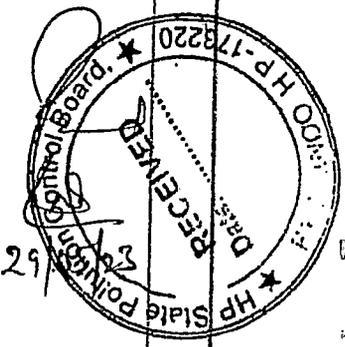
You are requested please to amend our Consent to Operate (CTO) permit for mode of treatment & discharge of effluent methods.

For Morepen Laboratories Ltd.

*Mohinder*  
Authorized Signatory  


Copy to:

Member Secretary, HP State Pollution Control Board, Him Parivesh,  
Phase-3 New Shimla (H.P.)



29



From: Dr. Ajay Sharma <[official\\_manager@pu.ac.in](mailto:official_manager@pu.ac.in)>  
Date: Thu, May 25, 2023, 15:59  
Subject: DST-TEC PU Chandigarh ||Objectives and Mandates||  
To: <[vivan.prashar@morepen.com](mailto:vivan.prashar@morepen.com)>  
Cc: Ankush Gawri <[agawri@pu.ac.in](mailto:agawri@pu.ac.in)>

Dear Mr. Vivan Prashar

Greetings of the day from Technology Enabling Centre (TEC) - Panjab University, Chandigarh!

It was nice interaction with you on 25.05.2023 (Thursday) over the telephone.

Technology Enabling Centre (TEC)-Panjab University, Chandigarh is Department of Science & Technology (GoI) funded entity and mainly has two mandates.

(A)To mine Technologies being developed at various Labs in the region and take these to next level;

(B)To assess the technological requirement of industry in and around.

So accordingly TEC - PU aims to assess R & D needs of industry, promote innovation in technology, and bridge the gap between industry & academia to open avenues for collaborative research and innovation on industry needs using Government and/or Industry Funding as per requirement.

As per our telephonic discussion you want to validate the ETP process for your plant in Baddi. We have a team where scientist from the PU and from IIT Ropar are working in collaboration to develop new water treatment technologies and we have already successfully worked with Ludhiana Wire Manufacturers Association (LWMA) and Baddi Brotiwala Nalagarh Industry Association (BBNIA) on the waste water problem.

TEC-PU charges a nominal fee of 8-10% (of project cost) for its facilitation services (understanding industrial requirement, mapping of best consultant/researcher/scientist/technology, liasioning between industry and consultant, travelling of consultants during project discussion, negotiation, documentation (agreement/MoU/MoA) etc.)

I would request you to kindly send me more details about your query so that I can share it with the scientists and take the necessary actions.

Waiting for your response.

--

Thanks & Regards

Dr. Ajay Sharma  
Manager Technology  
Technology Enabling Centre (TEC) - Panjab University  
1st Floor, GTB Building, Panjab University,  
Chandigarh - 160014, India.  
Mob: 8699992418  
[official\\_manager@pu.ac.in](mailto:official_manager@pu.ac.in)

To

Date: 14/04/2023

The Asst.Environmental Engineer  
Regional Office H.P.S.P.C.B,  
Sec-4 Parwanoo (H.P.)

Subject: To develop SOP for utilization of Spent Solvent in incinerator

Dear Sir,

It is being submitted in your good office that we want to utilize the spent solvent(28.6) as per Schedule-I, Hazardous and Other waste (Management and Transboundary Movement) Rules 2016, in our incinerator which will lead to generation of steam and reduce fuel consumption being used in boiler. Hence, there will conservation of fuel by utilizing hazardous waste. Further, it will cause proper utilization of waste rather than polluting Environment. We are in favor of protection of Environment. The application form is attached alongwith for your necessary action.

Thanks & Regards

For Morepen Laboratories Ltd.



Authorized Signatory

CC: Scientific Division, Head of HPSPCB Shimla

CC: Scientific Division, CPCB Delhi



14/04/2023  
H.P. State Pollution Control Board,  
PARWANOO, Dist. Solan-H.P.-173220

## Annexure-I

**Revised Format for obtaining approval from the Central Pollution Control Board under the Rule9 of the Hazardous and Other Wastes(Management and Transboundary Movement)Rules,2016**

<b>1</b>	<b>General Information</b>	
1.1	Name and Address of the unit	Morepen Laboratories Ltd.,Vill.-Masulkhana, Distt.-Solan H.P.-173220
1.2	Contact Person and Phone No. and E-mail Id	Ms.Shalini, 9816370972, 7018218422 shalini.chaudhary@morepen.com
1.3	Products to be Manufactured and Quantity (MT/D)	Loratadine-0.49MT, Desloratadine-0.065MT, Montelukast- 0.197 MT
1.4	Please attach copy of air consent,water consent and authorization	Attached Annexure-A
<b>2</b>	<b>DETAILS OF HAZARDOUS WASTE TO BE UTILIZED</b>	
2.1	Name, Category & address of hazardous or other waste generating industry	Morepen Laboratories Ltd.,Vill.-Masulkhana, Distt.-Solan H.P.-173220, Category -Annexure-A -Authorization
2.2	Name/Type of the hazardous wastes or other waste including category (as per schedule I or II or III) intended for utilization	Spent Solvent- 28.6 (Schedule-I)
2.3	Detailed characteristics of hazardous waste or other waste proposed for utilization (including individual concentration of all raw material/product and by product/possible organic compounds utilized during hazardous waste generation)	Spent Solvent, it's mixed solvent as during manufacturing of API lots of solvent is used, which further passes through Solvent Recovery Section. The good quality solvent is reused, rest is being saled which can incinerated.
2.4	Complete Process details from which such hazardous or other waste is generated	The waste is generated from Solvent Recovery Section,
<b>3</b>	<b>DETALIS OF UTILIZATION OF HAZARDOUS AND OTHER WASTE IN PRODUCT MANUFACTURING</b>	
3.1	Proposed Quantity (in MTA) of hazardous or other waste to be utilized	600
3.2	Process details of hazardous waste utilization	The solvent residue from the solvent Recovery section to be stored in tank which is being sent to incinerator which will convert it into steam and will be utilized in production plant.

3.3	Chemical reactions involved at various stages of utilization process along with material balance	It's the mixed solvent not utilized in production, which will be discarded. It's utilization in incinerator will protect the environment and will lead to steam energy else will depend on boiler which lead to consumption on HSD.
3.4	Detailed characteristics of product manufactured by using above hazardous waste	No product will be made using this hazardous waste
3.5	Baseline data including characteristics pertaining to air emission, wastewater generation and other solid waste including hazardous or other waste expected to be generated in proposed utilization process	It will only have air emission and the characteristics will be SO <sub>2</sub> - 7 mg/Nm <sup>3</sup> NO <sub>x</sub> - 10 mg/Nm <sup>3</sup> PM- 30 mg/Nm <sup>3</sup>
3.6	Material balance with and without utilizing hazardous or other wastes, in case the waste is proposed for utilization/co-processing in already existing process	NA, The waste from SRP will be burnt in incinerator
3.7	Details of hazardous or other waste storage facility and process area facility:	The waste will be stored in the storage tanks
3.8	Quantity of fuel and/or other raw material that are expected to be conserved (in % of raw material replaced) from the proposed utilization	The HSD will used less, if we use spent solvent incinerator
3.9	Details of finding of laboratory/pilot scale study, international practice etc.	It was used in the plant, CPCB has conducted trials and approved in year 1998
3.10	End use process details of the product(s) manufactured by using the above waste and its environmental impact thereof :	It will not be used in form of steam during manufacturing of finished good.
3.11	Specifications of product derived with and without utilization of the aforesaid hazardous waste	N.A
4	<b>ADDITIONAL DETAILS OF UTILIZATION OF HAZARDOUS AND OTHER WASTE IN CETP/ETP</b>	
4.1	Name of chemical being currently used as neutralizing/coagulating agent/others	N.A
4.2	Consumption of quantity of chemical being currently used as neutralizer/coagulant/ in terms of per MLD	N.A
4.3	Proposed dosing of hazardous waste in terms of MLD	6120
4.4	Current intake of CETP/ETP Monthly	NA

4.5	Details of ETP/CETP along with various intermediates treatment units and expected impact by the said utilization on the treated wastewater	NA
<b>5</b>	<b>ADDITIONAL DETAILS OF UTILIZATION OF HAZARDOUS AND OTHER WASTES IN ENERGY RECOVERY</b>	
5.1	Name of the material that is being currently used as fuel for energy source and it's calorific value	Currently, only boiler is used and it's run on HSD
5.2	Consumption of quantity of fuel that is being currently used as fuel in terms of MTA	Currently for steam boiler is used, and then 261,700 fuel will be conserved
5.3	Details of the hazardous waste proposed to be utilized with their calorific value, proximate analysis, ultimate analysis and expected impact by said utilization as emissions	Calorific Value of Spent Solvent- 4045 KCal/Kg,
5.4	Name and details of the furnace/kiln/boiler that is used in the utilization process with working principle and it's operational conditions.	The incinerator will be used. The incinerator works on combustion of material at specific temperature.

\*\*To be filled and submitted to the concerned SPCB/PCC by the unit, who desires to utilize hazardous or other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator (if it is not part of process)



## H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Website:- <http://hppcb.nic.in>

HPSPCB No : 193-C

Date: 29/03/2022

Industry Registration ID: 10026

Application No : 4535120

To,

M/s. Morepen Laboratories Limited  
Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana  
Parwanoo  
Solan Parwanoo  
173220

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

### 1. Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2022/4535120
Consent valid from:	01/04/2020
Consent valid upto:	31/03/2025
Certificate Type :	RENEW
Previous CTO No. & Validity :	

### 2. Particulars of the Industry

Name & Designation of the Applicant	Morepen Laboratories Ltd , (Authorized Signatory)
Address of Industrial premises	M/s. Morepen Laboratories Limited, Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Parwanoo, Solan Parwanoo-173220
Category of Industry	Red
Type of Industry	Basic drugs and Pharmaceuticals
Scale of the Industry	Micro
Office District	Solan Parwanoo
Capacity	
Raw Materials (Name with quantity per day)	

"This is computer generated document from OCMMS by HPSPCB"

M/s. Morepen Laboratories Limited, Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Parwanoo, Solan Parwanoo, 173220

Raw Materials	Quantiry	Unit
LN8	19.5	M.T./Month
HF	23.4	M.T./Month
BF3 Gas	11.7	M.T./Month
KOH	85.5	M.T./Month
NaCl	9.75	M.T./Month
Water	380.25	M.T./Month
Toluene	2.55	M.T./Month
Ethyl Chloro formate	12.15	M.T./Month
N.N. Diisopropyl Ethyl Amine	1.8	M.T./Month
HCl	0.6	M.T./Month
Isopropyl Ether	3.3	M.T./Month
Carbon	1.35	M.T./Month
Hyflo	1.5	M.T./Month
Ethyl Acetate	0.6	M.T./Month
Acetonitrile	0.9	M.T./Month
MT8	10.82	M.T./Month
Acetonitrile	67.23	M.T./Month
Di Isopropyl Ethyl Amine	4.56	M.T./Month
Methyl Sulfonyl Chloride	2.86	M.T./Month
Methanol	88.34	M.T./Month
DMF	15.48	M.T./Month
THF	28.90	M.T./Month
Liquid Nitrogen	216.53	M.T./Month
Caustic	1.73	M.T./Month
MN-7/ MTS-5	4.98	M.T./Month
Ethyl Acetate	64.95	M.T./Month
Sodium Sulphate	2.13	M.T./Month
Sodium Chloride	12.59	M.T./Month
Tartaric Acid	4.33	M.T./Month
Caustic prill	1.73	M.T./Month
Dicyclo Hexyl Amine	6.171	M.T./Month
Toluene	69.98	M.T./Month

"This is computer generated document from OCMMS by HPSPCB"

Hexane	25.11	M.T./Month
Acetic Acid	2.24	M.T./Month
Caustic LR grade	0.44	M.T./Month
Carbon	0.459	M.T./Month
Hyflo	0.306	M.T./Month
MTS-4	5.24	M.T./Month
MDC	8.387	M.T./Month
Sodium Bi Carbonate	2.09	M.T./Month
Water	432	M.T./Month
Sulphuric Acid	0.26	M.T./Month
L10	2.78	M.T./Month
Caustic	3.07	M.T./Month
Ethyl Acetate	6.96	M.T./Month
Methanol	25.06	M.T./Month
Carbon	0.064	M.T./Month
Hyflo	0.278	M.T./Month
Water	74	M.T./Month
Sodium Chloride	0.167	M.T./Month

**Products (Name with quantity per day)**

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Loratadine	M.T./Year	180	Nil	For Medication
Montelukast Sodium	M.T./Year	72	Nil	For Medication
Desloratadine	M.T./Year	24	Nil	For Medication

**Details of the Effluent Treatment Plant**

Type of Effluent	Capacity(KLD)	Quantity(KLD)
STP	20 KLD	10
ETP	72 KLD	61.5

**Mode of Disposal**

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Boiler Cooling	5.7	ETP	Recycle
Domestic	10	STP	Irrigation/Gardening
Industrial Process	55.8	ETP	Recycle

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M/s. Morepen Laboratories Limited, Masulkhana, Kasauli Road Parwanoo District Solan, H.P. Masulkhana, Parwanoo, Solan Parwanoo, 173220

## Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater/ Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters /Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	2	500 KVA & 250 KVA	DG set	Diesel	65 Ltrs/ hr & 30 Ltrs /hr
Boilers	2	2.5 and 1.5 Ton/hr	Heaters	Furnace oil	60 Ltrs /hr
Incinerator	1	0.6 Ton/ hr	Heaters	Wastes from manufacturing process	80 Ltrs /hr

## Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wet Scrubber	Boilers	Fri Jan 19 00:01:00 IST 2018	98%	PM, SO <sub>2</sub> , NO <sub>2</sub> & Carbon Monoxide
Wet Scrubber	Incinerator	Sat Jan 15 00:01:00 IST 2000	98.5%	PM, SO <sub>2</sub> , NO <sub>2</sub> & carbon Monoxide

## Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO <sub>2</sub> , NO <sub>x</sub> , H <sub>2</sub> S, Cl, HCl etc. in mg/NM <sup>3</sup>	Height of Vent/outlet/stack from ground level in meters
R-201 A-II & R-217 are attached with process scrubber at unit-II	HF-3.96 Kg/hr	Hydrogen Fluoride	6.1 Meters
RE-04 B-I is attached with process scrubber at unit-I	HCl -2.45 Kgs /hr	HCl	16 Meters

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Apoorv Devgan, IAS  
Member Secretary  
For & on behalf of  
( H. P. State Pollution Control Board)

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M/s. Morepen Laboratories Limited, Masulkhana, Kasauli Road Parwanoo District Solan, H.P. Masulkhana, Parwanoo, Solan Parwanoo, 173220

Endst. No.:

Copy To:-

1. The Regional Officer, HPSPCB, Parwanoo for kind information and shall ensure the operation of the unit with adequate Pollution control devices.

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**Apoorv Devgan, IAS**  
**Member Secretary**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**

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*M/s. Morepen Laboratories Limited, Masulkhana, Kasauli Road Parwanoo District Solan, H.P. Masoolkhana, Parwanoo, Solan Parwanoo, 173220*

*Page 5*

**TERMS AND CONDITIONS****A. SPECIFIC CONDITIONS**

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re- circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
  - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
  - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

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- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized outlet(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

**9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
  - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
  - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
  - d) Unit shall ensure Stack height for diesel generating sets as per specification.
  - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
  - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
  - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
  11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
  12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
  13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
  14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
  15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
  16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
  17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

**B. OTHER CONDITIONS**

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

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2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

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**Apoorv Devgan, IAS**  
**Member Secretary**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**

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## H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Ph. No. 0177-2673766,2673276, Fax No. 2673018

HPSPCB/HWMR/10026

Date : 03/02/2023

To, M/s  
Morepen Laboratories Limited  
Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana  
Arki,Distt.Solan Parwanoo(HP)

Subject: Amendment of Authorization for operating a facility for generation, storage and disposal of Hazardous Wastes.

1. (a) Number of authorization : SOL-PWN-162  
(b) Period of Authorization : 1 years  
(c) Valid from : 23/01/2023  
(d) Date of Expiry : 31/03/2023

### Details Of Authorization

S.No	Categories/ Waste Streams of Hazardous Waste	Type of Hazardous Waste	Quantity of Hazardous Waste	Mode of Disposal/ recycling/ utilization/ co-processing etc.
1	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1 Used or spent oil	1700 Ltr/year	SSWML TSDF, Dabhota
2	35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.1 Exhaust Air or Gas cleaning residue	500 Kg/year	SSWML TSDF, Dabhota

3	28. Production/formulation of drugs/pharmaceutical and health care product	28.3 Spent carbon	34 MT/year	SSWML TSDF, Dabhota
4	28. Production/formulation of drugs/pharmaceutical and health care product	28.1 Process Residue and	40 MT/year	SSWML TSDF, Dabhota
5	35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3 Chemical sludge from waste water treatment	8 MT/year	SSWML TSDF, Dabhota
6	28. Production/formulation of drugs/pharmaceutical and health care product	28.5 Date-expired products	0.5 MT/year	SSWML TSDF, Dabhota
7	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.2 Wastes or residues containing oil	100 Kg/year	SSWML TSDF, Dabhota
8	33. Handling of hazardous chemicals and wastes	33.2 Contaminated cotton rags or other cleaning materials	5.5 MT/year	SSWML TSDF, Dabhota
9	33. Handling of hazardous chemicals and wastes	33.1 Empty barrels/containers/iners contaminated with hazardous chemicals /wastes	350 Numbers/year	Authorized vendor & TSDF
10	28. Production/formulation of drugs/pharmaceutical and health care product	28.6 Spent solvents	600 KL/year	Authorized vendor

**Recyclable hazardous wastes procured per annum**

S.No	Hazardous Wastes Type	Passbook Type	Quantity	Source (Domestic/Imported)
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Schedule	Name of Process	Name of Process Waste	Passbook Type	Quantity	Mode Of Disposal	Source of generation of waste)
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2. The Authorization/ Renewal of Authorization shall be in force for a period up to 31, March 2023 subject to concurrent validity of the Consent/ Renewal of Consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or any other authorization required from the State Board.
3. Morepen Laboratories Limited, is hereby granted authorization/ renewal of authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of Environment (Protection) Act, 1986 to operate a facility for generation and storage of hazardous waste in the premises situated at above mentioned address.
4. The authorization/ renewal of authorization is subjected to the terms & conditions as given in over leaf. You shall maintain the records of hazardous waste handled by you in Form-3 and submit;
  - i) Annual return in Form-4 on or before the 30th day of June of every year.
  - ii) Apply for the renewal of authorization on prescribed Form-I through concerned Regional Office before the expiry of this authorization.
  - iii) The unit shall submit manifest in Form-10 to the concerned Regional Office regularly for the disposal of hazardous waste to the authorized facility.
5. This authorization/ renewal of authorization is without prejudice to any action, which may be due against the unit for violation of any other Environmental Act/ Rule.
6. The occupier, importer/ exporter and operator of TSDF shall be liable for all damages caused to the environment & shall be liable to pay financial penalties as levied by HP State Pollution Control Board & CPCB for violation of provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as per Rule 23 (1) & (2).
7. The industry shall send its waste i.e. Used/ Spent Oil to the authorized recycler through authorized transporter on regular basis along with contaminated containers to the facilities authorized by State Board for its treatment and disposal and shall submit manifest in Form-10 regularly to the concerned Regional Office of the State Board.
8. There exists a Common Treatment Storage & Disposal Facility (TSDF) at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP). The industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 w.r.t. management and handling of hazardous wastes in letter and spirit.
9. The unit shall not store the hazardous waste at their premises for more than the period prescribed as per office order No. HPSPCB/ 63rd Board Meeting/ Notification/ 11-9907-50 dated 02.08.2011 available in the State Board Website [http://hppcb.nic.in/Notification/HWM/HWM\\_Notification.pdf](http://hppcb.nic.in/Notification/HWM/HWM_Notification.pdf).
10. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
11. Unit shall comply with the provisions of Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, failing which authorization granted to the unit, shall stand cancelled.

**SPECIAL CONDITIONS:**

**In continuation to renewal of Authorization issued to your unit vide this office letter No.**

**HPSPCB/HWMR/(47) Morepen Laboratories Ltd./ID-10026/2018-24160-63 dated 29.11.2018 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Now, as per**

online recommendation of Regional Officer, you are hereby authorized for generation/storage/disposal of revised/amended quantities/ categories of hazardous wastes. All other terms and conditions mentioned in the letter dated 29.11.2018 will remain unchanged.



**Apoorv Devgan, IAS**  
**Member Secretary**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**

Copy to:

1. The Consent Branch, Head Office for information please.
2. Case File.
3. The Regional Officer, HP State Pollution Control Board, Parwanoo, Distt. Solan for information in reference to case recommended by you and you are directed to ensure the compliance of conditions of Authorization and assess the quantum of hazardous waste generated by the unit and submit report thereof to this office.
4. M/s Shivalik Solid Waste Management Ltd., Village Majra, P.O. Dhabota, Tehsil Nalagarh Distt. Solan (H.P.) for information and necessary action.



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**Apoorv Devgan, IAS**  
**Member Secretary**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**

**TERMS AND CONDITIONS OF AUTHORISATION**

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the H.P. State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, dispose, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Board.
4. Any unauthorized change in personnel, equipment and working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
6. An application for the Renewal of Authorization shall be made as per Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 i.e. in Form-I before expiry of authorization.
7. The occupier authorized for generation, handling, collection, reception, treatment, transport, storage, recycling, reprocessing, recovery, reuse and disposal of hazardous wastes and shall maintain records of such operations along with data on environmental surveillance in Form-3 and shall submit Annual Return to the Board in Form-4 by on or before the 30th day of June of every year.
8. The authorized person shall report about the accident which occurs at the hazardous waste storage site immediately to HPSPCB
9. Before transferring ownership or operation of a facility/unit during its operating life or of a disposal facility during the post closure period, the owner/ operator of the unit must seek prior permission of the State Board and must notify the new occupier or operator in writing of the requirements of this authorization. An occupier or operator of the requirements of this authorization in no way relieves the new occupier or operator of his obligation to comply with all applicable requirements.
10. Before the hazardous waste is stored or dumped in the facility, he (she) must conduct a detailed physical and chemical analysis of hazardous waste sample collected from the site and to report to the State Board.
11. An occupier/ generator shall not store hazardous wastes in open ground. It must be stored in an isolated site away from plant operational area.
12. The storage tank/container of the hazardous waste should be in good condition and made of (or lined with) an appropriate material which does not react with the waste contained in it and can withstand the physical and environmental conditions during storage and handling.
13. The occupier generating hazardous waste shall mark each container holding hazardous waste with the marking "HAZARDOUS WASTE" both in English and Hindi.
14. The storage area should be fenced properly and a SIGN/ NOTICE Board indicating "DANGER" and "HAZARDOUS WASTE" sign & nature of the waste with quantum of storage, generation shall be placed at storage site.
15. The occupier generating hazardous waste shall provide the required safety devices like safety mask, goggles, hand-gloves, gumboots etc. to the workers for handling the hazardous waste. The occupier shall impart training to the personnel/ workers for handling and storage of hazardous waste.
16. Non-compatible hazardous waste and material shall not be mixed in the same storage container.
17. The industry shall store the hazardous waste in lined pits provided within the industry premises for the period as prescribed by the State Board. The pit(s) should be covered from the top. The storage area shall be demarcated by a barbed fencing with a "DANGER" and "HAZARDOUS WASTE" sign. The unit shall transfer the hazardous waste to TSDF at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP).
18. There should be sufficient & efficient provisions to avoid under ground water contamination due to waste storage and disposal. The quality of ground water where the waste has been stored shall be monitored by the industry.
19. The occupier shall be responsible for any damage of life/or property during storage of his waste and will obtain Public Liability Insurance, wherever applicable.
20. The industry shall take steps wherever feasible, for reduction in hazardous waste generated or recycled or reused and submit the report along with application for renewal of authorization.
21. The occupier who is generating hazardous waste shall draw an Emergency Plan for meeting any emergency due to On Site Storage of Hazardous Waste inside its premises.

22. The occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States in case of transport of hazardous wastes for final disposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated. The occupier shall intimate the concerned State Pollution Control Boards before he hands over the hazardous wastes to the transporter in case of transportation of hazardous wastes through a State other than the State of origin or destination
23. The hazardous waste should be transported through a transporter having valid authorization of the HPSPCB.
24. No transportation of hazardous wastes shall be undertaken unless it is accompanied by five copies of the manifest (Form-10) as per the color codes. The transporter shall give a copy of the manifest duly signed with date to the occupier and retain the remaining four copies to be used as prescribed in condition no. 26
25. The occupier shall provide the transporter with six copies of the manifest in Form 10 as per the color codes indicated below:
  - Copy 1 (White) To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
  - Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and rest of the five signed copies to be carried by the transporter.
  - Copy 3 (Pink) To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
  - Copy 4 (Orange) To be handed over to the transporter by the receiver after accepting waste.
  - Copy 5 (Green) To be sent by the receiver to the State Pollution Control Board.
  - Copy 6 (Blue) To be sent by the receiver to the sender.
  - Copy 7 (Grey) To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.
26. The occupier shall provide the transporter with relevant information in Form-9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form-8.
27. The industry shall get registered with MoEF under Battery (M&H) Rules, 2001 along with authorization from HPSPCB under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for recycling/ reprocessing the battery scrap, lead dross etc., if applicable.
28. The industry shall ensure that E-waste generated if any, by them is channelized to authorized collection centre/ registered dismantler or recycler or is returned to the pickup or take back services provided by the producer
29. The occupier generating hazardous waste specified in Schedule-IV may sell it only to recycler having a valid authorization from State Pollution Control Board for recycling or reprocessing.
30. Bulk Consumer & Auctioneer of used lead acid batteries shall file return in Form-VIII & IX respectively of Batteries (M&H) Rules 2001.
31. The unit shall be required to display quantum, storage of hazardous wastes on a Sign Board of size 6' x 4' at main gate;
32. The occupier, importer, transporter and operator of the facility shall be liable for all the damages caused to the environment or third party due to improper handling of hazardous wastes or disposal of hazardous wastes.
33. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
34. RO rejects, if generated by the industries shall be disposed off to in MEE or to TSDF.
35. Utilization of hazardous waste as a supplementary resource or for energy recovery or after processing shall be carried out by the units only after obtaining approval from CPCB if applicable.
36. Import of hazardous wastes shall be made in accordance to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
37. The firm shall get the sample of sludge/ slag / or process solid waste, if any, analysed for Hazardous Waste constituents/ leachate properties and inform this office accordingly.

- 38. The authorization is subjected to the conditions mentioned above and also to such conditions as may be specified in the rules from time to time in force under the Environment (Protection) Act 1986.



By Order

Member Secretary  
( H. P. State Pollution Control Board)

**Himachal State Pollution Control Board**

[See Rules 6(1)]

APPLICATION REQUIRED FOR GRANT/RENEWAL OF AUTHORISATION FOR GENERATION OR COLLECTION OR STORAGE OR TRANSPORT OR RECEPTION OR RECYCLING OR REUSE OR RECOVERY OR PRE PROCESSING OR CO- PROCESSING OR UTILISATION OR TREATMENT OR DISPOSAL OF HAZARDOUS AND OTHER WASTE**From**

SANJAY SURI

Director

Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana

**To**

Member Secretary,

H.P. State Pollution Control Board,

Sir

I/We hereby apply for authorisation/renewal of authorisation under the Sub-rule (1) of Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

**Part A: General(to be filled by all)**

1. (a)	Name and address of the unit and location of facility:	Morepen Laboratories Limited Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana
(b)	Name of the Occupier of the facility or operator of disposal facility with designation, Tel, Fax and e-mail:	SANJAY SURI/ Director/8875028463/vikas.thakur@morepen.com
(c)	Authorisation required for(Please tick mark appropriate activity or activities:)	Generation, Storage
(d)	In case of renewal of authorization previous authorization numbers and dates and provide copies of annual returns of last three including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable:)	Attached
2	Nature and quantity of Hazardous waste handled in T/Annum (or) KL/Annum	

Name of Process	Name of Hazardous Waste (Category No)	Quantity	Waste Type	Waste Storage	Waste Disposal	Source of generation of waste	Physical status	Quantity stored at any time
5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1 Used or spent oil	1700 Ltr/year	Recyclable	Plastic Drums	SSWML TSDF, Dabhota	vaccum pumps & D.G.Set	Liquid	250
35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.1 Exhaust Air or Gas cleaning residue	500 Kg/year	Landfillable	Storage Rooms	SSWML TSDF, Dabhota	APCD	Solid	42
28. Production/formulation of drugs/pharmaceutical and health care product	28.3 Spent carbon	34 MT/year	Landfillable	Storage Rooms	SSWML TSDF, Dabhota	Process	Solid	8
28. Production/formulation of drugs/pharmaceutical and health care product	28.1 Process Residue and Wastes	40 MT/year	Landfillable	Storage Rooms	SSWML TSDF, Dabhota	Process	Solid	12
35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3 Chemical sludge from waste water treatment	8 MT/year	Landfillable	Storage Rooms	SSWML TSDF, Dabhota	ETP	Solid	700

35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3 Chemical sludge from waste water treatment	8 MT/year	Landfillable	Storage Rooms	SSWML TSDF, Dabhota	ETP	Solid	700
28. Production/formulation of drugs/pharmaceutical and health care product	28.5 Date-expired products	0.5 MT/year	Landfillable	Storage Rooms	SSWML TSDF, Dabhota	Labs	Liquid and Solid	0.12
5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.2 Wastes or residues containing oil	100 Kg/year	Landfillable	Storage Rooms	SSWML TSDF, Dabhota	Cleaning of Equipments	Solid	25
33. Handling of hazardous chemicals and wastes	33.2 Contaminated cotton rags or other cleaning materials	5.5 MT/year	Landfillable	Storage Rooms	SSWML TSDF, Dabhota	Intermediates, Centrifuge bags and filters	Solid	1.5
28. Production/formulation of drugs/pharmaceutical and health care product	28.6 Spent solvents	600 KL/year	Recyclable	MS Drums	Triveni and Cloudchem	Process and SRP	Liquid	85
33. Handling of hazardous chemicals and wastes	33.1 Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	350 Numbers/year	Recyclable	Storage Rooms	SSWML TSDF, Dabhota	Process	Solid	40

	37. Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration	37.3 Concentration or evaporation residues	500 MT/year	Landfillable	Storage Rooms	SSWML TSDF, Dabhota	Process	Solid	80
3 a)	Year of commissioning and commencement of Production?					1984			
b)	Whether the industry works 1 shift/2 shifts/round the clock?					Round the clock			
4	<p>Provide copy of the Emergency Response Plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of Central Pollution Control Board. Such ERP shall comprise the following, but not limited to:</p> <ul style="list-style-type: none"> <li>• Containing and controlling incidents so as to minimise the effects and to limit danger to the persons, environment and property;</li> <li>• Implementing the measures necessary to protect persons and the environment;</li> <li>• Description of the actions which should be taken to control the conditions at events and to limit their consequences, including a description of the safety equipment and resources available;</li> <li>• Arrangements for training staff in the duties which they are expected to perform;</li> <li>• Arrangements for informing concerned authorities and emergency services; and</li> <li>• Arrangements for providing assistance with off-site mitigatory action.</li> </ul> <p>(To be attached separately)</p>					Attached			
5	<p>Provide undertaking or declaration to comply with all provisions including the scope of submitting bank guarantee in the event of spillage, leakage or fire while handling the hazardous and other waste</p> <p>(To be attached separately)</p>					Attached			

**Part B: To be filled by hazardous waste generators**

a	Products and by-products manufactured (names and product wise quantity per annum):	Loratadine- 180 MTPA Desloratadine- 24 MTPA Montelukast Sodium- 72 MTPA Sodium Montelukast - 72 MTA ,Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana
b	Process description including process flow sheet indicating Inputs and Outputs (raw materials, chemicals, products, by-products,wastes, emissions, wastewater etc.) Please attach separate sheets: )	Attached

c)	Characterstics(waste-wise) and Quantic of waste generation per annum:
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Schedule	Name of Process	Name of Hazardous Waste (Category No)	Quantity	Characteristics of each waste	The details of utilization with in the plants such as Reuse/ Recycling/ Recovery/R eprocessing etc	If not utilised within the plant, provide details of what is done with this waste	Details of arrangements for transportation to actual users/ TSDF	Details of the environmental safeguards and environmental facilities provided for safe handling
Schedule I	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1 Used or spent oil	1700 Ltr/year	Liquid	NA	Waste is sent to TSDF	Vehicle is sent by TSDF as per norms	Safety shoes, gloves, helmet are being used
Schedule I	35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.1 Exhaust Air or Gas cleaning residue	500 Kg/year	Solid	NA	Waste is sent to TSDF	Vehicle is sent by TSDF as per norms	Safety shoes, gloves, helmet are being used
Schedule I	28. Production/formulation of drugs/pharmaceutical and health care product	28.3 Spent carbon	34 MT/year	Solid	NA	Waste is sent to TSDF	Vehicle is sent by TSDF as per norms	Safety shoes, gloves, helmet are being used

Schedule I	28. Production/formulation of drugs/pharmaceutical and health care product	28.1 Process Residue and Wastes	40 MT/year	Solid	NA	Waste is sent to TSDF	Vehicle is sent by TSDF as per norms	Safety shoes, gloves, helmet are being used
Schedule I	35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3 Chemical sludge from waste water treatment	8 MT/year	Solid	NA	Waste is sent to TSDF	Vehicle is sent by TSDF as per norms	Safety shoes, gloves, helmet are being used
Schedule I	28. Production/formulation of drugs/pharmaceutical and health care product	28.5 Date-expired products	0.5 MT/year	Solid & Liquid	NA	Waste is sent to TSDF	Vehicle is sent by TSDF as per norms	Safety shoes, gloves, helmet are being used
Schedule I	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.2 Wastes or residues containing oil	100 Kg/year	Solid	NA	Waste is sent to TSDF	Vehicle is sent by TSDF as per norms	Safety shoes, gloves, helmet are being used

Schedule I	33. Handling of hazardous chemicals and wastes	33.2 Contaminated cotton rags or other cleaning materials	5.5 MT/year	Solid	NA	Waste is sent to TSDF	Vehicle is sent by TSDF as per norms	Safety shoes, gloves, helmet are being used	
Schedule I	28. Production/formulation of drugs/pharmaceutical and health care product	28.6 Spent solvents	600 KL/year	Liquid	NA	Authorized Vendor	Vehicle as per norms	Safety shoes, gloves, helmet are being used	
Schedule I	33. Handling of hazardous chemicals and wastes	33.1 Empty barrels/canisters/liners contaminated with hazardous chemicals/wastes	350 Numbers/year	Solid	NA	Waste is sent to TSDF	Vehicle is sent by TSDF as per norms	Safety shoes, gloves, helmet are being used	
Schedule I	37. Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration	37.3 Concentration or evaporation residues	500 MT/year	Solid	NA	Waste is sent to TSDF	Vehicle is sent by TSDF as per norms	Safety shoes, gloves, helmet are being used	
d)	Hazardous and other wastes generated from storage of hazardous chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.					The hazardous waste is stored at the designated area with secondary containment.			

**Part C: To be filled by Treatment, storage and disposal facility operators**

1)	<b>Provide details of the facility including:</b>
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i)	Location of site with layout map:	Loratadine- 180 MTPA Desloratadine- 24 MTPA Montelukast Sodium- 72 MTPA Sodium Montelukast - 72 MTA ,Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana
ii)	Safe storage of the waste and storage capacity	
iii)	The treatment processes and their capacities	
iv)	Secured Landfills	
v)	Incineration, if any	
vi)	Leachate Collection and Treatment System	
vii)	Fire Fighting Systems	
viii)	Environmental management plan including monitoring	
ix)	Arrangement for transportation of waste from generators	
2)	Provide details of Any other activities undertaken at the Treatment, storage and disposal facility site.	
3)	Attach a Copy of prior Environmental Clearance	Not Attached

**Part D: To be filled by recyclers or pre-processors or co-processors or users of hazardous or other wastes**

1.	Nature and quantity of different wastes received per annum from domestic sources or imported or both:						
	Hazardous Wastes Type		Passbook Type		Quantity		Source (Domestic/Imported)
	Schedule	Name of Process	Name of Process Waste	Passbook Type	Quantity	Mode Of Disposal	Source of generation of waste
2.	Installed capacity as per registration issued by the District Industries Centre or any other authorised Government agency. Provide copy:				Not Attached		
3.	Provide details of secured storage of wastes including the storage capacity						
4.	Process description including process flow sheet indicating equipment details, inputs and outputs (input wastes, chemicals, products, by-products, waste generated, emissions, waste water, etc.) Attach separate sheets:				Not Attached		
5.	Provide details of end users of products or by-products						
6.	Provide details of pollution control systems such as Effluent Treatment Plant, scrubbers, etc. including mode of disposal of waste						

7.	Provide details of occupational health and safety measures	
8.	Has the facility been set up as per Central Pollution Control Board guidelines? If yes, provide a report on the compliance with the guidelines:	
9.	Arrangements for transportation of waste to the facility	

**Place:**

**Date:**

**Signature of the Applicant**

**SANJAY SURI**  
**Director**



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 47968/W-7317

26/04/2023

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **01/04/2023** from **Punesh Kumar**, JEE, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Rainwater Runoff drain to Nallah from the unit of Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **31/03/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **01/04/2023** to **26/04/2023** and declare the result of analysis is to be as follows :-

<b>Method of analysis</b>					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	BOD	72.0	mg/L	30	Not-In Permissible Limit
2	Oil and Grease	2.80	mg/L	10	Within Permissible Limit
3	Phenolic Compounds(as C <sub>6</sub> H <sub>5</sub> OH)	0.209	mg/L	1.0	Within Permissible Limit
4	Sulphide	0.4	mg/L	2	Within Permissible Limit
5	TSS	246.0	mg/L	100	Not-In Permissible Limit
6	Cyanide	0.0	mg/L	0.10	Within Permissible Limit
7	Copper	0.0	mg/L	NA	NA
8	pH	7.53		6.0-8.5	Within Permissible Limit
9	COD	312.0	mg/L	250	Not-In Permissible Limit
10	Ammonical Nitrogen	20.16	mg/L	NA	NA

11	Total Phosphate	0.30	mg/L	5	Within Permissible Limit
12	SAR	0.35		NA	NA
13	Hexavalent Chromium	0.0	mg/L	NA	NA
14	Zinc	0.245	mg/L	NA	NA
15	Total Chromium	0.0	mg/L	NA	NA
16	Lead	0.045	mg/L	0.10	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as HPPCB268

Signed this on 26/04/2023

**Remarks of Lab Head:**

BOD, TSS, COD parameters result are above the permissible limit as mentioned above.



**Rama Kant Awasthi , SO**  
(State Board Analyst)  
CL Parwanoo

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 11960/W-7315

26/04/2023

I hereby certify that I **Rama Kant Awasthi , SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **01/04/2023** from **Punesh Kumar , JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of STP of Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **31/03/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **01/04/2023** to **26/04/2023** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.29		6.5-9.0	Within Permissible Limit
2	COD	192.0	mg/L	250	Within Permissible Limit
3	BOD	14.4	mg/L	30	Within Permissible Limit
4	Oil and Grease	1.60	mg/L	10	Within Permissible Limit
5	TSS	93.0	mg/L	99	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB268**

Signed this on **26/04/2023**

**Remarks of Lab Head:**

All the prescribed parameters result are with in permissible limit as mentioned above.

**Rama Kant Awasthi , SO**  
**(State Board Analyst)**  
**CL Parwanoo**

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**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 43291/W-7316

26/04/2023

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **01/04/2023** from **Punesh Kumar**, JEE, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Discharge to CETP of Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **31/03/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **01/04/2023** to **26/04/2023** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	BOD	7200.0	mg/L	30	Not-In Permissible Limit
2	Oil and Grease	50.0	mg/L	10	Not-In Permissible Limit
3	TSS	245.0	mg/L	100	Not-In Permissible Limit
4	Sulphide	1.20	mg/L	2	Within Permissible Limit
5	Ammonical Nitrogen	148.40	mg/L	50	Not-In Permissible Limit
6	Cyanide	0.0	mg/L	0.2	Within Permissible Limit
7	Copper	0.014	mg/L	3	Within Permissible Limit
8	pH	6.11		6.0-9.0	Within Permissible Limit
9	COD	32000.00	mg/L	250	Not-In Permissible Limit
10	Phenolic Compounds(as C <sub>6</sub> H <sub>5</sub> OH)	0.418	mg/L	1	Within Permissible Limit
11	SAR	0.27		NA	NA

12	Hexavalent Chromium	0.0	mg/L	0.1	Within Permissible Limit
13	Zinc	0.373	mg/L	5	Within Permissible Limit
14	Total Chromium	1.034	mg/L	NA	NA
15	Lead	0.045	mg/L	0.1	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as HPPCB268

Signed this on 26/04/2023

**Remarks of Lab Head:**

BOD, Oil&Grease, TSS, Ammonical Nitrogen, COD parameters result are above the permissible limit as mentioned above.



**Rama Kant Awasthi , SO  
(State Board Analyst)  
CL Parwanoo**

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 4254122/W-685

25/10/2021

I hereby certify that I **Satvinder Kaur**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **03/09/2021** from **Punesh Kumar**, JEE, HP State Pollution Control Board **RO Parwanoo** a **GRAB** sample of **FINAL OUTLET OF ETP** of **M/s. Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **02/09/2021** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **03/09/2021** to **25/10/2021** and declare the result of analysis is to be as follows :-

<b>Method of analysis</b>					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	Total Chromium	0.00	mg/L	NA	NA
2	TSS	11.7	mg/L	100	Within Permissible Limit
3	COD	114.84	mg/L	250	Within Permissible Limit
4	pH	7.80		6.0-8.5	Within Permissible Limit
5	Phenolic Compounds(as C6H5OH)	0.00	mg/L	1.0	Within Permissible Limit
6	BOD	48.0	mg/L	30	Not-In Permissible Limit
7	Total Phosphate	0.08	mg/L	5	Within Permissible Limit
8	Sulphides	0.120	mg/L	2	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **PCB**

Signed this on **25/10/2021**

**Remark:**

BOD parameters result Is ABOVE prescribed Standard Limits.



Satvinder Kaur , SO  
(State Board Analyst)  
CL Parwanoo

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

M/s. Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 4254165/W-686

25/10/2021

I hereby certify that I **Satvinder Kaur , SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **03/09/2021** from **Punesh Kumar , JEE**, HP State Pollution Control Board **RO Parwanoo** a **GRAB** sample of **FINAL OUTLET OF STP** of **M/s. Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **02/09/2021** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **03/09/2021** to **25/10/2021** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.18		5.5-9.0	Within Permissible Limit
2	Oil and Grease	0.00	mg/L	10	Within Permissible Limit
3	BOD	18.0	mg/L		4
TSS	21.5	mg/L	100	Within Permissible Limit	5
COD	39.60	mg/L	250	Within Permissible Limit	

The condition of the seals, fastening and container on receipt was as: sealed as **PCB**

Signed this on **25/10/2021**

**Remark:**

All parameters results are within prescribed Standard Limits.

**Satvinder Kaur , SO**  
**(State Board Analyst)**  
**CL Parwanoo**

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

M/s. Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 7079264/W-4524

28/09/2022

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **05/09/2022** from **Punesh Kumar**, JEE, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **CETP disposal effluent Sample of Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **04/09/2022** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **05/09/2022** to **28/09/2022** and declare the result of analysis is to be as follows :-

<b>Method of analysis</b>					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	Oil and Grease	8.24	mg/L	15	Within Permissible Limit
2	TSS	545.0	mg/L	250	Not-In Permissible Limit
3	Total Phosphate	0.061	mg/L	5	Within Permissible Limit
4	pH	7.22		NA	NA
5	Phenolic Compounds(as C6H5OH)	0.125	mg/L	5	Within Permissible Limit
6	Sulphide	2.40	mg/L	5	Within Permissible Limit
7	Hexavalent Chromium	0.008	mg/L	2	Within Permissible Limit
8	Lead	0.00	mg/L	1	Within Permissible Limit
9	BOD	880.00	mg/L	350	Not-In Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **PCB**

Signed this on 28/09/2022

**Remarks of Lab Head:**

TSS and BOD parameters are above the inlet quality standards in respect of Common Effluent Treatment Plant (CETP).



**Rama Kant Awasthi , SO  
(State Board Analyst)  
CL Parwanoo**

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 7079216/W-4523

28/09/2022

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **05/09/2022** from **Punesh Kumar**, JEE, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of ETP of Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **04/09/2022** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **05/09/2022** to **28/09/2022** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	Oil and Grease	0.0	mg/L	10	Within Permissible Limit
2	TSS	8.0	mg/L	100	Within Permissible Limit
3	Total Phosphate	0.069	mg/L	5	Within Permissible Limit
4	pH	7.84		6.0-8.5	Within Permissible Limit
5	BOD	0.60	mg/L	30	Within Permissible Limit
6	Phenolic Compounds(as C6H5OH)	0.00	mg/L	1.0	Within Permissible Limit
7	Sulphide	0.00	mg/L	2	Within Permissible Limit
8	Hexavalent Chromium	0.00	mg/L	NA	NA
9	Lead	0.00	mg/L	0.10	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **PCB**

Signed this on 28/09/2022

**Remarks of Lab Head:**

All the prescribed parameters are within limit.



**Rama Kant Awasthi , SO  
(State Board Analyst)  
CL Parwanoo**

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD  
FORM X  
REPORT BY STATE BOARD ANALYST  
(See Rule 26)**

Report No: 7079175/W-4525

28/09/2022

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **05/09/2022** from **Punesh Kumar**, JEE, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of STP of Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **04/09/2022** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **05/09/2022** to **28/09/2022** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	Oil and Grease	1.6	mg/L	10	Within Permissible Limit
2	COD	156.0	mg/L	250	Within Permissible Limit
3	TSS	23.0	mg/L	99	Within Permissible Limit
4	pH	7.47		6.5-9.0	Within Permissible Limit
5	BOD	6.00	mg/L	30	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **PCB**

Signed this on **28/09/2022**

**Remarks of Lab Head:**

All the parameters are with in prescribed limit.

**Rama Kant Awasthi , SO  
(State Board Analyst)  
CL Parwanoo**

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 6593831/W-3831

03/08/2022

I hereby certify that I **Chaman Thakur , SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **11/07/2022** from **Punesh Kumar , JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of ETP of Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **08/07/2022** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **11/07/2022** to **03/08/2022** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	Phenolic Compounds(as C6H5OH)	0.00	mg/L	1.0	Within Permissible Limit
2	Total Phosphate	0.144	mg/L	5	Within Permissible Limit
3	Oil and Grease	0.12	mg/L	10	Within Permissible Limit
4	COD	72.00	mg/L	250	Within Permissible Limit
5	Cadmium	0.00	mg/L	NA	NA
6	Zinc	0.028	mg/L	NA	NA
7	Lead	0.00	mg/L	0.10	Within Permissible Limit
8	Copper	0.00	mg/L	NA	NA
9	pH	7.47		6.0-8.5	Within Permissible Limit
10	BOD	6.00	mg/L	30	Within Permissible Limit
11	TSS	20.10	mg/L	100	Within Permissible Limit
12	Total Chromium	0.00	mg/L	NA	NA

13	Sulphide	0.20	mg/L	2	Within Permissible Limit
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The condition of the seals, fastening and container on receipt was as: sealed as PCB

Signed this on 03/08/2022

**Remarks of Lab Head:**

-



Chaman Thakur , SO  
(State Board Analyst)  
CL Parwanoo

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 6593724/W-3832

03/08/2022

I hereby certify that I **Chaman Thakur , SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **11/07/2022** from **Punesh Kumar , JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of STP of Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **08/07/2022** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **11/07/2022** to **03/08/2022** and declare the result of analysis is to be as follows :-

<b>Method of analysis</b>					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	Oil and Grease	10.8	mg/L	10	Not-In Permissible Limit
2	COD	976.00	mg/L	250	Not-In Permissible Limit
3	pH	6.82		5.5-9.0	Within Permissible Limit
4	BOD	120.00	mg/L	30	Not-In Permissible Limit
5	TSS	355.20	mg/L	100	Not-In Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **PCB**

Signed this on **03/08/2022**

**Remarks of Lab Head:**

-

**Chaman Thakur , SO**  
**(State Board Analyst)**  
**CL Parwanoo**

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 6593724/W-3832

03/08/2022

I hereby certify that I **Chaman Thakur , SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **11/07/2022** from **Punesh Kumar , JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of STP of Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **08/07/2022** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **11/07/2022** to **03/08/2022** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	Oil and Grease	10.8	mg/L	10	Not-In Permissible Limit
2	COD	976.00	mg/L	250	Not-In Permissible Limit
3	pH	6.82		5.5-9.0	Within Permissible Limit
4	BOD	120.00	mg/L	30	Not-In Permissible Limit
5	TSS	355.20	mg/L	100	Not-In Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **PCB**

Signed this on **03/08/2022**

Remarks of Lab Head:

-

**Chaman Thakur , SO**  
**(State Board Analyst)**  
**CL Parwanoo**



**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD  
REPORT BY STATE BOARD ANALYST  
(Stack/Ambient Air) Monitoring Report**

Report No: 9534778/A-7738

20/05/2023

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **15/05/2023** from **Punesh Kumar**, JEE, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Boiler Stack** of **Morepen Laboratories Limited**, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo **District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **15/05/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **15/05/2023** to **20/05/2023** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM(Stack)	47.0	mg/Nm <sup>3</sup>	1200	Within Permissible Limit

The condition of the seals, fastening and container on receipt was asfollows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB268**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **20/05/2023**

**Remarks of Lab Head:**

-



**Rama Kant Awasthi**, SO  
(State Board Analyst)  
CL Parwanoo

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,

Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 6913806/W-4157

06/09/2022

I hereby certify that I **Anup Vaidya**, PSO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **16/08/2022** from **Pradeep Moudgil, AEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **F.O. ETP** of **Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **13/08/2022** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **16/08/2022** to **06/09/2022** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	BOD	1.00	mg/L	30	Within Permissible Limit
2	TSS	9.20	mg/L	100	Within Permissible Limit
3	Oil and Grease	0.00	mg/L	10	Within Permissible Limit
4	COD	32.00	mg/L	250	Within Permissible Limit
5	Phenolic Compounds(as C <sub>6</sub> H <sub>5</sub> OH)	0.00	mg/L	1.0	Within Permissible Limit
6	Sulphide	0.00	mg/L	2	Within Permissible Limit
7	pH	7.96		6.0-8.5	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **PCB**

Signed this on **06/09/2022**

**Remarks of Lab Head:**

Prescribed parameters are within limit.



Anup Vaidya , PSO  
(State Board Analyst)  
CL Parwanoo

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 6914249/W-4158

06/09/2022

I hereby certify that I **Anup Vaidya , PSO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **16/08/2022** from **Pradeep Moudgil, AEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **STP F.O.** of **Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **13/08/2022** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **16/08/2022** to **06/09/2022** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	8.36		6.5-9.0	Within Permissible Limit
2	BOD	0.80	mg/L	30	Within Permissible Limit
3	TSS	2.80	mg/L	99	Within Permissible Limit
4	Oil and Grease	0.00	mg/L	10	Within Permissible Limit
5	COD	8.00	mg/L	250	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **PCB**

Signed this on **06/09/2022**

**Remarks of Lab Head:**

Prescribed parameters are with in limit.

**Anup Vaidya , PSO**  
**(State Board Analyst)**  
**CL Parwanoo**



**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 7435804/W-4977

06/11/2022

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **18/10/2022** from **Punesh Kumar**, JEE, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final outlet of ETP of Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **18/10/2022** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **18/10/2022** to **06/11/2022** and declare the result of analysis is to be as follows :-

<b>Method of analysis</b>					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	8.28		6.0-8.5	Within Permissible Limit
2	TSS	6.0	mg/L	100	Within Permissible Limit
3	TDS	189.0	mg/L	NA	NA
4	Cadmium	0.0	mg/L	NA	NA
5	Zinc	0.219	mg/L	NA	NA
6	Total Chromium	0.0	mg/L	NA	NA
7	Lead	0.0	mg/L	0.10	Within Permissible Limit
8	Copper	0.051	mg/L	NA	NA
9	BOD	4.0	mg/L	30	Within Permissible Limit
10	Oil and Grease	0.0	mg/L	10	Within Permissible Limit
11	Phenolic Compounds(as C6H5OH)	0.0	mg/L	1.0	Within Permissible Limit
12	Sulphide	0.0	mg/L	2	Within Permissible Limit

13	COD	24.0	mg/L	250	Within Permissible Limit
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The condition of the seals, fastening and container on receipt was as: sealed as PCB

Signed this on 06/11/2022

**Remarks of Lab Head:**

All the prescribed parameters are with in permissible limit as mentioned above.



**Rama Kant Awasthi , SO  
(State Board Analyst)  
CL Parwanoo**

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD  
FORM X  
REPORT BY STATE BOARD ANALYST  
(See Rule 26)**

Report No: 7435771/W-4976

06/11/2022

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **18/10/2022** from **Punesh Kumar**, JEE, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final outlet of STP of Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Dist. Solan Parwanoo, H.P. 173220** on dated **18/10/2022** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **18/10/2022** to **06/11/2022** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.38		6.5-9.0	Within Permissible Limit
2	COD	16.0	mg/L	250	Within Permissible Limit
3	TSS	42.0	mg/L	99	Within Permissible Limit
4	BOD	3.0	mg/L	30	Within Permissible Limit
5	Oil and Grease	0.0	mg/L	10	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **PCB**

Signed this on **06/11/2022**

**Remarks of Lab Head:**

All the prescribed parameters are with in permissible limit as mentioned above.

**Rama Kant Awasthi , SO  
(State Board Analyst)  
CL Parwanoo**



**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD  
REPORT BY STATE BOARD ANALYST  
(Stack/Ambient Air) Monitoring Report**

Report No: 4709120/A-988

03/12/2021

I hereby certify that I **Satvinder Kaur , SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **27/11/2021** from **Punesh Kumar , JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Incinerator stack sample of M/s. Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Dist. Solan Parwanoo, H.P. 173220** on dated **25/11/2021** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **27/11/2021** to **03/12/2021** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM(Stack)	16.10	mg/Nm <sup>3</sup>	1600	Within Permissible Limit
2	SO <sub>2</sub> (Stack)	2.40	microgrammes/Nm <sup>3</sup>	600	Within Permissible Limit
3	NO <sub>x</sub> (Stack)	4.20	microgrammes/Nm <sup>3</sup>	300	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as follows:-

Filter paper was enclosed in sealed envelope with the impression of PCB. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **03/12/2021**

**Remark:**

All Parametrs are within prescribed standard limits if AStack Emission.



**Satvinder Kaur , SO  
(State Board Analyst)  
CL Parwanoo**

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

M/s. Morepen Laboratories Limited

1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,

Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 5529119/W-2570

29/04/2022

I hereby certify that I **Chaman Thakur , SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **26/03/2022** from **Anurag Raina, JEE**, HP State Pollution Control Board **RO Parwanoo a Grab/Legal/Water** sample of **Final Outlet of ETP of Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **25/03/2022** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **26/03/2022** to **29/04/2022** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	8.39		6.0-8.5	Within Permissible Limit
2	BOD	160.0	mg/L	30	Not-In Permissible Limit
3	Turbidity	0.00		NA	NA
4	Potassium	0.00		NA	NA
5	TSS	21.4	mg/L	100	Within Permissible Limit
6	Phenolic Compounds(as C <sub>6</sub> H <sub>5</sub> OH)	0.00	mg/L	1.0	Within Permissible Limit
7	Total Phosphate	0.04	mg/L	5	Within Permissible Limit
8	Sulphide	1.68	mg/L	2	Within Permissible Limit
9	Oil and Grease	3.2	mg/L	10	Within Permissible Limit
10	COD	416.0	mg/L	250	Not-In Permissible Limit
11	Cadmium	0.00	mg/L	NA	NA
12	Total Metals	0.018	mg/L	NA	NA

13	Nickel	0.00	mg/L	NA	NA
14	Zinc	0.018	mg/L	NA	NA
15	Total Chromium	0.00	mg/L	NA	NA
16	Lead	0.00	mg/L	0.10	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as PCB

Signed this on 29/04/2022

**Remarks of Lab Head:**

Turbidity and potassium could not be analysed, hence, reported as 0.0



Chaman Thakur, SO  
(State Board Analyst)  
CL Parwanoo

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 5529069/W-2583

29/04/2022

I hereby certify that I **Chaman Thakur , SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **26/03/2022** from **Anurag Raina, JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab/Legal/Water** sample of **Final outlet of STP of Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **25/03/2022** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **26/03/2022** to **29/04/2022** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.62		6.5-9.0	Within Permissible Limit
2	BOD	26.5	mg/L	30	Within Permissible Limit
3	TSS	32.5	mg/L	99	Within Permissible Limit
4	Oil and Grease	0.56	mg/L	NA	NA
5	COD	120.0	mg/L	NA	NA

The condition of the seals, fastening and container on receipt was as: sealed as **PCB**

Signed this on **29/04/2022**

**Remarks of Lab Head:**

Freezed



**Chaman Thakur , SO  
(State Board Analyst)  
CL Parwanoo**

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 4709049/W-1028

02/12/2021

I hereby certify that I **Satvinder Kaur**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **27/11/2021** from **Punesh Kumar**, JEE, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of ETP** of **M/s. Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **25/11/2021** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **27/11/2021** to **02/12/2021** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	TSS	19.5	mg/L	100	Within Permissible Limit
2	TDS	1052.0	mg/L	NA	NA
3	pH	7.95		6.0-8.5	Within Permissible Limit
4	BOD	28.0	mg/L	30	Within Permissible Limit
5	Oil and Grease	0.48	mg/L	10	Within Permissible Limit
6	FDS	938.0	mg/L	NA	NA
7	Total Chromium	0.00	mg/L	NA	NA
8	Lead	0.00	mg/L	0.10	Within Permissible Limit
9	COD	180.0	mg/L	250	Within Permissible Limit
10	Total Phosphate	0.24	mg/L	5	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **PCB**

Signed this on **02/12/2021**

**Remark:**

All parameters are within prescribed Standard Limits for Discharge.



**Satvinder Kaur , SO  
(State Board Analyst)  
CL Parwanoo**

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

M/s. Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD  
FORM X  
REPORT BY STATE BOARD ANALYST  
(See Rule 26)**

Report No: 4709062/W-1029

02/12/2021

I hereby certify that I **Satvinder Kaur**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **27/11/2021** from **Punesh Kumar**, JEE, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of STP** of **M/s. Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **25/11/2021** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **27/11/2021** to **02/12/2021** and declare the result of analysis is to be as follows :-

<b>Method of analysis</b>					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
<b>SAMPLING PARAMETERS</b>					
<b>Sr. No.</b>	<b>Parameter Name</b>	<b>Results</b>	<b>Units</b>	<b>Permissible Limit</b>	<b>Remark/Result Analysis</b>
1	COD	11.98	mg/L	250	Within Permissible Limit
2	TDS	824.0	mg/L	NA	NA
3	FDS	740.0	mg/L	NA	NA
4	pH	7.62		5.5-9.0	Within Permissible Limit
5	BOD	1.8	mg/L	30	Within Permissible Limit
6	Oil and Grease	0.00	mg/L	10	Within Permissible Limit
7	TSS	3.90	mg/L	100	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **PCB**

Signed this on **02/12/2021**

**Remark:**

All parameters are within prescribed Standard Limits for Discharge.

**Satvinder Kaur , SO**



(State Board Analyst)  
CL Parwanoo

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

M/s. Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P. STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
 (See Rule 26)

Report No: 5052390/W-1830

24/02/2022

I hereby certify that I **Satvinder Kaur**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **28/01/2022** from **Punesh Kumar**, JEE, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of ETP** of **M/s. Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **27/01/2022** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **28/01/2022** to **24/02/2022** and declare the result of analysis is to be as follows :-

<b>Method of analysis</b>					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	Cadmium	0.00	mg/L	NA	NA
2	Lead	0.00	mg/L	0.10	Within Permissible Limit
3	pH	8.19		6.0-8.5	Within Permissible Limit
4	Oil and Grease	0.00	mg/L	10	Within Permissible Limit
5	COD	72.0	mg/L	250	Within Permissible Limit
6	Total Phosphate	0.24	mg/L	5	Within Permissible Limit
7	BOD	32.50	mg/L	30	Not-In Permissible Limit
8	TSS	11.70	mg/L	100	Within Permissible Limit
9	TDS	552.8	mg/L	NA	NA
10	FDS	387.0	mg/L	NA	NA

The condition of the seals, fastening and container on receipt was as: sealed as **PCB**

Signed this on **24/02/2022**

**Remark:**

BOD parameter is above the prescribed Standard Limits for discharge of Effluent.



**Satvinder Kaur , SO  
(State Board Analyst)  
CL Parwanoo**

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

M/s. Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 5052412/W-1690

17/02/2022

I hereby certify that I **Satvinder Kaur , SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **28/01/2022** from **Punesh Kumar , JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final outlet of STP** of **M/s. Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **27/01/2022** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **28/01/2022** to **17/02/2022** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.49		5.5-9.0	Within Permissible Limit
2	Oil and Grease	0.00	mg/L	10	Within Permissible Limit
3	BOD	0.80	mg/L	30	Within Permissible Limit
4	TSS	0.30	mg/L	100	Within Permissible Limit
5	TDS	178.8	mg/L	NA	NA
6	FDS	125.2	mg/L	NA	NA
7	COD	12.0	mg/L	250	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **PCB**

Signed this on **17/02/2022**

**Remark:**

All Parameters are within the prescribed Standard Limits for discharge of effluent.

Satvinder Kaur , SO



(State Board Analyst)  
CL Parwanoo

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

M/s. Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 69925/W-7722

19/05/2023

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **29/04/2023** from **Punesh Kumar**, JEE, HP State Pollution Control Board RO Parwanoo a **Grab** sample of **Final Outlet of ETP of Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **29/04/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **29/04/2023** to **19/05/2023** and declare the result of analysis is to be as follows :-

<b>Method of analysis</b>					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	Zinc	0.150	mg/L	NA	NA
2	Total Chromium	0.0	mg/L	NA	NA
3	Lead	0.170	mg/L	0.10	Not-In Permissible Limit
4	Copper	0.182	mg/L	NA	NA
5	BOD	6.4	mg/L	30	Within Permissible Limit
6	COD	56.0	mg/L	250	Within Permissible Limit
7	TSS	21.0	mg/L	100	Within Permissible Limit
8	Oil and Grease	0.4	mg/L	10	Within Permissible Limit
9	Phenolic Compounds(as C <sub>6</sub> H <sub>5</sub> OH)	0.0	mg/L	1.0	Within Permissible Limit
10	Sulphide	0.0	mg/L	2	Within Permissible Limit
11	Cyanide	0.0	mg/L	0.10	Within Permissible Limit
12	Ammonical Nitrogen	2.24	mg/L	NA	NA

13	SAR	0.68			
14	Hexavalent Chromium	0.0	mg/L	NA	NA
15	pH	8.18		6.8-8.5	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB268**

Signed this on **19/05/2023**

**Remarks of Lab Head:**

Lead parameter result is above the permissible limit as mentioned above.



**Rama Kant Awasthi , SO  
(State Board Analyst)  
CL Parwanoo**

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 7489169/W-5200

23/11/2022

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **31/10/2022** from **Rajesh Kumar, JEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Discharge to CETP of Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **29/10/2022** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **31/10/2022** to **23/11/2022** and declare the result of analysis is to be as follows :-

<b>Method of analysis</b>					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
<b>SAMPLING PARAMETERS</b>					
<b>Sr. No.</b>	<b>Parameter Name</b>	<b>Results</b>	<b>Units</b>	<b>Permissible Limit</b>	<b>Remark/Result Analysis</b>
1	BOD	2700.0	mg/L	350	Not-In Permissible Limit
2	Oil and Grease	8.0	mg/L	15	Within Permissible Limit
3	Phenolic Compounds(as C <sub>6</sub> H <sub>5</sub> OH)	1.63	mg/L	5	Within Permissible Limit
4	Sulphide	3.6	mg/L	5	Within Permissible Limit
5	TSS	127.0	mg/L	250	Within Permissible Limit
6	Ammonical Nitrogen	40.32	mg/L	50	Within Permissible Limit
7	Total Phosphate	0.366	mg/L	5	Within Permissible Limit
8	Hexavalent Chromium	0.0	mg/L	2	Within Permissible Limit
9	COD	17640.0	mg/L	1000	Not-In Permissible Limit
10	Lead	0.0	mg/L	1	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **PCB**

Signed this on **23/11/2022**

**Remarks of Lab Head:**

BOD & COD parameter are above the permissible limit for inlet quality standards in respect of Common Effluent Treatment Plant (CETP) as mentioned above in sampling point.



**Rama Kant Awasthi , SO  
(State Board Analyst)  
CL Parwanoo**

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

Morepen Laboratories Limited  
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,  
Distt.Solan Parwanoo, H.P.173220

# कार्यालय ग्राम पंचायत जंगेशु

तहसील कसौली, जिला सोलन (हि० प्र०)

संदर्भ.....

दिनांक १-२-१५

आज दिनांक १.२.१५ को ग्राम पंचायत जंगेशु की ओर से श्री अल शम साहू प्रधानमंत्री के सम्मुख जे. डी. शिव ग्रामीण निवास तिरो, पट्टा, डडर भी ग्राम पंचायत के कानिह डडर, इनका आपसी रुतरोज पानी का था जो कि मोरपिन कैवरी के संचालक सुरी साहव के साथ था, इति सम्बन्ध में गांव वालों की दिखली जातपीत मोरपिन कैवरी वालों के साथ हुई किस्का लोरा निम्न प्रकार है:-

1) यह कि मोरपिन कैवरी लो जो पानी ट्यूब वेल से पट्टा को रहा है, यदि गंगेशु में पानी के रुजोत पर कोई कर्म कारी मोरका निरीक्षण गांव वाले तथा पंचायत को साथ ले कर करें, और उसी पानी की मात्रा में कमी प्रतीत हुई उस रुता में कैवरीका पम्प बन्द कर दिया जायेगा।

2) ट्यूब वेल यंत्रण की रुता में मोर पर लो पानी है उहा पानी के साथ इससे के इन्कार गांव वाले होंगे और आदरे इससे पानी का प्रयोग मोरपिन कैवरी कोरगे, आपसी बदागदी से तय किया गया। और उहा पानी के ट्यूब वेल से पट्टा द्वारा ला कर ट्यूब वेल में भर दिया जायेगा।

3) जो कानो ट्यूब वेल से कैवरी मोरपिन लो प्रयोग में लयेगे उरका कोई भी कर या लगान नहीं दिया जायेगा, 4) गंगेशु की मोरपिन के उपरिष्ठ ट्यूब वेल से कैवरी के पाईप द्वारा पानी देने में ग्रामीण लोराओं का कोई भी सतदाव न होगा।

5) आरोक्त लिखी कार्यवाही सभी उपरिष्ठत लोराओं को पढ कर सुनाया गया।

P. P. O

# कार्यालय ग्राम पंचायत जंगेशु

तहसील कसौली, जिला सोलन (हि० प्र०)

संदर्भ.....

दिनांक 9.2.95

आज दिनांक 9.2.95 को ग्राम पंचायत जंगेशु की बैठक हुई। बैठक में ग्रामीण निवासी श्री, पट्टा इतर के आ लोगों ने भाग लिया, तथा गौरीपिन कैम्परी के संजालन श्री सखीव भी उपस्थित हुए। कैम्परी के बैंक में जो गन्दा पानी जमा होता है उसके निवारण के लिए कैम्परी ने 31-12-1995 तक का समय मान लोको से भांगा, और इस करार में जमीन की उपज (दसवार का) जो भी आकडा होगा उसी जमाने लोको को देना स्वीकार किया। यह शर्त स्थानीय पंचायत के सब 2 सम्बन्धित व्यक्तों को देया जायेगा। इस शर्त पर सभी ग्रामीण निवासी सहमत हुए और 31-12-95 तक उपरोक्त कैम्परी के साथ इस बारे में किसी किस्य का भी खतरा नही रहा। उपरोक्त आजगी कैम्परी सभी उपरोक्त व्यक्तियों को पढ़ कर सुनाया गया।

~~9.2.95~~

श्री. कामेश्वर सिंह

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ला. 12/14  
ला. 5 पंच



श. रामेश्वर सिंह

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